STATEMENT OF ADDITIONAL INFORMATION

Name of Mutual Fund:	**PPFAS Mutual Fund**
Name of Asset Management Company:	**PPFAS Asset Management Private Limited**
Name of Trustee Company:	**PPFAS Trustee Company Private Limited**

Postal addresses and related information of the Asset Management Company and Trustee Company:

PPFAS Asset Management Private Limited Registered office: 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230, Nariman Point, Mumbai - 400 021, Maharashtra, India CIN No. U65100MH2011PTC220623 http://amc.ppfas.com		**PPFAS Trustee Company Private Limited** Registered office: 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230, Nariman Point, Mumbai - 400 021, Maharashtra, India CIN No. U65100MH2011PTC221203 http://amc.ppfas.com

This Statement of Additional Information ("SAI") contains details of PPFAS Mutual Fund, its constitution, and certain tax, legal and general information. It is incorporated by reference (is legally a part of the Scheme Information Document) into the Scheme Information Document. Capitalized terms not defined herein shall have the meaning ascribed to them in the relevant Scheme Information Documents.

This SAI is dated June 27, 2025.

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Definitions:

In this Statement of Additional Information (SAI), the following words and expressions shall have the meaning specified herein, unless the context otherwise requires:

"AMC" or "Asset Management Company" or "Investment Manager" or "PPFAS AMC"	PPFAS Asset Management Private Limited, incorporated under the provisions of the Companies Act, 1956, existing under the provisions of the Companies Act, 2013 and approved by the Securities and Exchange Board of India to act as the Asset Management Company for the scheme(s) of PPFAS Mutual Fund.
"Applicable NAV"	The NAV applicable for purchase or redemption or switching of Units based on the time of the Business Day on which the application is accepted, subject to the provisions of 'realisation of funds' and 'cut off timings' as described in the Scheme Information Document of the Scheme(s) of PPFAS Mutual Fund.
"Applications Supported by Blocked Amount" or "ASBA"	An application containing an authorization given by the Investor to block the application money in his specified bank account towards the subscription of Units offered during the NFO of the Scheme. If an investor is applying through ASBA facility, the application money towards the subscription of Units shall be debited from his specified bank account only if his/her application is selected for allotment of Units.
"Book Closure"	The time during which the Asset Management Company would temporarily suspend sale, redemption and switching of Units.
"Business Day"	A day other than: (i) Saturday and Sunday; (ii) A Day on which the banks in Mumbai and / RBI are closed for business / clearing; (iii) A day on which the National Stock Exchange of India Limited is closed; (iv) A day which is a public and /or bank holiday at an Investor Service Centre where the application is received; (v) A day on which Sale / Redemption / Switching of Units is suspended by the AMC; (vi) A day on which normal business cannot be transacted due to storms, floods, bandhs, strikes or such other events as the AMC may specify from time to time. The AMC reserves the right to declare any day as a Business Day or otherwise at any or all Investor Service Centres.
"Business Hours"	Presently 9.30 a.m. to 5.30 p.m. on any Business Day or such other time as may be applicable from time to time.
"Controlling Branches (CBs) of the SCSBs"	Controlling Branches (CBs) of the SCSBs are the branches of the SCSBs acting as coordinating branch for the Registrar and Transfer Agent of PPFAS Mutual Fund, PPFAS AMC and the Stock Exchange(s) for the ASBA facility offered during the NFO period of the Scheme(s) of PPFAS Mutual Fund.
"Custodian"	A person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996 which for the time being is 'Deutsche Bank AG.'

"Depository"	Depository as defined in the Depositories Act, 1996 (22 of 1996) and refers to National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL).
"Depository Participant" or "DP"	Depository Participant' means a person registered as such under subsection (1A) of section 12 of the Securities and Exchange Board of India Act, 1992.
"Derivative"	Derivative includes (i) a security derived from a debt instrument, share, loan whether secured or unsecured, risk instrument or contract for differences or any other form of security; (ii) a contract which derives its value from the prices or index of prices or underlying securities.
"Designated Branches (DBs) of the SCSBs"	Designated Branches (DBs) of the SCSBs are the branches of the SCSBs which shall collect the ASBA Application Forms duly filled by the Investors towards the subscription to the Units of the Scheme offered during the NFO. The list of these Designated Branches shall be available at: https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34 and http://amc.ppfas.com.
Income Distribution cum withdrawal option (IDCW)	Income Distribution cum Capital Withdrawal option (IDCW) by the Mutual Fund on the Units. Income distributed on Mutual Fund Units from the distributable surplus, which may include a portion of the investor's capital, i.e. part of Sale Price (viz. price paid by the investor for purchase of Units) representing retained realized gains (equalisation reserve) in the Scheme books}.
"Equity Related Instruments"	Equity Related Instruments includes convertible bonds and debentures, convertible preference shares, warrants carrying the right to obtain equity shares, equity derivatives and any other like instrument.
"Foreign Portfolio Investors" or "FPI"	Foreign Portfolio Investor, registered with SEBI under Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019, as amended from time to time.
"Government Securities"	Securities created and issued by the Central Government and/or a State Government (including Treasury Bills) or Government Securities as defined in the Government Securities Act, 2006, as amended or re-enacted from time to time.
"Investment Management Agreement"	The agreement dated 22nd May 2012 entered into between PPFAS Trustee Company Private Limited and PPFAS Asset Management Private Limited, as amended from time to time.
"Investor Service Centres" or "ISCs"	Designated Offices of PPFAS Asset Management Private Limited or such other centres / offices as may be designated by the AMC from time to time.
"Money Market Instruments"	Includes commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, usance bills and any other like instruments as specified by the Reserve Bank of India from time to time.
"Mutual Fund" or "the Fund"	PPFAS Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882.

"Non-Resident Indian" or NRI"	A person resident outside India who is either a citizen of India or a person of Indian origin.
"Official Points of Acceptance"	Places, as specified by AMC from time to time where application for subscription/ redemption/ switch will be accepted on ongoing basis.
"Person of Indian Origin" or "PIO"	A citizen of any country other than Bangladesh or Pakistan, if (a) he at any time held an Indian passport; or (b) he or either of his parents or any of his grandparents was a citizen of India by virtue of Constitution of India or the Citizenship Act, 1955 (57 of 1955); or (c) the person is a spouse of an Indian citizen or person referred to in sub-clause (a) or (b).
"Rating"	Rating means an opinion regarding securities, expressed in the form of standard symbols or in any other standardized manner, assigned by a credit rating agency and used by the issuer of such securities, to comply with any requirement of the SEBI (Credit Rating Agencies) Regulations, 1999.
"RBI"	Reserve Bank of India, established under the Reserve Bank of India Act, 1934 (2 of 1934).
"Registrar and Transfer Agent" or "RTA"	Computer Age Management Services Limited (CAMS), Chennai, currently acting as registrar to the Schemes of PPFAS Mutual Fund, or any other registrar appointed by the AMC from time to time.
"Regulatory Authority"	Government of India, SEBI, RBI or any other authority or agency entitled to issue or give any directions, instructions or guidelines to the Mutual Fund.
"Repo" or "Reverse Repo"	Sale/Purchase of Government Securities with simultaneous agreement to repurchase/sell them at a later date.
"Redemption"	Redemption of Units of the Scheme as permitted.
"Sale / Subscription"	Sale or allotment of Units to the Unit holder upon subscription by the investor / applicant under 8the Scheme(s) of PPFAS Mutual Fund.
"Scheme(s)" or "Scheme"	Scheme(s) of PPFAS Mutual Fund (including, as the context permits, the Plans, and Options thereunder), collectively referred to as 'the Scheme(s)' and individually, as the context permits, as 'the Scheme'.

INTERPRETATION

For all purposes of this SAI, except as otherwise expressly provided or unless the context otherwise requires :

- all references to the masculine shall include the feminine and all references to the singular shall include the plural and vice-versa.
- all references to "dollars" or "$" refer to United States Dollars and "Rs." refer to Indian Rupees. A "crore" means "ten million" and a "lakh" means a "hundred thousand".
- all references to timings relate to Indian Standard Time (IST).
- all references to "day" means "calendar day including non-Business Day".
- please note that words, expressions and abbreviations used in the SAI but not defined will have the same meaning as assigned to them in the SID of the respective Schemes of PPFAS Mutual Fund.

I. INFORMATION ABOUT THE SPONSOR, ASSET MANAGEMENT COMPANY AND TRUSTEE COMPANY:

A. CONSTITUTION OF THE MUTUAL FUND

PPFAS Mutual Fund has been constituted as a Trust on 13th April 2012 in accordance with the provisions of the Indian Trust Act, 1882 (2 of 1882) with Parag Parikh Financial Advisory Services Limited (PPFAS) as the ''Sponsor'' and PPFAS Trustee Company Private Limited as the ''Trustee''. The Trust Deed has been registered under the Indian Registration Act, 1908. The Mutual Fund is registered with the SEBI on 17th October 2012 under the Registration code MF/069/12.

B. SPONSOR

PPFAS Mutual Fund is sponsored by Parag Parikh Financial Advisory Services Limited. The Sponsor is the Settler of the Mutual Fund Trust. The Sponsor has entrusted a sum of Rs. 1,00,000/- (Rupees One Lakh) to the Trustees as initial contribution towards the corpus of the Mutual Fund. The Sponsor is a Company incorporated under the Companies Act, 1956.

The Sponsor is engaged in providing services of Portfolio Management Services.

Financial performance of the Sponsor (past three years)

(Amount in Lakhs)

Particular	**Financial Year 2024-2025 (Audited)**	**Financial Year 2023-2024 (Audited)**	**Financial Year 2022-2023 (Audited)**
Net Worth	9,855.20	6,855.22	6,096.89
Total Income	4,563.16	1,370.84	682.72
Profit after tax	3,426.26	1,127.06	480.78
Asset under management (AUM)	8,067.60	6,786.65	4,401.65

C. THE TRUSTEE

PPFAS Trustee Company Private Limited (the "Trustee"), through its Board of Directors, shall discharge its obligations as Trustee of PPFAS Mutual Fund. The Trustee ensures that the transactions entered into by the AMC are in accordance with the SEBI Regulations and will also review the activities carried on by the AMC. PPFAS Trustee Company Private Limited is a Company incorporated under the Companies Act, 1956.

Details of Trustee Directors:

Name of Director	Age and Qualification	Brief Experience
Suneel Gautam (Associate Director)	**Age:** 71 Years **Qualification:** Chartered Accountant	He is an Associate Director of the Trustee Company. He is a Chartered Accountant by qualification. He is acting as the Non-Executive Director of Parag Parikh Financial Advisory Services Limited (Sponsor) since September 2004. He is the Founder and Designated Partner of Clea Ventures LLP (formerly known as Clea Finance Private Limited) and Pitchfork Partners Strategic Consulting LLP. He is in charge of overall operations of both the firms. He is also serving as a director for various companies.
Mr. Burjor Dorab Nariman (Independent Director)	**Age:** 71 Years **Qualification:** B.com, FCS	Mr. Nariman held the position as a Company Secretary and Head Compliance for ACC Limited during the period starting from December 2009 to March 2017. In ACC Limited, he was Key Managerial Personnel. Prior to joining ACC Limited, he was associated with The Bombay Dyeing & Mfg. Co. Ltd. in Mumbai from December 2005 to December 2009. Mr. Nariman held the position as Senior Vice President - Corporate Group in the Corporate Advisory & Legal Services functions.

Mr. Bhagirat Merchant (Independent Director)	**Age:** 79 Years **Qualification:** B.com, FCS	Mr. Bhagirat Merchant post completion of his CA Final joined India's First Private Sector Merchant Banking Company viz., H.L. Financial Consultants & Management Services Pvt. Ltd. (FICOM) as Manager (Operations) since the year 1971 till the year 1983. He was in charge of Loan Syndication, Public Issues & Fixed Deposit Depts., first to mobilise NRI investments in Jan. 1974 and toured various countries. He is specialised in NRI investment & taxation. Since the year 1983 till 1985, Mr. Merchant was a professional service provider and engaged to promote merchant banking, portfolio management and equity research. Since the year 1985 till 1999, Mr. Merchant became a member of the Stock Exchange, Mumbai as one of the First professionals to be admitted as a member of a recognized stock exchange in India. He was mainly engaged in institutional business, investment broking and portfolio management. He was further elected as "President" of The Stock Exchange, Mumbai w.e.f. April 1, 1994, for the financial year 1994 - 95. The Bombay Stock Exchange, Mumbai (BSE) promoted a company viz. Central Depository Services (India) Ltd. Mr. Merchant was named as the initial Promoter and Director of this company for first three years. Since the year 1999 till April 2022, Mr. Merchant was actively pursuing 'Teaching is Reaching' concept through series of lectures on "Indian Scriptures and Management Principles, "Ethics and Business" and have written articles on these two subjects. He further has been regularly invited by various Management and Research Institutes to give lectures on such subjects. Mr. Merchant was associated with various institute and was invited as visiting/guest faculty. Mr. Merchant received "Samajshri" award in the year 1995 from Indian Council of Management Executives for meritorious services rendered towards Investors Protection during 1994-95.

Ms. Sandhya Sharma (Independent Director)	**Age:** 64 Years **Qualification:** Master of Business Administration, NMIMS	Mrs. Sandhya Sharma earned an MBA degree from NMIMS after graduating from Sydenham College, Mumbai and pursued a 38-year long career in the larger area of finance. First 22 years at the ICICI Ltd. & ICICI Bank saw her shoulder a diverse range of responsibilities in lease finance, projects appraisal and term lending. Thereafter, during a 16-year stint with Mahindra & Mahindra Ltd. upto retirement, she executed on various roles in the Finance function initially in the M&A cell and then with Corporate Finance. Subsequently, at Corporate Finance, she set up the rigour of appraisal & evaluation of internal projects, raised financing vide ECBs, listed unsecured Debentures, FCDs, term loans, etc. The cell also monitored the projects and returns thereof. In addition, she headed Investor Relations infusing new life into it by engaging vigorously with Indian and International Institutional investors, through one-on-one dialogues and investor meets, which induced marquee new investors to take substantial stakes in the company. She earned recognition in leading international surveys conducted by Thomson Reuters and the Institutional Investor. In the last 7 years, she headed the newly incepted Corporate Governance Cell and spearheaded a vital journey which began with overhauling and elucidating the existing Code of Conduct with simple language, FAQs and illustrative examples. A programme to propagate the Corporate Governance structure amongst the Group companies, many of which are listed entities, was rolled out. She is also serving as a director for various companies.

Rights, Obligations, Responsibilities and Duties of the Trustee under the Trust Deed and the SEBI (MF) Regulations.

Pursuant to the Trust Deed dated April 13, 2012, constituting the Mutual Fund, and in terms ofthe SEBI (MF) Regulations, the rights, obligations, responsibilities and duties of the Trustee, inter-alia, are as under:

1. The Trustee and the AMC have with the prior approval of SEBI entered into an Investment Management Agreement.

2. The Investment Management Agreement contains clauses as are mentioned in the Fourth Schedule of the SEBI (MF) Regulations and such other clauses as are necessary for the purpose of entrusting investment management of the Mutual Fund.

3. The Trustee shall have a right to obtain from the AMC such information as is considerednecessary by it.

4. The Trustee shall ensure before the launch of any Scheme that the AMC has:-

   i. systems in place for its back office, dealing room and accounting;

   ii. appointed all key personnel including fund manager(s) for the Scheme and submitted their bio-data which shall contain educational qualifications, past experience in the securities market, with the Trustee, within 15 days of their appointment;
   iii. appointed auditors to audit its accounts;
   iv. appointed a compliance officer to comply with regulatory requirements and to redress investors' grievances;
   v. appointed registrars and laid down parameters for their supervisions;
   vi. prepared a compliance manual and designed internal control mechanisms including internal audit systems;
   vii. specified norms for empanelment of brokers and marketing agents;
   viii. obtained, wherever required under these regulations, prior in-principle approvalfrom the recognised stock exchange(s) where units are proposed to be listed.

5. The Trustee shall ensure that -

   i. the AMC has been diligent in empanelling the brokers in monitoring securities transactions with brokers and avoiding undue concentration of business with any broker;
   ii. the AMC has not given any undue or unfair advantage to any associates or dealtwith any of the associates of the AMC in any manner detrimental to interest of the Unit holders;
   iii. transactions entered into by the AMC are in accordance with SEBI (MF) Regulations and the Scheme;
   iv. the AMC has been managing the Scheme independently of other activities and taken adequate
   v. steps to ensure that the interest of the Unit holders of a Scheme is not being compromised with those of any other Scheme or of other activities of the AMC; and
   vi. all the activities of the AMC are in accordance with the provisions of SEBI (MF)Regulations.

6. Where the Directors of the Trustee have reason to believe that the conduct of business of the Mutual Fund is not in accordance with the SEBI (MF) Regulations and / or the Scheme, they shall forthwith take such remedial steps as are necessary and shall immediately inform SEBI of the violation and the action taken by them.

7. Each Director of the Trustee shall file with the Mutual Fund details of his transactions of dealings in securities of such value on a periodical basis as may be specified under theSEBI (MF) Regulations from time to time.

8. The Trustee shall be accountable for, and be the custodian of the funds and property ofthe Scheme and shall hold the same in trust for the benefit of the Unit holders in accordance with SEBI (MF) Regulations and the provisions of the Trust Deed.

9. The Trustee shall take steps to ensure that the transactions of the Mutual Fund are in accordance with the provisions of the Trust Deed.

10. The Trustee shall be responsible for the calculation of any income due to be paid to the Mutual Fund and also of any income received in the Mutual Fund for the holders of the Units of the Scheme in accordance with the SEBI (Mutual Funds) Regulations and the Trust Deed.

11. The Trustee shall obtain the consent of the Unit holders:
    i. whenever required to do so by SEBI in the interest of the Unit holders; or
    ii. whenever required to do so on the requisition made by three-fourths of the Unit holders of any Scheme or such number of Unit holders as may be prescribed by SEBI from time to time; or
    iii. when the majority of the Directors of the Trustee Company decide to wind up or prematurely redeem Units of any Scheme.

12. The Trustee shall ensure that no change in the fundamental attributes of any Scheme orthe trust or fees and expenses payable or any other change which would modify the Scheme or affect the interest of the Unit holders shall be carried out unless:
    i. a written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
    ii. the Unit holders are given an option to exit at the prevailing Net Asset Value without any Exit Load.

13. The Trustee shall call for the details of transactions in securities by the key personnel of the AMC in their own personal names or on behalf of the AMC and shall report to SEBI, as and when required.

14. The Trustee shall quarterly or at such frequency as may be prescribed by SEBI from time to time review all transactions carried out between the Mutual Fund, AMC and its associates.

15. The Trustee shall quarterly, or at such frequency as may be prescribed by SEBI from time to time, review the networth of the AMC and in case of any shortfall, ensure that the AMC make up for the shortfall as per the SEBI (MF) Regulations.

16. The Trustee shall periodically review all service contracts such as custody arrangement, transfer agency of the securities and satisfy itself that such contracts are executed in the interest of the Unit holders.

17. The Trustee shall ensure that there is no conflict of interest between the manner of deployment of its networth by the AMC and the interest of the Unit holders.

18. The Trustee shall periodically review the investor complaints received and the redressal of the same by the AMC.

19. The Trustee shall abide by the Code of Conduct as specified in the Fifth Schedule to theSEBI (MF) Regulations.

20. The Trustee shall furnish to SEBI on a half yearly basis or at such frequency as may be prescribed by SEBI from time to time;
    i. a report on the activities of the Mutual Fund.
    ii. a certificate stating that the Directors have satisfied themselves that there have been no instances of self dealing or front running by any of the directors and key personnel of the AMC.

iii. a certificate to the effect that the AMC has been managing the Scheme independently of the other activities and in case any activities of the nature referred to in sub-regulation (2) of Regulation 24 of SEBI (Mutual Funds) Regulations have been undertaken by the AMC and has taken adequate steps to ensure that theinterest of the Unit holders are protected.

21. The independent Directors of the Trustee shall give their comments on the report received from the AMC regarding the investments by the Mutual Fund in the securities of group companies of the Settlor.

22. Additionally, the Sponsor/Settlor and the Trustee acting jointly shall be entitled by one or more Deed/s supplemental to the Trust Deed to modify, alter or add to the provisions of the Trust Deed in such manner and to such extent as they may consider expedient for any purpose, provided that:

i. no such modification, alteration or addition shall be made without the prior approval of the Unit holders and SEBI;
ii. no such modification, alteration or addition shall impose upon any Unit holder any obligation to make any further payment in respect of his Units or to accept any liability in respect thereof.
iii. The Trustee shall, if required to do so by SEBI, as soon as practicable after any modification or alteration of or addition to the provisions of this Trust Deed, give Notice of such modification, alteration or addition to the Unit holders.

23. The Trustee shall exercise due diligence as under:

24. A. General Due Diligence:

i. The Trustee shall be discerning in the appointment of the directors on the Board of the AMC.
ii. The Trustee shall review the desirability of continuance of the AMC if substantial irregularities are observed in any of the scheme(s) and shall not allow the AMC to float new scheme(s).
iii. The Trustee shall ensure that the trust property is properly protected, held and administered by proper persons and by a proper number of such persons.
iv. The Trustee shall ensure that all service providers are holding appropriateregistrations from SEBI or concerned regulatory authority.

v. The Trustee shall arrange for test checks of service contracts.
vi. The Trustee shall immediately report to SEBI of any special developments in the Mutual Fund.

B. Specific Due Diligence:

The Trustee shall:
i. Obtain internal audit reports at regular intervals from independent auditorsappointed by the Trustee.
ii. Obtain compliance certificates at regular intervals from the AMC.
iii. Hold meetings of the Trustee more frequently.
iv. Consider the reports of the independent auditor and compliance reports of the AMC at the meetings of Trustee for appropriate action.
v. Maintain records of the decisions of the Trustee at their meetings and of the minutes of the meetings.
vi. Prescribe and adhere to a code of ethics by the Trustee, AMC and its personnel.
vii. Communicate in writing to the AMC of the deficiencies and checking on the rectification of deficiencies.

25. Notwithstanding anything contained in any applicable SEBI (MF) Regulations, the Directors of the Trustee shall not be held liable for acts done in good faith, if they have exercised adequate due diligence honestly.

The independent Directors shall pay specific attention to the following:
i. the Investment Management Agreement and the compensation paid under the agreement.
ii. service contracts with affiliates - whether the AMC has charged higher fees than outside contractors for the same services.
iii. selection of the AMC's independent directors.
iv. securities transactions involving affiliates to the extent such transactions arepermitted.
v. selection and nomination of individuals to fill independent Directors vacancies.
vi. designing of code of ethics to prevent fraudulent, deceptive or manipulativepractices by insiders in connection with personal securities transactions.
vii. the reasonableness of fees paid to Settlor, AMC and any others for services provided.
viii. principal underwriting contracts and their renewals.
ix. any service contract with the associates of the AMC.

On a regular basis, activity report forwarded by the AMC will be discussed at the Board meeting of the Trustee. The Board meeting of the Trustee shall be held at least once in every two calendar months and at least six such meetings shall be held in every year or at such frequency as may be prescribed under the SEBI (MF) Regulations from time to time. The quorum for a Board meeting of the Trustee shall not be constituted unless such number of independent directors as may be prescribed by SEBI from time to time are present at the meeting.

Supervisory Role of the Trustee

The Trustee Company shall be administered by its Board of not less than four directors as constituted under the articles of association of the Trustee Company. At least two-thirds of such directors (or such number as SEBI may specify from time to time) shall be independent persons and shall not be associated with the Sponsor or its associates in any manner.

Presently the Board of the Trustee Company is required to hold a meeting at least once in two calendar months and at least six such meetings are required to be held every year. For the year ended on 31st March 2023, the trustee held 6 meetings.

The Compliance Officer reports directly to the Trustees on the compliance of mandatory regulatory requirements of the Mutual Fund. In addition, the Trustees may seek suchinformation from the AMC from time to time which is considered necessary by the Trustees. The Trustee Company has also constituted an Audit Committee which will have the responsibility to review the internal audit systems, the recommendations of the internal and statutory auditors and aim to ensure that the recommendations made by internal and statutory auditors are acted upon. The Audit Committee is chaired by an independent director of the Trustee Company.

The information and documents, which are required to be reviewed by the Trustee Company under the Regulations, would be provided to the Trustees from time to time. The supervisory role of the Trustees will be discharged by reviewing the information and the operations of the Fund based on the reports submitted at the meetings of the Trustees, by reviewing the reports submitted by the internal auditor and the bi-monthly and half yearly compliance reports.

Trustee - Fees and Expenses

Subject to the regulations, the Trustee Company shall during the term of the Mutual Fund, and whether or not the Mutual Fund shall be in course of administration by or under the order or direction of any competent court or regulatory authorities, be paid an annual fees out of the mutual fund as may be agreed between the Sponsor and the trustee company at the beginning of each year. The annual fees decided by the trustee company is 0.04% per annum of the average monthly net assets of the Fund subject to a maximum of Rs. 12 crores per annum . The aforesaid remuneration shall be in addition to reimbursement of all costs, charges and expenses incurred in or about the administration and execution of the Trust and to be reimbursed from and out of the trust funds. Payment of trusteeship fee as aforesaid shall be subject to the limits, if any, prescribed under the Regulations.

II. Asset Management Company

PPFAS Asset Management Private Limited (PPFAS-AMC/ AMC) is incorporated as a private limited under the Companies Act, 1956 on 8th August 2011 having its Registered office at 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230, Nariman Point, Mumbai - 400 021, Maharashtra, India and Corporate office at 702-705, 7th Floor, 349 Business Point Commercial Premises Co-op. Society Ltd., Western Express Highway, Andheri (East), Mumbai - 400 069, Maharashtra, India.

The operations of the AMC, including investor servicing are handled and coordinated from the aforesaid Offices.

PPFAS Asset Management Private Limited has been appointed as the investment manager of PPFAS Mutual Fund by the Trustee vide Investment Management Agreement (IMA) dated May 22, 2012, executed between the Trustee and the Asset Management Company.

SEBI approved the appointment of AMC to act as the Investment Manager of the Fund vide its letter No. OW/23259/2012 dated 17th October 2012.

The AMC will manage the Schemes of the Fund as mentioned in the respective Scheme Information Documents, in accordance with the provisions of IMA, the Trust Deed, SEBI (Mutual Funds) Regulations, 1996 objectives of the Scheme and any amendments made thereunder from time to time.

Details of the Directors of Asset Management Company:

Name of Director	Age and Qualification	Brief Experience
Neil Parikh (Chief Executive Officer and Associate Director)	**Age:** 43 Years. **Qualification:** Masters in Business Administration (MBA) from IESE Business School-Barcelona (Spain) . B.A. (Economics from University of North Carolina, USA)	He has completed his BA in Economics from University of North Carolina at Chapel Hill and then went to complete his MBA from IESE Business School in Barcelona, Spain. He started his career as Summer Intern with JM Morgan Stanley in 2003. For the period July 2004 to June 2008, he was associated with Parag Parikh Financial Advisory Services Limited as Institutional Dealer. From June 2010 to May 2015, he was a Whole-Time Director of Parag Parikh Financial Advisory Services Limited overlooking functions of marketing and Wealth Management department. He is acting as a Chief Executive Officer and Whole Time Director of the Company. He is also acting as a director with Parag Parikh Financial Advisory Services Limited.
Rajeev Thakkar **(Chief Investment Officer and Associate Director)**	**Age:** 52 Years. **Qualification:** B. Com. (Bombay University) Chartered Accountant CFA Charter Holder Grad ICWA	Till March 2012 he was acting as a Chief Executive Officer of PPFAS (Sponsor Company). He joined the Company in 2001. He started his career in the year 1994 and he has experience of working in areas like; merchant banking, managing fixed income portfolio, broking operations, PMS operations for over two decades. He was functioning as a Fund Manager for PMS service of PPFAS managing a portfolio of around Rs. 300 crores. He is acting as a Chief Investment Officer, Equity Fund Manager and Associate Director to the Company.
Himanshoo Bohara **(Chief Financial Officer and Associate Director)**	**Age:** 50 Years. **Qualification:** B.Sc., Chartered Accountant and Company Secretary	Himanshoo Bohara is a qualified Chartered Accountant and Company Secretary. He also holds a Bachelor of Science degree from Mohanlal Sukhadia University, Udaipur. He comes with post-qualification experience of more than 25 years. His last assignment was with ASK Investment Managers Ltd as Group CFO mainly in the BFSI Sector of which 15 + years have been in Asset and Wealth Management Space. In the past, he has worked with Organizations like Centrum Capital, Merrill Lynch, HSBC Bank,

		ICICI Group, Accenture and H&R Jhonson Ltd. He specializes in Strategy, Finance, Taxation, Management Reporting, Investor Relationship, Statutory and Regulatory Compliances.
Raman Jokhakar (Independent Director)	**Age:** 52 Years. **Qualification:** Chartered Accountant Bachelor of Commerce (Mumbai University)	Mr. Raman Jokhakar is a Chartered Accountant in practice with over 27 years of experience as a Partner at B. D. Jokhakar & Co., Chartered Accountants. He qualified as Bachelor of Commerce from University of Mumbai, is now a Fellow member of the ICAI. Over the years in the audit field Raman has handled diverse clientele including international and local businesses across a number of industries such as Auto Ancillary, Financial Services, Chemicals, Pharmaceuticals, Advertising, Logistics, Entertainment, Technology, Banking, Media, Retail, Real Estate, General Insurance, including a Global Fortune 500 company. His post qualification experience apart from external and internal audit includes corporate law, taxation, personal finance, and business consultancy. He has served as President, Bombay Chartered Accountants Society (BCAS), Editor of the BCA Journal for five years and as a Technical Reviewer, Institute of Chartered Accountants of India to review Annual Reports of listed companies. He serves as Joint Hon. Treasurer, Forum of Free Enterprise, as a Trustee of A.D. Shroff Memorial Trust and as a Jt. Secretary of the All India Bank Depositors' Association. Raman authored "Make it in India – Handbook on Starting and Doing Business in India" (published by LexisNexis, 2017), "Ease of Doing KYC: A Study" (2024), "Audit Checklist for Companies" (5 Editions) amongst others. Raman also has a diploma in Information Systems Audit and a post graduate diploma in Global Strategic Management. He is also serving as a director for few companies.
V. Ramesh **(Independent Director)**	**Age:** 64 Years **Qualification:** B.A (Mumbai University), AMP (IIM Bangalore), Global Business Management (ESADE Barcelona)	Mr. V. Ramesh held the position as MD & CEO for MF Utilities India Pvt. Ltd. during the period starting from April 2014 to May 2021. Prior to joining MF Utilities, He held the position as Deputy CEO for Association of Mutual Funds in India (AMFI) from October 2010 to March 2014. His responsibility in AMFI was to ensure the functioning of the Mutual Fund Industry with effective relationships with all stakeholders, including SEBI and other regulators. He was actively involved in Policy making at Mutual Fund Industry Level. Mr. V. Ramesh was also a Founder and Director

		for Ecomove Solutions Pvt. Ltd from January 2009 to September 2012. Prior to joining Ecomove Solutions Pvt. Ltd, Mr. V. Ramesh also held the position as CEO for Prabhudas Lilladher Financial Services Pvt. Ltd. during the period starting from January 2008 to December 2008. In Prabhudas Lilladher Financial Services, he was Key managerial personnel and his Major activities included but not limited to Mutual Fund Distribution and Lending, particularly margin funding.
Subrata Kumar Mitra **(Independent Director)**	**Age:** 77 Years. **Qualification:** Master of Science (Calcutta University), Master of Business Administration (USA)	Mr. Subrata Kumar Mitra is a well known veteran with hands-on experience in a wide range of financial services businesses in India. In his early years, Mr. Mitra worked with various reputed organisations such as American Express Bank as Head of Corporate Banking and Investment Banking in India, Standard Chartered Bank-Merchant Banking Division, GIC Mutual Fund-where he brought one of the earliest foreign investors in the industry. Thereafter, from 1994 to 2007 he served as the Group Director, Financial Services in the Aditya Birla Group and set up the highly successful financial services business. He has served on the Board of Directors and Committees of several reputed companies in different industries as an Independent Director, Advisor. He also acts as an advisor to a large international bank. He is associated with several international and domestic NGOs, Committees and Chambers in India and a contributor of articles in various publications. Mr. Mitra has been India Correspondent for Asia Asset Management, Hong Kong. Prior to his appointment at PPFAS AMC, Mr. Mitra was also an Independent Director on the board of LIC AMC, Bharti AXA AMC and L&T Mutual Fund Trustee.

Duties and Responsibilities of the Asset Management Company

Under the SEBI (Mutual Funds) Regulations, 1996 and the Investment Management Agreement, the AMC has, *inter-alia,* the following duties and responsibilities:

1. The AMC shall take all reasonable steps and exercise due diligence to ensure that the investment of funds pertaining to any Scheme is not contrary to the provisions of the SEBI (MF) Regulations and the Trust Deed.
2. The AMC shall exercise due diligence and care in all its investment decisions as would be exercised by other persons engaged in the same business.
3. The asset management company shall obtain, wherever required under these regulations, prior in-principle approval from the recognized stock exchange(s) where units are proposed to be listed.
4. The AMC shall be responsible for the acts of commissions or omissions by its employees or the persons whose services have been procured by the AMC.
5. The AMC shall submit to the trustees quarterly reports of each year on its activities and the compliance with these regulations.
6. The Trustee at the request of the AMC may terminate the assignment of the AMC at any time. Provided that such termination shall become effective only after the Trustee has accepted the termination of assignment and communicated its decision in writing to the AMC.
7. Notwithstanding anything contained in any contract or agreement or termination, the AMC or its directors or other officers shall not be absolved of any liability to the Mutual Fund for its / their acts of commission or omissions, while holding such position or office.
8. The Chief Executive Officer (whatever be the designation) of the AMC shall ensure that the mutual fund complies with all the provisions of these regulations and the guidelines or circulars issued in relation thereto from time to time and that the investments made by the fund managers are in the interest of the unit holders and shall also be responsible for the overall risk management function of the mutual fund.

   Chief Executive Officer (whatever be the designation) shall also ensure that the Asset Management Company has adequate systems in place to ensure that the Code of Conduct for Fund Managers and Dealers specified in PART - B of the Fifth Schedule of these regulations are adhered to in letter and spirit. Any breach of the said Code of Conduct shall be brought to the attention of the Board of Directors of the Asset Management Company and Trustees.
9. The Fund Managers shall ensure that the funds of the schemes are invested to achieve the objectives of the scheme and in the interest of the unit holders.

   The Fund Managers shall abide by the Code of Conduct for Fund Managers and Dealers specified in PART - B of the Fifth Schedule of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 and submit a quarterly self-certification to the Trustees that they have complied with the said code of conduct or list exceptions, if any.

   Explanation:- For the purposes of this sub-regulation, the phrase “Fund Managers” shall include Chief Investment Officer (whatever be the designation).

The Dealers (whatever be the designation) shall ensure that orders are executed on the

best available terms, taking into account the relevant market at the time for transactions of the kind and size concerned to achieve the objectives of the scheme and in the best interest of all the unit holders.

The Dealers (whatever be the designation) shall abide by the Code of Conduct for Fund Managers and Dealers specified in PART - B of the Fifth Schedule of the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 and submit a quarterly self-certification to the Trustees that they have complied with the said code of conduct or list exceptions, if any.

10. The Board of directors of the asset management company shall ensure that all the activities of the asset management company are in accordance with the provisions of these regulations.

11. The AMC shall not through any broker associated with the Sponsor, purchase or sell securities, which is average of 5% or more of the aggregate purchases and sale of securities made by the Mutual Fund in all its Schemes

    Provided that for the purpose of this clause, aggregate purchase and sale of securities shall exclude sale and distribution of Units issued by the Mutual Fund.
    Provided further that the aforesaid limit of 5% shall apply for a block of any three months.

12. The AMC shall not purchase or sell securities through any broker (other than a broker referred to in clause above) which is average of 5% or more of the aggregate purchases and sale of securities made by the Mutual Fund in all its Scheme or as may be prescribed under SEBI (MF) Regulations unless the AMC has recorded in writing the justification for exceeding the limit of 5% or as may be prescribed under SEBI (MF) Regulations and reports of all such investments are sent to the Trustee on a quarterly basis.

    Provided that the aforesaid limit shall apply for a block of any three months.

13. The AMC shall not utilise the services of the Sponsor or any of its associates, employees or their relatives, for the purpose of any securities transaction and distribution and sale of securities.
    Provided that the AMC may utilise such services if disclosure to that effect is made to the Unit holders and the brokerage or commission paid is also disclosed in the half yearly and annual accounts of the Mutual Fund.
    Provided further that the Mutual Fund shall disclose at the time of declaring half yearly and yearly results:
    i. any underwriting obligations undertaken by the Scheme for the Mutual Fund with respect to issue of securities of associate companies;
    ii. devolvement, if any;
    iii. subscription by the Scheme in the issues lead managed by associate companies;
    iv. subscription to any issue of equity or debt on private placement basis where the Sponsor or its associate companies have acted as arranger or manager.

14. The AMC shall file with the Trustee the details of transactions in securities by the key personnel of the AMC in their own names or on behalf of the AMC, and shall report to SEBI, as and when required by SEBI.

15. In case the AMC enters into any securities transactions with any of its associates a report to that effect shall be sent to the Trustees at its next meeting.

16. In case any company has invested more than 5 per cent of the Net Asset Value of a Scheme or as may be prescribed under SEBI (MF) Regulations, the investment made by that

Scheme or by any other Scheme in that company or its subsidiaries shall be brought to the notice of the Trustee by the AMC and be disclosed in the half yearly and annual accounts of the respective Scheme with justification for such investment. The said disclosure will be made provided the latter investment has been made within one year of the date of the former investment, calculated on either side.

17. The AMC shall file with the Trustee and SEBI:-

    i. detailed bio-data of all its directors along with their interest in other companies within fifteen days of their appointment;

    ii. any change in the interest of directors every six months; and

    iii. a quarterly report to the Trustee giving details and adequate justification about the purchase and sale of the securities of the group companies of the Sponsor or the AMC as the case may be by the Mutual Fund during the said quarter.

18. Each director of the AMC shall file with the Trustee details of his transactions or dealings in securities of such value on a periodical basis as may be specified under the SEBI (Mutual Funds) Regulations from time to time.

19. The AMC shall not appoint any person as key personnel who has been found guilty of moral turpitude or convicted of any economic offence or involved in violation of securities laws.

20. The AMC shall appoint registrars and share transfer agents who are registered with SEBI. **Provided** if the work relating to the transfer of Units is processed in-house, the charge at competitive market rates may be debited to the Scheme and for rates higher than the competitive market rates, prior approval of the Trustee shall be obtained and reasons for charging higher rates shall be disclosed in the annual accounts.

21. The AMC shall abide by the Code of Conduct as specified in the SEBI (MF) Regulations.

22. The asset management company shall invest such amounts in such schemes of the mutual fund, based on the risks associated with the schemes, as may be specified by the Board from time to time.

23.1. The AMC shall -

i. not act as a Trustee of any mutual fund;
ii. not undertake any business activities other than in the nature of management and advisory services provided to pooled assets including offshore funds, insurance funds, pension funds, provident funds, or such categories of foreign portfolio investor subject to such conditions, as maybe specified by the Board from time to time, if any of such activities are not in conflict with the activities of the mutual fund.

Provided that the AMC may itself or through its subsidiaries undertake any such activities, if it satisfies SEBI and ensures that the conditions as laid under the applicable Regulations are met.

Provided further that the AMC may, itself or through its subsidiaries, undertake such activities subject to complying with the additional conditions viz.

i. that the key personnel of the AMC, the systems, back office, bank and securities accounts are segregated activity wise and there exist systems to prohibit access to inside information of various activities;
ii. (that the capital adequacy requirements, if any, separately for each such activity are met and that separate approval, if necessary under the relevant regulations is obtained; and other directions, as may be specified by the SEBI from time to time are adhered to.

Provided further that an asset management company may become a proprietary trading member for carrying out trades in the debt segment of the recognised stock exchanges, on behalf of its mutual fund schemes and may also become a self-clearing member of the recognised clearing corporations to clear and settle trades in the debt segment on behalf of its mutual fund schemes.

i. not invest in any of its Scheme unless full disclosure of its intention to invest has been made in the offer documents

Provided that the AMC shall not be entitled to charge any fees on its investment in that Scheme;

i. not acquire any assets out of the Trust Fund which involves the assumption of any liability which is unlimited or which may result in encumbrance of the Scheme property in any way.

2. The Chief Executive Officer of the AMC shall ensure that the Mutual Fund complies with all the provisions of SEBI (Mutual Funds) Regulations, 1996 and the guidelines or circulars issued in relation thereto from time to time and that the investments made by the fund managers are in the interest of the unit holders and shall also be responsible for the overall risk management function of the Mutual Fund.

3. (1) The AMC for each scheme shall keep and maintain proper books of account, records and documents, for each scheme so as to explain its transactions and to disclose at any point of time the financial position of each scheme and in particular give a true and fair view of the state of affairs of the Fund and intimate to the SEBI the place where such books of account, records and documents are maintained.

(1A) The financial statements and accounts of the mutual fund schemes shall be prepared in accordance with Indian Accounting Standards (IND AS) and any addendum thereto, as notified by the Companies (Indian Accounting Standards) Rules, 2015, as amended from time to time:

Provided that in case there is any conflict between the requirements of IND AS and these regulations and guidelines issued thereunder, the asset management companies shall follow the requirements specified under these regulations.

The AMC shall maintain and preserve for a period of eight years its books of account, records and documents.

4. The asset management company shall follow the accounting policies and standards as specified in Ninth Schedule [and as specified by the Board from time to time,] so as to provide appropriate details of the schemewise disposition of the assets of the fund at the relevant accounting date and the performance during that period together with information regarding distribution or accumulation of income accruing to the unitholder in a fair and true manner.

5. The AMC shall compute and carry out valuation of investments made by the scheme(s) of the Fund in accordance with the investment valuation norms specified in Eighth Schedule and shall publish the same.

6. The AMC and the Sponsor shall be liable to compensate the affected investors and/or the scheme for any unfair treatment to any investor as a result of inappropriate valuation.

Information on Key employees of the Asset Management Company.

Name of Key Employee and Designation	**Age (Years)**	**Qualification**	**Total No. of years of Experience**	**Brief Experience**
Neil Parikh **(Chief Executive Officer)**	43 Years	Masters in Business Administration (MBA) from IESE Business School-Barcelona (Spain).	22 Years	Mr. Parikh has completed his BA in Economics from University of North Carolina at Chapel Hill and then went to complete his MBA from IESE Business School in Barcelona, Spain. He started his career as a Summer Intern with JM Morgan Stanley in 2003. For the period July 2004 to June 2008, he was associated with Parag Parikh Financial Advisory Services Limited as an Institutional Dealer. From June 2010 to May 2015, he was a Whole Time Director of Parag Parikh Financial Advisory Services Limited overlooking functions of marketing and Wealth Management department. He is acting as a Chief Executive Officer and Whole Time Director of the Company. He is also acting as a director with Parag Parikh Financial Advisory Services Limited.
Rajeev Thakkar **(Chief Investment Officer and Equity Fund Manager)**	52 Years	B. Com. (Bombay University) Chartered Accountant	24 Years	Till March 2012, Mr. Thakkar was acting as a Chief Executive Officer of PPFAS (Sponsor Company). He joined the Company in the 2001. He started his career in the year 1994 and he has experience of working in areas like;

		CFA Charter Holder Grad ICWA		merchant banking, managing fixed income portfolio, broking operations, PMS operations for over two decades. He was functioning as a Fund Manager for PMS service of PPFAS managing a portfolio of around Rs. 300 crores. He is acting as a Chief Investment Officer and Equity Fund Manager to the Company.
Himanshoo Bohara **(Chief Financial Officer)**	50 Years	B.Sc., Chartered Accountant and Company Secretary	26 Years	Himanshoo Bohara is a qualified Chartered Accountant and Company Secretary. He also holds a Bachelor of Science degree from Mohanlal Sukhadia University, Udaipur. He comes with post-qualification experience of more than 25 years. His last assignment was with ASK Investment Managers Ltd as Group CFO mainly in the BFSI Sector of which 15 + years have been in Asset and Wealth Management Space. In the past, he has worked with Organizations like Centrum Capital, Merrill Lynch, HSBC Bank, ICICI Group, Accenture and H&R Jhonson Ltd. He specializes in Strategy, Finance, Taxation, Management Reporting, Investor Relationship, Statutory and Regulatory Compliances.
Priya Hariani **(Chief Compliance Officer & Company Secretary)**	34 Years	B. Com (Accounting & Finance) from Mumbai University The Institute of Company Secretaries of India (ICSI) Law graduate from Mumbai University	11 Years	Ms. Hariani has more than 10 years of experience and heads the Compliance, Secretarial and Legal functions of the company. While working with Sponsor company (PPFAS Ltd.) she was handling the secretarial and compliance functions of the Portfolio Management Services. Prior to joining PPFAS, she was associated with Larsen & Toubro Limited as Management Trainee, where she was handling secretarial functions for the subsidiary companies of L&T. She has also handled Non-Convertible Debentures (NCD's) Issue while doing a specialized training from L&T Financial Services. She is a Commerce graduate from

				Mumbai University. She is an Associate member of The Institute of Company Secretaries of India (ICSI) and a Law graduate from Mumbai University.
Jitendra Motwani **(Chief Operating Officer)**	43 Years	Chartered Accountant	19 Years	Jitendra is a qualified Chartered Accountant and holds a Bachelor's degree in Commerce from Mumbai University. He brings with him a rich experience of over 18 years in Capital Markets having spent significant time in leadership roles in Asset & Wealth Management Operations, Investor Relations, Risk Management, Audit Function, Process engineering, Automation and Governance across Mutual Funds, Portfolio Management Services, Offshore Funds, Alternative Investment Funds & Structured Solutions. In his previous role with Nuvama Asset Management as Head of Operations & Investor Services, he was instrumental in setting up & streamlining business-wide systems & processes for new age Investment Management Business of group. In the past, he has also worked with organisations like Edelweiss, Deutsche Bank, Kotak Wealth, Invesco Asset Management India & Nippon Life India Asset Management. At Industry level, Jitendra has served as founding member of APMI (Association of Portfolio Managers of India) Operations & Compliance Committee (2023-25) and was recognised for his significant contributions to OPCO committee.
Raunak Onkar **(Dedicated Fund Manager for Overseas Investments and Head - Research)**	39 Years	B.Sc. IT (Bombay University) MMS-Finance (Bombay University)	13 Years	Mr. Raunak has more than 13 years of experience in the capital markets. He started his career with Parag Parikh Financial Advisory Services Limited, following his internship, in the year 2009. He joined PPFAS as a research analyst. He was appointed as Head- research in the year 2011. He is working with the company as Dedicated Fund Manager for the Overseas Investments for Parag Parikh Flexi Cap Fund and as an Associate Fund Manager for Parag Parikh ELSS Tax Saver Fund.

Raj Mehta **(Executive Vice President & Fund Manager - Debt)**	35 Years	B.Com (Mumbai University), M.Com (Mumbai University), Chartered Accountant CFA Level III Pass.	12 Years	Mr. Raj was appointed as a Debt Fund Manager of the Parag Parikh Flexi Cap Fund w.e.f 27th January 2016. He has collectively over 12 years of experience in investment research. He started his career with PPFAS Asset Management Pvt. Ltd. as an intern in 2012. Following which, he joined the company as a Research Analyst in 2013. He is also acting as the Fund Manager for Parag Parikh Liquid Fund. He is also manages the debt component of Parag Parikh ELSS Tax Saver Fund since its inception.
Mansi Kariya **(Associate Vice President & Fund Manager- Deb)**	36 Years	CFA Charter Holder MS-(Finance) B.Com (Hons)	17 Years	Ms. Kariya joined PPFAS Asset Management Limited in 2018 as Debt Dealer. She is a credit research analyst handling various companies and also a debt dealer. In her previous roles, she has also worked as a research associates and senior executive debt products for 3.5 years.
Rukun Tarachandani **(Executive Vice President & Fund Manager - Equity)**	35 Years	Post Graduate Diploma in Management (Specialization: Finance), B. Tech (Information Technology) Chartered Financial Analyst (CFA) Charter holder Certificate in Quantitative Finance (CQF)	10 Years	Mr. Rukun has more than 9 years of experience in the financial market in Equity research and Fund Management (Arbitrage). He is based in Mumbai and will be responsible for fund management of the equity portion of schemes of PPFAS Mutual Fund He joined PPFAS Asset Management Private Limited. in March 2021 as Vice President – Research. He is involved in Quantitative Research to identify investment opportunities in listed equities. Prior to joining PPFAS Asset Management Pvt. Ltd., his previous assignments held during the last 10 years were as below: 1. Goldman Sachs (India) Securities Pvt Ltd (From April 2013 to March 2015): He was part of the Sell-side Equity Research team focused on US Banks and Credit Card companies. 2. Kotak Mahindra Asset Management Company Limited (From March 2015 to February 2021) Mr. Rukun was appointed as an Equity Research analyst and was involved in

				Equity Research for Indian stocks across market capitalization and across sectors. He was also responsible for identifying and evaluating special situation investment opportunities in listed equities. He also managed the Kotak Equity Arbitrage Fund from May-2019 to Dec-2019.
Jignesh Desai **(Head – Operations (RTA) & Principal Officer)**	52 Years	M.B.A in Finance, B.Com	21 Years	Mr. Jignesh has more than two decades of experience in the financial market. He joined PPFAS Asset Management Private Limited (PPFAS AMC) on 1st February 2022. Prior to this, he has been associated with the Company from the period 2014 to 2016 also handling the operational activities. Before PPFAS AMC, he has worked with Parag Parikh Financial Advisory Services Ltd (Sponsor company of PPFAS Mutual Fund) from April 2001 to 2014 in various departments and from 2016 to Jan 2022 as Principal Officer. During his tenure with PPFAS Group, his role involved handling risk, compliance and operational activities of Broking, PMS and Mutual Fund business.
Aalok Mehta **(Head - Investor Relations & Direct Channel)**	45 Years	M.com (Mumbai University) M.B.A (York University Toronto Canada)	24 Years	Mr. Aalok started his Career with DSP Merill lynch in debt sales in 2001. Advised corporate clients on debt mutual funds and tracked their respective portfolios. He worked as a Business Development executive with IL&FS AMC from 2002-2004. Core responsibilities included were sales and distribution and client servicing. He was a Manager at Excel funds in Toronto, where focus was handling intermediaries for distribution of India focused fund. He worked at Emkay Global as a manager in wealth management where he advised clients and was involved in client servicing. He also worked with Parag Parikh Financial Advisory Services Limited in the wealth as a V.P. Client advisory. Joined the company in January 2012 as Head of Investor Relations.

Ranbir Nayal **(Chief Information Security Officer)**	59 Years	Certification in Microsoft VBA.	35 Years	Since August 1990 till November 2013, Mr. Ranbir was associated with Parag Parikh Financial Advisory Services Limited as a Systems Manager. From November 2013, he has joined the company as Head of IT and Systems.
Mahesh Sarode **(Head - Distribution Channel (East & West)**	52 Years	B.E. Mechanical Engineering, M.B.A. (Marketing)	21 Years	Mr. Mahesh has more than two decades of experiences in Mutual Fund industries in Sales and Distributions. He joined PPFAS Asset Management Pvt. Ltd. (PPFAS AMC) since November 2015. Prior to joining PPFAS AMC he had worked with UTI Asset Management Pvt. Ltd. from June 2000 to December 2009 and Peerless Asset Management Pvt. Ltd. from January 2010 to September 2012. During the period under review his roles were On-boarding distributors like National distributors, IFAs, Banks and Strengthening relationships with them through regular updates and devising strategy to get regular business from them. Identification of opportunities & develop relationships with institutional investors like Banks, NBFCs Corporates, SMEs, Insurance companies etc. to mobilize sales from them regularly.
Shailendra Pandey **Chief Marketing Officer, Head-Corporate Communications & Head-Distributor Channel (North)**	43 Years	Postgraduate in Journalism, Advertising and Public Relations	17 Years	Mr. Pandey has good experience in the field of corporate communication and managing strategies and communication for Banking, Financial Services and Insurance Industry (BFSI) clients. He has been handling corporate communications and Sales for PPFAS Asset Management Private Ltd. since March 1, 2016, and is now also designated as Head of Distribution for North and South zone. In the past, he used to manage strategy and communication for BFSI clients for Adfactors PR (From December 2014 to February 2016) and MSL Groupe (From March 2008 to October 2014) During the tenure starting from March 2008 to February 2016 he was advising clients in BFSI segments (Mutual Funds, Insurance, Broking, Banks, Personal Finance) to increase visibility, brand value and sales.

Shubham Gupta **(Chief Risk Officer)**	35 Years	BBM, PGDM, CFA Level – 2 cleared (USA)	11 Years	Mr. Shubham has more than 10 years of experience in the financial market. He is based at Mumbai and will be responsible for overseeing all aspects of the risk management framework including Investment Risk and Enterprise risk for PPFAS Asset Management Pvt. Ltd. He Joined PPFAS Asset Management Pvt. Ltd. on April 21, 2022. Prior to joining PPFAS Asset Management Pvt. Ltd., his previous assignments held during last 8 years were as below: • **L&T Investment Management Limited** (August 2018 – April 2022) – Implemented the SEBI Risk Management Framework Circular & was responsible for the identification, monitoring, controlling and reporting of Investment and Operation risks of the Organisation. • **Aditya Birla Sun Life AMC Limited.** - (November 2013 - August 2018) - His role was involved in monitoring and controlling risk related activities. He also handled the investment operations where he was responsible for settlement of secondary and primary debt and equity markets trades.
Tejasvi Gupta **(Head – Operations (Fund Accounting)**	45 years	MBA in Finance (Pune University)	19 Years	Mr. Tejasvi Gupta has done MBA in Finance from Pune University. Prior to joining PPFAS Mutual Fund, he was associated with JM Financial Asset Management Pvt Ltd as Sr. Vice President - Fund Accounting in the Operations Department since 2006. He has overall experience of 18 years in the Fund Accounting, banking and settlement department. He started his career with a CA firm as key member in assisting for the Statutory Auditing.
Sanjay Shroff **(Head – Administration)**	59 Years	B.Com & M.Com Part-1	16 Years	Mr. Sanjay has been associated with PPFAS Group for more than 15 years and was serving as the Head - Administration under the Parag Parikh Financial Advisory Services Limited (Sponsor Company). He will be responsible for overseeing all aspects of the Administration of the organization.

Sanjana Jadhav **(Head - Human Resources)**	38 Years	BA/Diploma in Human Resources	11 Years	Ms. Sanjana Jadhav has around 11 years of experience. She is based at Mumbai and will be responsible for overseeing all aspects of the Human Resources for the organization. In the past she was working for Human Resources Team and took care of HR Operations, Recruitment specifically for Investment Banking/Equities/Wealth Management/Animal Nutrition Department, Employee Life Cycle Payroll Management, Training etc. for Equirus Capital Private Limited (Since January 2020 to December 2021) and Evialis India Pvt. Ltd (Since January 2018 to January 2020). During her tenure, starting from April 2008 to April 2015 she was handling the Talent Acquisition & Onboarding Formalities and Administration for Various Organizations.
Aarti Noela Marianus **Head - Distribution Channel (South)**	44 Years	B.Com, M.Sc.- International Business Management	22 Years	Ms. Aarti has 21 years of experience and worked as Senior Vice President, with demonstrated history of working with large teams, handling MFDs, RIAs, Institutional clients at- 1.Union Asset Management Company Pvt Ltd. as Sr. VP & RH - South (Aug 2010 - Sep 2024) 2. Mirae Asset Global Investment India Pvt. Ltd. As RH - Sales (TN & Kerala) (Nov 2007 - Aug 2010) 3. Reliance Capital Asset Management Company Pvt Ltd- Relationship manager-Corporate Sales (June 2006- Nov 2007) 4. Mata Securities India Pvt. Ltd as Institutional Advisor – MFs (Apr 2003 - Dec 2005).
Mr. Akshay Upadhyay **(Chief Technology Officer)**	38	E-MBA (System)	19 Years	Mr. Akshay Upadhyay is a highly accomplished IT leader with over 18+ years of experience, consistently aligning technology with business objectives to drive growth, security, and efficiency. His expertise spans diverse IT domains, including application management (encompassing the handling, remapping, and integration of various business applications), digital transformation, cybersecurity, cloud computing, and enterprise architecture. He has a proven track record of leading and delivering complex IT projects across various

				industries, including his roles as CTO at SBICAP Trustee and National Project Head with Mahindra Finance, along with various other leading roles in past companies. His key focus areas include driving digital transformation, strengthening cybersecurity posture, optimizing IT costs, building high-performing teams, and ensuring regulatory compliance management. He has a strong ability to optimize application portfolios and streamline business processes. In recognition of his achievements, he was awarded the Digital Transformation Leader Award (CTO) by Governance Now in October 2023.

Investment Team Personnel (Key Employees)				
Yatin Makwana **(Associate Vice President - Equity Dealer)**	37 Years	B. Com (Bombay University)	15 Years	Mr. Yatin has started his journey with Nirmal Bang Securities as a Dealer in the year 2009-10. He further joined Parag Parikh Financial Advisory Services Limited in May 2010 as a Dealer till May 2013. He further shifted to Mutual Fund space and joined PPFAS Asset Management Private Limited since May 2013. During his journey he has been into execution of market trades for the aforesaid Companies till date.
Radheshyam Sahani **(Associate Vice President - Equity Dealer)**	44 years	B. Com. (Bombay University)	16 Years	Mr. Sahani has an experience over 15 years. He started his journey from OCT Securities (Franchise of REFCO Sify Securities India Pvt. Ltd.) from October 2004 to February 2006 and from March 2006-December 2008 as a Dealer. He has been associated as a Dealer in Capstone Securities Analysis Private Limited. He later joined HDFC Securities Limited in the year 2010 with reporting to Head – Private Banking Group as a Dealer. He joined as Institutional Dealer with Parag Parikh Financial Advisory Services Limited in the year 2011 and 2012. He continued his journey with PPFAS Asset Management Private Limited since March 2012 as a Dealer.

				During his entire journey he handled assignments includes but not limited to Execution of trades, Dealing in foreign securities (NASDAQ and NYSE), Execution of trades for institutional dealing desk.
Mansi Kariya **(Associate Vice President & Fund Manager- Debt)**	38 Years	B.COM (Hons), CFA & MS (Finance)	17 Years	Ms. Kariya started her career with Zacks Investment Research from September 2008 to November 2010 and Insync Analytics from March 2012 to April 2013 as Research Associate. She had further joined as Senior Executive in Capital Square Financial Services Limited from August 2017 to February 2018. She has a total experience of 3 years and 6 months. Ms. Mansi Kariya has been appointed as a Debt Dealer for the Schemes of the PPFAS Mutual Fund since April 2018.
Aishwarya Dhar **(Senior Manager - Debt Dealer)**	38 Years	MBA-Finance	13 Years	Ms. Aishwarya has started her career with Tata AIA Life Insurance Co. Ltd as Executive Finance from September 2012 till May 2015 and handled Accounts Payable & Procurement. She had further joined the Debt Dealing team in ManipalCigna Health Insurance Co. Ltd. as Deputy Manager – Dealer Portfolio from June 2015 till March 2021. She had a total experience of 8 Years and 6 months in the Financial Service Industry. Ms. Aishwarya Dhar has been appointed as a Debt Dealer for the Schemes of the PPFAS Mutual Fund since March 2021.
Sakshi Sharma **(Debt Dealer)**	30 Years	PGDM in Finance	5 Years	Ms. Sakshi Sharma has experience of more than 4 years. She has started her journey with Afco Investment Services Pvt Ltd as Institutional Sales – Fixed Income Dealer in February 2019. Post that she joined Invesco Asset

				Management (India) Pvt Ltd as Investment Front Office – PMS Dealer in March 2022. Ms. Sakshi Sharma has been appointed as Debt Dealer for the schemes of the PPFAS Mutual Fund since June 2024.
Lachhu Chawla **(Associate Vice President - Equity Dealer)**	42 Years	B.Com	17 Years	Mr. Lachhu Chawla has experience of more than 16 years. He started his journey with CD Equisearch Pvt Ltd as Dealer in May 2007.Post that he joined Sushil Finance Pvt Ltd as a Dealer in February 2021. Mr. Lachhu has been appointed as Equity Dealer for the schemes of the PPFAS Mutual Fund since June 2024.

III. Service Providers

1. Custodian

Deutsche Bank AG	**Address:** Deutsche Bank House, Hazarimal Somani Marg, Fort, Mumbai – 400001, Maharashtra, India **SEBI Registration Number:** IN/CUS/003

The Trustee has appointed 'Deutsche Bank AG' as a Custodian to the Schemes of PPFAS Mutual Fund. The Custodian is SEBI approved Custodian. The registration of the Custodian is still valid and effective. The Custodian shall hold the custody and possession of Securities and investments of the Fund and will discharge all the functions as are ordinarily discharged by a Custodian.

The Trustee reserves the right to change the Custodians, if required. The Custodian would be entitled to remuneration for their services in accordance with the terms of the Custodian Agreements.

2. Registrar and Transfer Agent

Computer Age Management Services Limited (CAMS)	Computer Age Management Services Limited [CAMS], New No.10 / Old No. 178 M G R Salai, Nungambakkam Chennai – 600034, Tamil Nadu, India **SEBI Registration No. INR000002813.** Tel: +91 44 3021 2811 / 813 Website: https://www.camsonline.com

As Registrars to the Schemes, CAMS will handle communications with Investors, perform data entry services and dispatch account statements. The AMC and the Trustee have satisfied themselves that CAMS has the adequate capacity to discharge responsibilities with regard to processing of applications and dispatching account statements to Unit holders within the time limits as prescribed in the SEBI Regulations and also sufficient capacity to handle Investor complaints.

3. Statutory Auditors

M/s. M. M. Nissim & Co. LLP Chartered Accountants	Barodawala Mansion, B-Wing, 3rd Floor, 81 Dr. Annie Besant Road, Worli, Mumbai - 400 018, Maharashtra, India

4. Legal Counsel

The AMC appoints appropriate legal counsel on case to case basis.

The Trustees and/or the AMC, as applicable, has the right to terminate the services of any of the above mentioned service providers in accordance with the terms and conditions contained in the agreement(s) entered into with such service providers, and appoint any other or additional service providers, with approval of SEBI, if required.

5. Fund Accountant

Deutsche Bank AG	**Address:** Deutsche Bank House, Hazarimal Somani Marg, Fort, Mumbai – 400001, Maharashtra, India

6. Collection Banker

Investors can visit website URL of PPFAS Mutual Fund for updated list of Collection Bankers to the schemes of the Fund. Please click on link:
https://amc.ppfas.com/investor-desk/transfer_funds/

The AMC reserves the right to change / modify the list of collecting Bankers.

IV. Condensed Financial Information for all the schemes launched by PPFAS Mutual Fund during the last three fiscal years (excluding redeemed schemes):

Parag Parikh Dynamic Asset Allocation Fund						
Particulars	**Direct Plan**	**Regular Plan**	**Direct Plan**	**Regular Plan**	**Direct Plan**	**Regular Plan**
	2024-25	2024-25	2023-24	2023-24	2022-23	2022-23
NAV at the beginning of the Year/ Period (April 01, 2024) (Rs.)						
Growth Option	10.0434	10.0406	$	$	-	-
Monthly IDCW Option	10.0436	10.0408	$	$	-	-
NAV at the end of the year/ period (31st March 2025) (Rs.)						
Growth Option	11.0560	11.0199	10.0232	10.0205	-	-
Monthly IDCW Option	10.3945	10.2322	10.0235	10.0207	-	-
****Annualised Returns (%)**						
Net Assets at the end of the year/ period (31st March 2025) (Rs. In Crores)	1,364.22	397.20	254.83	91.02	-	-
Ratio of recurring expenses to net assets (%)^	0.34%	0.64%	0.32%	0.62%	-	-
Date of First Allotment of Units: **February 27, 2024**						
Tier 1 Benchmark Index - CRISIL Hybrid 50+50 Moderate Index						
Additional Benchmark - Nifty 50 TRI						

$Parag Parikh Dynamic Asset Allocation Fund (PPDAAF) launched in February 2024, hence there are no NAVs at the beginning of the respective financial year i.e 2023-24. (The scheme PPDAAF declared

its first NAV on February 28, 2024).
**Only for Growth option. Since the scheme has completed 1 year on February 27, 2025, the Annualised returns are since inception.
^ Ratio of recurring expenses includes management fees, service tax/GST on management fees, other fees and expense accrued with respect to inflows from B30 cities wherever applicable.
^Ratio of recurring expenses is as on last day of the financial year.
Past performance may or may not sustain in future and is not a guarantee of future return.
Different plans shall have a different expense structure

Parag Parikh Arbitrage Fund						
Particulars	**Direct Plan**	**Regular Plan**	**Direct Plan**	**Regular Plan**	**Direct Plan**	**Regular Plan**
	2024-25	2024-25	2023-24	2023-24	2022-23	2022-23
NAV at the beginning of the Year/ Period (April 01, 2024) (Rs.)						
Growth Option	10.3250	10.3100	$	$	-	-
NAV at the end of the year/ period (31st March 2025) (Rs.)						
Growth Option	11.0951	11.0405	10.3168	10.3020	-	-
****Annualised Returns (%)**						
Net Assets at the end of the year/ period (31st March 2025) (Rs. In Crores)	1,030.92	273.54	325.10	108.87	-	-
Ratio of recurring expenses to net assets (%)^	0.30%	0.65%	0.36%	0.71%	-	-
Date of First Allotment of Units: **November 02, 2023**						
Tier 1 Benchmark Index - Nifty 50 Arbitrage Total Return Index (TRI)						
Additional Benchmark - CRISIL 1 Year T-Bill Index						

$Parag Parikh Arbitrage Fund (PPAF) launched in November 2023, hence there are no NAVs at the beginning of the respective financial year i.e 2023-24. (The scheme PPAF declared its first NAV on November 03,2023).
**Only for Growth option. Since the scheme has completed 1 year on November 2, 2024, the Annualised returns are since inception.
^ Ratio of recurring expenses includes management fees, service tax/GST on management fees, other fees and expense accrued with respect to inflows from B30 cities wherever applicable.
^Ratio of recurring expenses is as on last day of the financial year.
Past performance may or may not sustain in future and is not a guarantee of future return.
Different plans shall have a different expense structure

Note:

1. For more details on the NAV of Parag Parikh Arbitrage Fund please refer the following link https://amc.ppfas.com/schemes/parag-parikh-arbitrage-fund/nav-history/
2. For more details on the NAV of Parag Parikh Dynamic Asset Allocation Fund please refer the following link https://amc.ppfas.com/schemes/parag-parikh-arbitrage-fund/nav-history/
3. For more details on the IDCW of Parag Parikh Dynamic Asset Allocation Fund please refer the following link https://amc.ppfas.com/schemes/parag-parikh-dynamic-asset-allocation-fund/income-distribution-cum-capital-withdrawal-option/?

V. RISK FACTORS

1. Standard Risk Factors

a. Standard Risk Factors for investments in Mutual Fund

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.

- As the price / value / interest rates of the securities in which the scheme invests fluctuates, the value of your investment in the scheme may go up or down. The value of investments may be affected, inter-alia, by changes in the market, interest rates, changes in credit rating, trading volumes, settlement periods and transfer procedures; the NAV is also exposed to Price/Interest-Rate Risk and Credit Risk and may be affected inter-alia, by government policy, volatility and liquidity in the money markets and pressure on the exchange rate of the rupee.

- Past performance of the Sponsor and their associates / AMC / Mutual Fund does not guarantee future performance of the Scheme of the PPFAS Mutual Fund.

- The name of the Schemes does not in any manner indicate either the quality of the Scheme or its future prospects and returns.

- The Sponsor is not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs. 1 lakh made by them towards setting up the Fund.

- The present Scheme is not a guaranteed or assured return scheme.

b. Risk factors of not maintaining average AUM of Rs. 20 crores on half yearly rolling basis (Applicable only for open ended debt oriented schemes)

Open ended debt-oriented schemes shall maintain an average AUM of Rs. 20 crores on half yearly rolling basis. In case, the average AUM falls below Rs. 20 crores, the AMC shall scale up the AUM of such Scheme within a period of six months so as to maintain the average AUM of Rs. 20 crores on half yearly rolling basis, failing which the Scheme shall be wound up in accordance with the provisions of Regulation 39 (2) (c) of SEBI (Mutual Funds) Regulations, 1996 as amended from time to time.

c. Risks associated with different derivative strategies

The AMC, on behalf of the Scheme may use various derivative products, from time to time, in an attempt to protect the value of the portfolio and enhance Unit holders' interest. Derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks and bonds. The use of a derivative requires an understanding not only of the underlying instrument but of the derivative itself. Other risks include, the risk of mis-pricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and the decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly. There is the possibility that a loss may be sustained by the portfolio as a result of the failure of another party (usually referred to as the “counterparty”) to comply with the terms of the derivatives contract. The Scheme bears a risk that it may not be able to correctly forecast future market trends or the value of assets, indices or other financial or economic factors in establishing derivative

positions for the Scheme.
Besides the price of the underlying asset, the volatility, tenor and interest rates affect the pricing of derivatives, trading in derivatives carry a high degree of risk although they are traded at a relatively small amount of margin which provides the possibility of great profit or loss in comparison with the principal investment amount.

Other risks in using derivatives include but are not limited to:

a. Credit Risk – This occurs when a counterparty defaults on a transaction before settlement and therefore, the Scheme are compelled to negotiate with another counter party, at the then prevailing (possibly unfavorable) market price, in order to maintain the validity of the hedge. For exchange traded derivatives, the risk is mitigated as the exchange provides a guaranteed settlement but one takes the performance risk on the exchange.

b. Liquidity risk - This risk arises from the inability to sell derivatives at prices that reflect the underlying assets/ rates/ indices, lack of availability of derivative products across different maturities and with various risk appetite.

c. Model Risk – This is the risk of mis–pricing or improper valuation of derivatives.

d. Basis Risk – This risk arises when the derivative instrument used to hedge the underlying asset does not match the movement of the underlying being hedged for example, when a bond is hedged using a derivative, the change in price of the bond and the change in price of the derivative may not be fully correlated leading to basis risk in the portfolio. The underlying benchmark of a floating rate security might become less active or may cease to exist and thus may not be able to capture the exact interest rate movements, leading to loss of value of the portfolio. Example: Where swaps are used to hedge an underlying fixed income security, basis risk could arise when the fixed income yield curve moves differently from that of the swap benchmark curve or if there is a mismatch in the tenor of the swap and the fixed income security. Additional Risk viz. Basis Risk associated with imperfect hedging using Interest Rate Futures (IRF): The imperfect correlation between the prices of securities in the portfolio and the IRF contract used to hedge part of the portfolio leads to basis risk. Thus, the loss on the portfolio may not exactly match the gain from the hedge position entered using the IRF.

e. Market Risk: Derivatives are traded in the market and are exposed to losses due to change in the prices of the underlying and/or other assets and change in market conditions and factors. The volatility in prices of the underlying may impact derivative instruments differently than its underlying.

f. Valuation Risk: This is the risk of mis–pricing or improper valuation of derivatives due to inadequate trading data with good volumes.

g. Operational / Systemic Risk: This is the risk arising due to failure of operational processes followed by the exchanges and Over the Counter (OTC) participants for the derivatives trading.

h. Counterparty Risk: Counterparty risk is the risk that losses will be incurred due to the default by the counterparty for OTC derivatives.

i. Exposure Risk: An exposure to derivatives in excess of the hedging requirements can lead to losses. An exposure to derivatives can also limit the profits from a plain investment transaction.

j. Interest Rate Risk: This risk arises from the movement of interest rates in adverse direction. As with all the debt securities, changes in the interest rates will affect the valuation of the portfolios.

d. Other risk factors (viz. Swing pricing, investment in CDMDF, LRM etc.)

i) Liquidity Risk Management Framework: (LRM)

In accordance with SEBI circular and AMFI guidelines (issued from time to time), the AMC has put in place the Liquidity Risk Management Framework which monitors liquidity risk of schemes. As per the prescribed guidelines, the liquidity ratios are calculated, and liquid assets are maintained on a daily basis at scheme level for all open-ended schemes. These ratios address the potential liquidity risk scenarios for schemes**.** The guidelines also outline the action plan in case there is a difference between the actual outcome and projected outcome.

ii) Investment in CDMDF:

CDMDF is set up as a scheme of the Trust registered as an Alternative Investment Fund ('AIF') in accordance with the SEBI (Alternative Investment Funds) Regulations, 2012 ("AIF Regulations"). The objective of the CDMDF is to help to develop the corporate debt market by providing backstop facility to instill confidence amongst the market participants in the corporate debt/bond market during times of market dislocation and to enhance the secondary market liquidity. In times of market dislocation, CDMDF shall purchase and hold eligible corporate debt securities from the participating investors (i.e., specified debt-oriented MF schemes to begin with) and sell as markets recover. CDMDF will thus act as a key enabler for facilitating liquidity in the corporate debt market and to respond quickly in times of market dislocation. The trigger and period for which the backstop facility will be open shall be as decided by SEBI. Thus, this backstop facility will help fund managers of the aforementioned Schemes to better generate liquidity during market dislocation to help the schemes fulfill liquidity obligations under stress situation.

In accordance with the requirement of regulation 43A of SEBI (Mutual Funds) Regulations, 1996 read with SEBI circular no. SEBI/HO/IMD/PoD2/P/CIR/2023/129 dated July 27, 2023 on Investment by Mutual Fund Schemes in units of Corporate Debt Market Development Fund, the aforementioned schemes shall invest 25 bps of its AUM as on December 31, 2022 in the units of the Corporate Debt Market Development Fund ('CDMDF'). An incremental contribution to CDMDF shall be made every six months to ensure 25 bps of scheme AUM is invested in units of CDMDF. However, if AUM decreases there shall be no return or redemption from CDMDF. Contribution made to CDMDF, including the appreciations on the same, if any, shall be locked-in till winding up of the CDMDF.

We would further like to bring to the notice of the investors that investments in CDMDF units shall not be considered as violation while considering maturity restriction as applicable for various purposes (including applicable Investment limits) and the calculations of Potential Risk Class (PRC) Matrix, Risk-o-meter, Stress testing and Duration for various purposes shall be done after excluding investments in units of CDMDF.

Investors are requested to read detailed disclosure on investment of the schemes in the CDMDF as listed in sub- section 2A. How will the Scheme allocate its assets? And sub-section 2B. Where will the Scheme Invest" in Section "Part II- Information about the scheme".

iii)Swing pricing:

Swing pricing refers to a process for adjusting a fund's net asset value (NAV) to effectively pass on transaction costs stemming from net capital activity (i.e., flows into or out of the fund) to the investors associated with that activity during the life of a fund. During market dislocation, following Swing Pricing Framework shall be applicable:

1. The Swing Pricing Framework shall apply in case of scenarios related to net outflows from the schemes.
2. SEBI will determine 'market dislocation' either based on AMFI's recommendation or suo moto.
3. Once market dislocation is declared, SEBI will notify that swing pricing will be applicable for a specified period.
4. Mandatory swing pricing will apply for Applicable Schemes which have:

i) High or Very High risk on the risk-o-meter (as of the most recent period at the time of declaration of market dislocation); and
ii) Classify themselves in cells A-III, B-II, B-III, C-I, C-II and C-III of Potential Risk Class (PRC) Matrix.

Impact on investors:

a. When the swing pricing framework is triggered and swing factor is made applicable (for normal time or market dislocation, as the case may be), both the incoming and outgoing investors shall get NAV adjusted for swing factor.
b. All redemptions above Rs. 2 lakhs and all subscriptions would be processed at the NAV after applying the swing factor on the day Swing pricing is triggered. Redemptions below 2 lakhs would be processed at the unswung NAV i.e. Normal NAV.

iv) Risk factors associated with Creation of Segregated Portfolio:

Different types of securities in which the scheme would invest carry different levels and types of risk as given in the Scheme Information Document of the scheme. In addition to the same, unitholders are requested to also note the following risks with respect to Segregated Portfolio:

Liquidity Risk: A lower level of liquidity affecting an individual security (ies) or an entire market may have an adverse bearing on the value of the Segregated Scheme's assets. This may more importantly affect the ability

to sell particular securities with minimal impact cost as and when necessary to meet requirements of liquidity or to sell securities in response to triggers such as a specific economic/corporate event. Trading volumes, settlement periods and transfer procedures may restrict the liquidity of a few of the investments. This may impact the NAV of the segregated portfolio and could result into potential loss to the Unit holders.

Credit risk: The scheme's risk may increase or decrease depending upon its investment pattern. E.g. corporate bonds carry a higher amount of risk than Government securities. Further, even among corporate bonds, bonds, which are AA rated, are comparatively more risky than bonds, which are AAA rated. Investment in unrated securities may be riskier compared to investment in rated instruments due to non-availability of third party assessment on the repayment capability of the issuer. As the securities are unrated, an independent opinion of the rating agency on the repayment capability of the issuer will not be available. The issuer of a debenture/ bond or a money market instrument may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may go down because the credit rating of an issuer goes down. This may impact the NAV of the segregated portfolio and resultant loss to the Unit holders.

Listing of units: Listing of units of segregated portfolio in recognized stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further, trading price of units on the stock market may be significantly lower than the prevailing NAV.

v) Risk Factors associated writing covered call options for equity shares:

a) Writing call options are highly specialized activities and entail higher than ordinary investment risks. In such investment strategy, the profits from call option writing is capped at the option premium, however the downside depends upon the increase in value of the underlying equity shares. This downside risk is reduced only to the extent of premium received by writing covered call options.

b) The Scheme may write covered call option only in case it has adequate number of underlying equity shares as per regulatory requirement. This would lead to setting aside a portion of investment in underlying equity shares. If covered call options are sold to the maximum extent allowed by regulatory authority, the scheme may not be able to sell the underlying equity shares immediately if the view changes to sell and exit the stock. The covered call options need to be unwound before the stock positions can be liquidated. This may lead to a loss of opportunity or can cause exit issues if the strike price at which the call option contracts have been written become illiquid. Hence, the scheme may not be able to sell the underlying equity shares, which can lead to temporary illiquidity of the underlying equity shares and result in loss of opportunity.

c) The writing of the covered call option would lead to loss of opportunity due to appreciation in value of the underlying equity shares. Hence, when the appreciation in equity share price is more than the option premium received the scheme would be at a loss.

d) The total gross exposure related to option premium paid and received must not exceed the regulatory limits of the net assets of the scheme. This may restrict the ability of Scheme to buy any options.

e) Increased volatility in the market may result in higher premium and marked to market losses in NAV for all the existing short option position even at the same price of underlying stock.

vi) Risk factors associated with Securities Lending:

As with other modes of extensions of credit, there are risks inherent to securities lending, including the risk of failure of the other party, in this case the approved intermediary, to comply with the terms of the agreement entered into between the lender of securities i.e. the Scheme and the approved intermediary. Such failure can result in the possible loss of rights to the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary.

2. Special Considerations

- The Sponsor is not responsible for any loss resulting from the operation of the Scheme beyond the initial contribution of an amount of Rs.1,00,000/- (Rupees One Lakh) collectively made by them towards setting up the Mutual Fund or such other accretions and additions to the initial corpus set up by the Sponsor.

- Prospective Investors should study this Scheme Information Document and the Statement of Additional Information carefully in its entirety and should not construe the contents as advise relating to legal, taxation, investment or any other matters. Investors are advised to consult their legal, tax, investment and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming units, before making a decision to invest / redeem /hold Units.

- Neither this Scheme Information Document nor the Units have been registered in any jurisdiction outside India. The Investors may take note that the Scheme may in future be registered/ recognized in any other applicable jurisdiction, by the AMC as and when it desires. The distribution of this Scheme Information Document in certain jurisdictions may be restricted or totally prohibited due to registration requirements and accordingly, persons who come into possession of this Scheme Information Document are required to inform themselves about and to observe any such restrictions and or legal compliance requirements with respect to their eligibility for investment in the Units of the Scheme. Any person receiving a copy of this SID, SAI or any accompanying application form in such jurisdiction should not treat this SID, SAI or such application form as constituting an invitation to them to subscribe for Units. Such persons should in no event use any such application form unless in the relevant jurisdiction such an invitation to subscribe could lawfully be made to them and such application form could lawfully be used without complying with any registration or other legal requirements by the AMC/Mutual Fund/Trustee.

- Any dispute arising out of the Scheme shall be subject to the non-exclusive jurisdiction of the Courts in India. Statements in this Scheme Information Document are, except where otherwise stated, based on the law, practice currently in force in India, and are subject to changes therein.

- No person has been authorised to issue any advertisement or to give any information or to make any representations other than that contained in this Scheme Information Document and Statement of Additional Information. Circulars in connection with this offering not authorised by the Mutual Fund and any information or representations not contained herein must not be relied upon as having been authorized by the Mutual Fund.

- The Mutual Fund / Trustees / AMC has not authorized any person to give any information or make any representations, either oral or written, not stated in this SID or the SAI in connection with issue or sale of Units under the Scheme. Prospective Investors are advised not to rely upon any information or representations not incorporated in the SAI and SID as the same have not been authorized by the Mutual Fund or the Trustees or the AMC. Any Purchase or Redemption or Switch made by any person on the basis of statements or representations which are not contained in this SID or SAI or which are not consistent with the information contained in the Offer Documents shall be solely at the risk of the Investor / Unit holder(s). Investors are requested to check the credentials of the individual, firm or other entity they are entrusting their Application Form and payment to, for any transaction with the Mutual Fund. The Mutual Fund shall not be responsible for any acts done by the intermediaries representing or purportedly representing such Investor.

- The Mutual Fund may disclose details of the investor's account and transactions there under to those intermediaries whose stamp appears on the application form. In addition, the Mutual Fund may disclose such details to the bankers / its agents, payment aggregators as may be necessary for the purpose of effecting payments to the investor. Further, the Mutual Fund may disclose details of the investor's account and transactions thereunder to any Regulatory / Statutory entities as per the provisions of law.

- The AMC and/ or its Registrars & Transfer Agent (RTA) reserve the right to disclose/share Unit holder's details of folio(s) and transaction details thereunder with the following third parties of fulfilling its obligations under PMLA and rules/guidelines issued thereunder without obtaining prior approval of the Unitholder/any other person:
  a) RTA, Banks and/or authorised external third parties who are involved in transaction processing, dispatching etc., of the Unitholder's investment in the Scheme;
  b) Distributors or sub-brokers through whom the applications are received for the Scheme;
  c) Any other organizations for compliance with any legal or regulatory requirements or to verify the identity of the Unitholders for complying with anti-money laundering requirements.

  In this connection the Trustee / AMC reserves the right to reject any such application at its discretion.

- Mutual funds and securities investments are subject to market risks and there can be no assurance or guarantee that the Scheme objectives will be achieved and the investment decisions made by the AMC may not always be profitable. Investors should study this Scheme Information Document and the Statement of Additional Information including any addendum issued thereto carefully in its entirety before

investing and should not construe the contents hereof or regard the summaries contained herein as advice relating to legal, taxation or financial/investment matters.

- The Trustee, AMC, Mutual Fund, their directors and their employees shall not be liable for any of the tax consequences that may arise, in the event that the Scheme is wound up for the reasons and in the manner provided in 'Statement of Additional Information ('SAI')'. Redemption by the Unit holder due to change in the fundamental attributes of the Scheme or due to any other reasons may involve tax consequences. The Trustee, AMC, Mutual Fund, their directors and their employees shall not be liable for any such tax consequences that may arise.

- The tax benefits described in this Scheme Information Document and Statement of Additional Information are as available under the present legal, financial and taxation laws are available subject to relevant conditions. The information given is included only for general purpose and is based on advise received by the AMC regarding the law and practice currently in force in India and the Unit holders should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unit holder is advised to consult his / her own professional tax advisor to determine possible legal, tax, financial or other considerations for subscribing and/or redeeming the Units and/or before making a decision to invest/ redeem Units.

- In terms of the Prevention of Money Laundering Act, 2002, the Rules issued there under, and the guidelines/circulars issued by SEBI regarding the Anti Money Laundering (AML Laws), all intermediaries, including Mutual Funds, have to formulate and implement a client identification i.e. Know Your Customer programme, verify and maintain the record of identity and address(es) of investors. The need to Know Your Customer (KYC) is vital for the prevention of money laundering. The Trustee / AMC may seek information or obtain and retain documentation used to establish identity. It may re-verify identity and obtain any missing or additional information for this purpose. The Trustee / AMC may reject any application or prevent further transactions by a Unit holder, if after due diligence, the Investor / Unit holder / a person making the payment on behalf of the Investor does not fulfill the requirements of the Know Your Customer (KYC). If after due diligence the Trustee / AMC has reason to believe that any transaction is suspicious in nature as regards money laundering, the AMC shall report such transactions to competent authorities under PMLA and rules/guidelines issued thereunder by SEBI/RBI, furnish any such information in connection therewith to such authorities and take any other actions as may be required for the purposes of fulfilling its obligations under PMLA and rules/guidelines issued thereunder without obtaining prior approval of the Unitholder/any other person. In this connection the Trustee / AMC reserves the right to reject any such application.

- **Mandatory furnishing of PAN / PEKRN**

- As per SEBI vide its Master Circular No. SEBI/HO/MIRSD/SECFATF/P/CIR/2023/169 dated October 12, 2023 on Know Your Client (KYC) norms for the securities market and SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, and as amended from time to time, in order to strengthen the Know Your Client (KYC) norms and identify every participant in the securities market with their respective Permanent Account Number (PAN) thereby ensuring sound audit trail of all the transactions, PAN shall be unique identification number for all participants transacting in the securities market, irrespective of the amount of transactions (except for specifically exempted cases). Exempted investors are required to provide alternate proof of identity in lieu of PAN for KYC purposes and are allotted PAN-exempt KYC Reference Number (PEKRN).

- Valid PAN/PEKRN and KYC is mandatory for all financial transactions including non-investor initiated. If not furnished, then from April 1, 2023, the impact on non-investor initiated transactions shall include:

  1. IDCW reinvestment option/facility or IDCW payout will be transferred to unclaimed scheme.
  2. Registrations under Transfer of IDCW Plan facility, being canceled and IDCW declared, if any, will move to unclaimed scheme.
  3. All IDCW pay-out (including point 1 and 2 above) shall also be paid only after unit holders furnish their PAN/PEKRN. The amount already transferred will be paid on redemption from the unclaimed scheme.

  Further, such investors will also be able to lodge grievance or make service requests only after furnishing the above details.

- **Mandatory linking of PAN and Aadhaar**

Currently, as per Section 139AA of the Income Tax Act, 1961, every person who has been allotted a PAN as on July 1, 2017, and who is eligible to obtain an Aadhaar number, shall have to mandatorily link their Aadhaar and PAN latest by June 30, 2023 or such other timeline as may be notified by SEBI from time to time, failing which su ch PAN shall become inoperative immediately thereafter and attract higher TDS and transaction restrictions.

Note: Presently, Aadhaar-PAN linking does not apply to any individual who is (a) residing in the States of Assam, Jammu and Kashmir, and Meghalaya; (b) a non-resident as per the Income Tax Act, 1961 (NRI as per Income Tax records); or (c) of the age of eighty years or more at any time during the previous year; or (d) not a citizen of India.

KYC records must be validated by KYC Registration Agencies (KRAs) using official databases (e.g., PAN-Aadhaar linkage, Digilocker, Aadhaar XML).. All digital KYC platforms must be accessible to persons with disabilities, ensuring inclusive participation in the securities market

However, these exemptions may change or be revoked later.

- SEBI vide its Circular no. SEBI/HO/MIRSD/POD-1/P/CIR/2024/81 dated June 10, 2024 and Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, as amended from time to time, has made it mandatory for all new investors/unitholders to provide nomination details or opt out of nomination in format prescribed by SEBI. The consequences of not furnishing the same, will be as specified by SEBI from time to time. Further, requirement for nomination details or opting out of Nomination is made optional for Unitholders (holding Mutual Folios/ Demat accounts jointly). However, all existing investors/ unitholders are encouraged, in their own interest, to provide 'choice of nomination' for ensuring smooth transmission of securities held by them as well as to prevent accumulation of unclaimed assets in the securities market.

  SEBI vide its circular no. SEBI/HO/MIRSD/POD-1/P/CIR/2024/81 dated June 10, 2024, stipulated that:

  1. For the existing investors/ unitholders, non-submission of 'choice of nomination shall not result in freezing of Demat Account as well as Mutual Fund folios.

  2.Securityholders holding securities in physical form shall be eligible for receipt of any payment including dividend, interest or redemption payment as well as to lodge grievance or avail any service request from the RTA even if 'choice of nomination' is not submitted by these securityholders.

  3.All new investors/unitholders shall continue to be required to mandatorily provide the 'Choice of nomination' for demat accounts/ MF Folios (except for jointly held Demat Accounts and Mutual Fund Folios).

  4.All existing investors/ unitholders are encouraged, in their own interest, to provide 'choice of nomination' for ensuring smooth transmission of securities held by them as well as to prevent accumulation of unclaimed assets in securities market.

  For marking nomination, disclosing of name of nominee, share of each nominee and Relationship if any is to be disclosed mandatorily.

  All existing investors are encouraged, in their own interest, to provide 'choice of nomination' for ensuring smooth transmission of securities held by them as well as to prevent accumulation of unclaimed assets in securities market.

  Investors/Unitholders are advised to read the instructions carefully before nominating. The AMC can call for such documents from the Nominee as deemed necessary.

- Subject to the approval of Board of Directors of the AMC and Trustee Company and immediate intimation to SEBI, a restriction on redemptions may be imposed by the Scheme under certain exceptional circumstances, which the AMC / Trustee believe that may lead to a systemic crisis or event that constrict liquidity of most securities or the efficient functioning of markets. Please refer to the paragraph "Right to Limit Redemptions" for further details.

- From time to time and subject to the Regulations, the Sponsor, the mutual funds and investment companies managed by them, their associate companies, subsidiaries of the Sponsor and the AMC may

invest either directly or indirectly in the Scheme. The funds managed by these associates, the sponsor, subsidiaries of the Sponsor and/or the AMC may acquire a substantial portion of the Scheme's Units and collectively constitute a major Investor in the Scheme. Accordingly, Repurchase/Redemption of Units held by such funds, associates and Sponsor may have an adverse impact on the Units of the Scheme because the timing of such Repurchase/Redemption may impact the ability of the other Unitholders to redeem their Units.

VI. How to Apply

This section must be read in conjunction with the section 'Units and Offer' of the SID of the Scheme of the Fund:

1. New investors can purchase units of the Scheme by using an application form, whereas, existing Unit holders may use transaction slip or application form. Application forms or transaction slips will be available at the Investor Service Centres (ISCs)/ Official Points of Acceptance of transactions during the business hours on their respective business days. The same can also be downloaded from the website of the Mutual Fund viz. https://amc.ppfas.com/

2. Applications must be completed in BLOCK LETTERS in English.

3. Signatures should be in English or in any Indian Language. In case of joint holdings, all joint holders are required to sign. Applications on behalf of minors should be signed by their Guardian. In case of a HUF, the Karta should sign the application form on behalf of the HUF. Investors who cannot sign and in case required to provide a thumb impression will have to contact the AMC for the additional documentation/information required. For investments through Constituted Attorney, the Power of Attorney has to be signed by the Applicant and Constituted Attorney. The signature in the Application Form needs to clearly indicate that the signature is on behalf of the applicant by the Constituted Attorney. The copy of the PoA has to be notarized and has to be provided along with the application.

4. The duly completed application form/transaction slip as the case may be, can be submitted at the designated ISCs / official points of acceptance. The personnel at the official point of acceptance of transaction will time stamp, and return the acknowledgment slip in the application form. The application shall be subject to verification. For details on updated list of ISCs / Official Points of Acceptance investors may log on to 'Contact Us' section on our website http://amc.ppfas.com.

5. **Employee Unique Identification Number (EUIN)** : Clause no. 15.11 of SEBI Master Circular on Mutual Funds dated June 27, 2024, required creation of a unique identity number of the employee /relationship manager/sales person of the distributors interacting with the investor for the sale of mutual fund products, in addition to the AMFI Registration Number (ARN) of the distributor. This has been recommended by SEBI in order to avoid any instance of mis-selling, particularly in advisory based transactions. This would further help tackle the problem of misselling even if the employee /relationship manager/sales person leaves the employment of the distributor. Due to this regulatory change, all employees of distributors who are involved in sale of mutual fund products are required to obtain an Employee Unique Identification Number (EUIN). Applications received without a valid EUIN and / or valid sub-broker code(should be a valid ARN and not an internal code) are subject to rejection by the fund.

   Investors are required to ensure that ARN & EUIN is correctly filled up in the application form for investments routed through the distributor (ARN holder). EUIN, particularly in advisory transactions, would assist in addressing any instance of mis-selling even if the employee/relationship manager/sales person later leaves the employment of the distributor. In case, the distributor has not given any advice to investor pertaining to the investment made, the EUIN box may be left blank wherein the investor will be required to provide a duly signed declaration to this effect, as given in the application form. SEBI has made it compulsory for every employee/relationship manager/sales person of the distributor of mutual fund products to quote the EUIN obtained by him/her from AMFI in the Application Form.

6. Investors can also purchase/redeem units of the Scheme by placing an order for purchase/ redemption with the members (Stock Broker) / clearing members of stock exchanges/ Mutual Fund Distributors registered with AMFI. These members (Stock Brokers) / clearing members / Mutual Fund Distributors registered with AMFI would be availing the platform / mechanism provided by the stock exchanges for placing an order for purchase / redemption of units of the Scheme.

   Investors may purchase / redeem units of the Scheme through the Stock Exchange

Infrastructure. In order to facilitate transactions in mutual fund units, BSE has introduced BSE StAR MF Plat form and NSE has introduce Mutual Fund Service System (MFSS). Please refer to Scheme Offer Documents for detailed process on subscription / redemption of units of the scheme through stock exchange mechanism.

7. Investors may undertake transactions viz. purchase / redemption / switch through the online/ electronic modes/ sources like its official website – https://www.amc.ppfas.com/ may also submit transactions in electronic mode offered by specified banks, financial institutions, distributors etc., with whom AMC has entered or may enter into specific arrangements including through secured internet sites operated by CAMS. Accordingly, the servers (maintained at various locations) of the AMC and CAMS will be the official point of acceptance for all such online / electronic transaction facilities offered by the AMC.

8. Investors desirous of receiving the allotment of units in dematerialized ("demat") form will have to provide their demat account details in the application form. The list of all such scheme alongwith the respective ISIN of the option is available on our website viz. https://amc.ppfas.com. In case the Demat account details are not provided, or the details are incomplete or the details do not match with the records as per Depository(ies), the application shall be treated as invalid for processing under demat mode and therefore may be considered for processing in non-demat form i.e. in physical mode, if the application is otherwise valid.

9. All cheques and bank drafts should be drawn in favour of Scheme Name of PPFAS Mutual Fund respectively and crossed "A/c Payee only". A separate cheque or bank draft must accompany each application/plan.

10. All cheques and bank drafts accompanying the application form should contain the application form number / folio number on its reverse. Returned cheque(s) are liable not to be presented again for collection, and the accompanying Application Form is liable to be rejected. In case the returned cheque(s) are presented again, the necessary charges are liable to be debited to the Investor.

11. In order to protect the interest of Investors from fraudulent encashment of cheques, the current SEBI (MF) Regulations, has made it mandatory for Investors to mention in their Application / Redemption request, their bank name and account number.

12. In order to comply with AMFI (Association of Mutual Funds in India) best practice guidelines on 'risk mitigation process against third party instruments and other payment modes for mutual fund subscriptions' issued from time to time and also to enhance compliance with Know Your Customer (KYC) norms under the Prevention of Money Laundering Act, 2002 (PMLA) and /the acceptance of Third Party Payments is restricted. For details, please refer to the Section **"Restriction on Acceptance of Third Party Payment Instruments for Subscription of Units".**

13. Investors should note that it is mandatory for all applicants (in the case of application in joint names, each of the applicants) to mention his/her Permanent Account Number (PAN)/)/PAN Exempt KYC Reference Number (PEKRN) irrespective of the amount of purchase* (in case of PAN) * and limit of Rs. 50,000 (in case of PEKRN)* in the Application Form. Where the applicant is a minor, and does not possess his / her own PAN, he / she shall quote the PAN of his/ her father or mother or the guardian, as the case may be. For details, please refer to the Section **"Permanent Account Number".**

14. Investors should note that it is mandatory for all purchases/ registrations for Systematic Investment Plan (SIP)/ Systematic Withdrawal Plan (SWP)/ Switches to quote the valid **KYC Compliance Status** of each applicant (guardian in case of minor) in the application and attach proof of KYC Compliance. For details please refer to the Section **'How to apply for KYC?'** and **'Who can apply for KYC?'.**

15. Investors should note that for all purchases in the folio of minors the payment shall be made from bank account of the minor, parent or legal guardian of the minor or from a joint account of the minor with the parent or legal guardian.

16. In case of non-individual applicants/investors, it will be mandatory to provide the details on 'Ultimate Beneficial Owner(s) (UBO(s))' by filling up the declaration form for 'Ultimate Beneficial Ownership'. Please contact the nearest Investor Service Centre (ISC) of PPFAS Mutual Fund or visit our website amc.ppfas.com for the Declaration Form.

17. In case of Non-Profit Organization (as defined under PMLA, 2002), it will be mandatory to provide the details on 'NPO declaration' by filling up the 'Declaration form of 'Non-Profit Organization'. Please contact the nearest Investor Service Centre (ISC) of PPFAS Mutual Fund or visit our website amc.ppfas.com for the Declaration Form.

18. Applicants must satisfy the minimum Application Amount requirements mentioned in the 'Scheme Information Document' of the scheme(s) of PPFAS Mutual Fund.

19. Applications not complete in any respect are liable to be rejected.

20. AMC shall accept self-attested documents, provided originals are verified or online validation is possible. If neither is feasible, attested copies by specified authorities may be accepted

21. The AMC / Trustee retains the sole and absolute discretion to reject any application.

II. Acceptance of financial transactions through email in respect of non-individual investors:

Investors are hereby requested to note that as perAMFI Best Practice Guidelines CircularNo.135/BP/118 /2024-25 dated January 31, 2025 on "Acceptance of financial transactions through email in respect of non-individual investors", AMFI's Operations & Compliance Committee has recommended the below standard guidelines for acceptance of financial transactions from non-individual investors through email. The financial transaction requests can be sent to onlinetxn@ppfas.com

Non-individual unitholders desiring to avail the facility of carrying out financial transactions through email in respect of PPFAS Mutual Fund schemes shall

a) Submit a copy of the Board resolution or an authority letter on their letter head (signed by competent authority), granting appropriate authority to the designated officials of their entity.

b) The board resolution/authority letter should explicitly consist of: i. List of approved authorized officials who are authorized to transact on behalf of non-individual investors along with their designation and email IDs. ii. An Undertaking that the instructions for any financial transactions sent by email by the authorized officials shall be binding upon the entity as if it were a written agreement.

c) In case the document is submitted electronically with a valid Digital Signature Certificate (DSC) or through Aadhaar based e-signature by the authorized official/s shall be considered as valid and acceptable and shall be binding on the non-individual investor as per the AMFI guidelines mentioned above.

d) In addition to acceptance of financial transaction via email, scanned copy of duly signed transaction form/request letter bearing wet signatures of the authorized signatories of the entity, received from some other official / employee of the non-individual investor may also be accepted, and shall be binding on the non-individual investor provided –
i. The email is also cc'd (copied) to the registered email ID of the authorized official / signatory of the non-individual unitholder; and
ii. the domain name of the email ID of the sender of the email is from the same organization's official domain name.

e) No change in bank details or addition of bank account of the entity or any non-financial transactions shall be allowed / accepted via email.

f) Request for change in bank details or addition of bank account of the entity shall be submitted by the non-individual investor using the prescribed service request form duly signed by the entity's authorized signatories with wet signature of the designated authorized signatories.

g) Change in the registered email address / contact details of the entity shall be accepted only through a physical letter (including scanned copy thereof) with wet signature of the designated authorized officials of the entity, duly supported by copy of the board resolutions/authority letter on the entity's letter head.

h) In addition to acceptance of financial transactions via email, scanned copies of signed transaction form /request letters bearing wet signatures of the authorized signatories of the entity, received from the registered MFD of the entity or a third party authorized by the non-individual unitholder may also be accepted subject to fulfilment of the following requirements:
i. Authorization letter from the non-individual unitholder authorizing the MFD/person to send the scanned copies of signed transaction form/request letter on behalf the non-individual investor and
ii. the non-individual unitholder's registered email ID is also cc'd (copied) in the email sent by the authorized MFD/person sending the scanned copies ofthe duly signed transaction form/request letter.

Terms and Conditions for acceptance of financial transactions through email are as below:

a) Investor is aware of all the risks involved in transacting through email mode and that the investor is also aware of the risks involved including those arising out of transmission of electronic mails.

b) PPFAS Asset Management Private Limited (AMC) /RTA shall not be liable in case the transaction sent or purported to be sent by the investor is not received by the AMC/ RTA due to any reason and hence not processed.

c) Investor should maintain adequate safeguards / measures to ensure the security of email communication.

d) Investor availing the facility for submitting financial transactions via email shall retain records of such transactions in line with the applicable laws / regulations.

e) Investor should follow appropriate procedure for addition/deletion in the name of authorized signatories of the Investor along with the manner of notification of the same to the AMC.

f) Any change in the registered email id/contact details shall be accepted only from the designated officials authorized to notify such changes vide board resolutions/authority letter. Further, such change request shall be submitted through physical request letter (or a scanned copy thereof with wet signature of the designated authorized officials) only.

g) No change in /addition to the bank mandate shall be allowed via email. Change in bank details or addition of bank account of the investor shall be permitted only via the prescribed service request form duly signed by the investor's authorized signatories with wet signature of the designated authorized officials.

h) All signed transaction requests will be deemed to be valid, where applications, relevant supporting documents are received only on the said email id and are complete in all aspects. These documents shall only be accepted if they are in non-editable format like PDF.

i) The NAV applicability will be based on the receipt of valid applications and time stamping requirements as per the SEBI Rules & Regulations.

MODE OF PAYMENT

For Resident Investors

(a) For Investors having a bank account with HDFC Bank Limited or such banks with whom the AMC would have an arrangement from time to time:

Payment may be made for subscription to the Units of the Scheme either by issuing a cheque drawn on such banks or by giving a debit mandate to their account with a branch of HDFC Bank Limited situated at the same location as the ISC or such other banks with whom the AMC would have an arrangement from time to time.

(b) For other Investors not covered by (a) above:

Payment may be made by cheque or bank draft drawn on any bank, which is situated at and is a member of the Bankers' Clearing House, located at the place where the application is submitted. No cash, money orders, post dated cheques [except through Systematic Investment Plan (SIP)] and postal orders will be accepted. Outstation cheques will not be accepted during NFO. Bank charges for outstation demand drafts will be borne by respective investor and Investors shall make sure that after deducting bank charges for out station cheque amount available for investment shall not be less than amount specified for minimum investment as stated in SID. Outstation Demand Draft has been defined as a demand draft issued by a bank where there is no ISC available for Investors. The AMC will not accept any request for refund of demand draft charges, in such cases.

For NRIs and FIIs:

Repatriation Basis

In the case of NRIs/PIOs, payment may be made either by inward remittance through normal banking channels or out of funds held in his Non Resident (External) Rupee Account (NRE) / Foreign Currency (Non-Resident) Account (FCNR) and other similar accounts as may be permitted by RBI from time to time. In case Indian rupee drafts are purchased abroad or from Foreign Currency Accounts or Non-resident Rupee Accounts an account debit certificate from the Bank issuing the draft confirming the debit shall also be enclosed.

FPIs shall pay their subscription either by inward remittance through normal banking channels or out of funds held in Foreign Currency Account or Non- Resident Rupee Account maintained by the FII with a designated branch of an authorised dealer. However, FPIs will be required to allocate their investments across equity and debt instruments, in accordance with SEBI (Foreign Portfolio Investors Regulations), 2019 as amended from time to time and in terms of Schedule 5 of Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2017 and other applicable laws.

Non-repatriation Basis

In the case of NRIs/PIOs, payment may be made either by inward remittance through normal banking channels or out of funds held in his NRE / FCNR / Non-Resident Ordinary Rupee Account (NRO). In case Indian rupee drafts are purchased abroad or from Foreign Currency Accounts or Non-resident Rupee Accounts an account debit certificate from the Bank issuing the draft confirming the debit shall also be enclosed.

NRIs/PIOs/FIIs may also be requested to furnish such other documents as may be necessary and as desired by the AMC/Mutual Fund/Registrar, in connection with the investment in the scheme of the Fund.

18. Electronic Services

The eServices facility includes PPFAS MF SelfInvest Online, PPFAS-MF SelfInvest Mobile App,

PPFAS-MF SelfInvest Online

This facility enables investors to transact online on https://amc.ppfas.com using PPFAS-MF Self

Invest Online. On PPFAS-MF Self Invest Online, Unitholders can execute transactions online for purchase*, redemption, switch register for Systematic Investment Plan (SIP)/Systematic Withdrawal Plan (SWP) and Systematic Transfer Plan (STP), Cancel and pause SIPs and Cancel STPs of units of schemes of the Fund and other services as may be introduced by PPFAS Mutual Fund from time to time. Unitholders can also view account details and portfolio valuation online, download account statements and request for documents via e-mail, besides other options.

*Facility available with select banks and subject to submission of Permanent Account Number (PAN) and Know Your Customer (KYC) compliance.

PPFAS SelfInvest Mobile App

PPFAS Mutual Fund has also launched 'PPFAS Self Invest' a mobile application available on Android (Google Play) and iOS (App store). Existing investors can register for PPFAS Self Invest after completing a simple One-Time-Password (OTP) based registration process and choosing their Mobile Personal Identification Number (M-PIN) for each Folio. Unitholders can purchase or redeem units or register for Systematic Investment Plan (SIP)/Systematic Transfer Plan (STP)/ Systematic Withdrawal Plan(SWP) Cancel and pause SIP and Cancel STP of units of schemes of the Fund and avail such other services as may be introduced by the Fund from time to time.

Unitholders must possess a Folio Number (KYC validated), valid PAN, Bank Account Number registered in the folio and Net banking facility with any of the select banks to avail the PPFAS Self Invest facility. For transactions executed through electronic mode, restrictions, if any, specified by your bank shall be applicable.

PPFAS CashFlex Mobile Application

PPFAS Mutual Fund has launched 'PPFAS CashFlex with effect from June 21, 2024, a mobile application available on Android (Google Play) and iOS (App Store). The Mobile Application facility shall be considered as an "official point of acceptance of transactions." Please note the uniform cut - off timing as prescribed by SEBI from time to time and as mentioned in the Scheme Information Documents ("SIDs") of respective scheme(s) shall be applicable for transactions received through this facility. Existing investors can register for PPFAS Cash Flex after completing a simple One-Time Password (OTP) based registration process and choosing their Mobile Personal Identification Number (M-PIN) for each Folio. Key Feature: To do additional purchases and redeem normally for the aforementioned schemes or through Instant Access Facility (Only for Liquid Fund) All Transactions through this app are subject to such limits, operating guidelines, Terms and Conditions as may be prescribed by PPFAS AMC from time to time. This facility shall be governed by the terms and conditions of the relevant scheme. PPFAS AMC reserves the right to introduce, change, modify or withdraw the features available in this facility from time to time.

Launch of "PPFAS Corp" Web Application

Investors/Unitholders are hereby informed that PPFAS Mutual Fund proposes to launch a new web app "PPFAS Corp" with effect from August 20, 2024. PPFAS Corp offers secure, online investment management for existing corporate entities. Transactions through this app function similarly to those on PPFAS SelfInvest App, with an additional layer of initiators and approvers. This ensures that every transaction is reviewed and authorized before processing, followed with the resolutions approved by the Board of Directors of the respective Companies. Onboarding of new Companies (creating a new folio) will continue to happen offline.
PPFAS Corp can be accessed at www.corp.ppfas.com.

Investment through "PPFAS Corp" (Web App)

PPFAS Mutual Fund has launched 'PPFAS Corp,' a web application. The Web Application facility shall be considered an "official point of acceptance of transactions." Please note the uniform cut-off timing as prescribed by SEBI from time to time and as mentioned in the Scheme Information Documents (SIDs) of the respective schemes shall be applicable for transactions received through this facility. Existing investors must submit a registration form to the PPFAS Mutual Fund offices, along with the Board resolution and a list of Authorized Signatories, including their contact details, to gain login access to PPFAS Corp. AMC may request additional documents if needed, and the list

of required documents may change over time based on rules and regulations as amended from time to time.

Key Feature: Additional purchases and redemption.

All transactions through this app are subject to such limits, operating guidelines, and Terms and Conditions as may be prescribed by PPFAS AMC from time to time. This facility shall be governed by the terms and conditions of the relevant scheme in which the investment is being made. PPFAS AMC reserves the right to introduce, change, modify, or withdraw the features available in this facility from time to time.

Subscription of Units through Electronic Mode

Subject to the investor fulfilling certain terms and conditions as stipulated by AMC from time to time, the AMC, Mutual Fund, Registrar or any other agent or representative of the AMC, Mutual Fund, the Registrar ("Recipient") may accept transactions through any electronic mode ("web/ electronic transactions") as permitted by SEBI or other regulatory authorities. For details, investors are advised to refer to 'Scheme Information Document' of the Scheme (s) of PPFAS Mutual Fund.

19. How to Apply for KYC?

1. Investors who wish to be KYC Compliant should submit a completed common KYC Application Form ('KYC Form') along with all the prescribed documents listed in the KYC Form to any of the SEBI registered intermediaries viz. Mutual Funds, Portfolio Managers, Depository Participants, Stock Brokers, Venture Capital Funds, Collective Investors Schemes, etc. Additionally, Investors are required to carry out In-Person Verification (IPV) with any SEBI registered intermediaries including mutual funds. The KYC Form is available at our website – https://amc.ppfas.com and AMFI website - www.amfiindia.com Investors may visit any of the ISC of PPFAS Mutual Fund to apply for KYC.

2. Investors who transact through the Stock Exchange mechanism are informed that registered Stock Brokers, Clearing members, Mutual Fund Distributors and Depository Participants will be considered as Official Points of Acceptance (OPA) of PPFAS Mutual Fund in line with SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 and conditions stipulated there in for stock brokers viz. AMFI /NISM certification and the provisions of SEBI Circular No. CIR/MRD/DSA/32/2013 dated October 4, 2013 for Mutual Fund Distributors.

3. The Fund shall perform the initial KYC of its new investors and may undertake enhanced KYC measures commensurate with the risk profile of its investors. The Fund shall upload the details of the investors on the system of the KYC Registration Agency (KRA). R&TA of the Fund may also undertake the KYC of the investors on behalf of the Fund. KRA shall send a letter to the investor within 10 working days of the receipt of the initial/updated KYC documents from the Fund, confirming the details thereof.

4. Once the investor has done KYC with a SEBI registered intermediary, the investor need not undergo the same process again with another intermediary including mutual funds. However, the Fund reserves the right to carry out additional due diligence.

5. It is mandatory for intermediaries including mutual funds to carry out In-Person Verification (IPV) of its investors. The IPV carried out by any SEBI registered intermediary can be relied upon by the Fund. PPFAS Asset Management Private Limited and NISM/AMFI certified distributors who are Know Your Distributors (KYD) compliant are authorized to undertake the IPV for Fund investors. Further, in case of any applications received directly (i.e. without being routed through the distributors) from the investors, the Fund may rely upon the IPV (on the KYC Application Form) performed by the scheduled commercial banks.

6. Existing KYC compliant investors of the Fund can continue to invest. However, existing investors are also urged to comply with the new KYC requirements including IPV as mandated by SEBI.

Who can apply for KYC?

All investors (both individual and non-individual) can apply for KYC compliance.

Any investment in the name of minors should be through a Guardian, who should be KYC compliant for the purpose of investing with a Mutual Fund. The Minor, upon attaining majority, should immediately apply for KYC compliance in his/her own Capacity and intimate the Mutual Fund, in order to be able to transact in his/her own capacity.

Also, applicants / unit holders intending to apply for units/ currently holding units and operating their Mutual Fund folios through a Power of Attorney (PoA) must ensure that the issuer of the PoA (i.e. the investor) and the holder of the PoA (i.e. the Attorney) must be KYC compliant. PoA holders are not permitted to apply for KYC compliance on behalf of the issuer of the PoA.

PoA holders are not permitted to apply for KYC compliance on behalf of the issuer of the PoA.

An individual investor becoming an investor on account of an operation of law, e.g., transmission of units upon death of a unit holder, the claimant eligible for entering into the register of Unit holders of the Mutual Fund will be required to be KYC compliant before such transfer can take place. For more details please refer paragraph “Know Your Customer (KYC) compliance” of this document.

In case of non-individuals, each Ultimate Beneficial Owner (UBO) has to be KYC compliant.

Restriction On Acceptance of Third Party Payment Instruments for Subscription of Units

PPFAS Asset Management Private Limited (“AMC”) / PPFAS Mutual Fund (“Mutual Fund”), shall not accept applications for subscriptions of units accompanied with Third Party Payment instruments except in cases as enumerated in para 2A below.

“Third Party Payment Instrument” means payment made through an instrument issued from a bank account other than that of the first named applicant/ investor mentioned in the application form. In case of payment instruments issued from a joint bank account, the first named applicant/investor must be one of the joint holders of the bank account from which the payment instrument is issued.

For example:

Illustration 1: An Application submitted in joint names of A, B & C alongwith cheque issued from a bank account in names of C, A & B. This is a valid application and will not be considered as third party payment.

Illustration 2: An Application submitted in joint names of A, B & C alongwith cheque issued from a bank account in name of A. This is a valid application and will not be considered as third party payment.

Illustration 3: An Application submitted in joint names of A & B & C alongwith cheque issued from a bank account in names of B, C & Y. This is an invalid application and will be considered as third party payment.

2A. As referred to in para 1 above, following are the exceptional cases where third party payment instruments will be accepted subject to submission of requisite documentation/ declarations.

i) Payment by an Employer on behalf of employees under Systematic Investment Plans (SIP) or as lump sum /onetime subscription, through payroll deductions or deductions out of expense reimbursement;

ii) Custodian on behalf of a Foreign Institutional Investor (FII) or a client.

iii) Payment by an AMC to an empaneled Distributor on account of commission/incentive etc. in the form of the Mutual Fund units of schemes managed by such AMC through SIP or lump sum / one-time subscription, subject to compliance with SEBI Regulations and Guidelines issued by AMFI, from time to time. AMCs should exercise extra due diligence in terms of ensuring the authenticity of such arrangements from a fraud prevention and ensure compliance with provision of Prevention of Money Laundering Act, 2002 (PMLA) regarding prevention of money laundering act.

iv) Payment by a Corporate to its Agent/ Distributor/ Dealer (similar arrangement with Principal agent relationship), on account of commission or incentive payable for sale of its goods/services, in the form of the Mutual Fund Units through SIP or lump sum / one-time subscription, subject to compliance with SEBI Regulations and Guidelines issued by AMFI, from time to time.

* 'Related Person' means any person investing on behalf of a minor in consideration of natural love and affection or as a gift.

2B. Investors submitting their applications through the above mentioned 'exceptional cases' are required to comply with the following, without which applications for subscriptions for units will be rejected/ not processed/ refunded.

(i) Mandatory KYC for all investors and the person making the payment i.e. third party. In order for an application to be considered as valid, investors and the person making the payment should attach their valid KYC Acknowledgement Letter to the application form.

(ii) Submission of a separate, complete and valid '**Third Party Payment Declaration Form'** from the investors and the person making the payment i.e. third party. The said Declaration Form shall, inter-alia, contain the details of the bank account from which the payment is made and the relationship with the investor(s). Please contact the nearest Investor Service Centre (ISC) of PPFAS Mutual Fund or visit our website https://amc.ppfas.com for the said Declaration Form.

3. Investors are required to adhere to the requirements specified herein below.

(i) Source of funds - if paid by cheque

An investor at the time of his/her purchase of units must provide in the application form the details of his pay-in bank account (i.e. account from which a subscription payment is made) and his pay-out bank account (i.e. account into which redemption / IDCW proceeds are to be paid).

Identification of third party cheques by the AMC/Mutual Fund/ Registrar & Transfer Agent (R&TA) will be on the basis of matching the name/ signature on the investment cheque with the name/ signature of the first named applicant available on the application or in our records for the said folio. If the name of the bank account holder is not pre-printed on the investment cheque or signature on the said cheque does not match with that of the first named applicant mentioned on the application/available in our records for the said folio, then the investor should submit any one of the following documents at the time of investments:

(a) a copy# of the bank passbook or a statement of bank account having the name and address of the account holder and account number.

(b) a letter* (in original) from the bank on its letterhead certifying that the investor maintains an account with the bank, along with information like bank account number, bank branch, account type, the MICR code of the branch & IFSC Code (where available).

Investors should also bring the original documents along with the documents mentioned in (a)

above to the ISCs/Official Points of Acceptance of PPFAS Mutual Fund. The copy of such documents will be verified with the original documents to the satisfaction of the AMC/ Mutual Fund/Registrar & Transfer Agent. The original documents will be returned across the counter to the investor after due verification.

* In respect of (b) above, it should be certified by the bank manager with his / her full signature, name, employee code, bank seal and contact number.

Investors should note that where the bank account numbers have changed on account of the implementation of core banking system at their banks, any related communication from the bank towards a change in bank account number should accompany the application form for subscription of units. However, for updation of the changed bank details in the folio, the investor should follow the change of bank details process.

The Mutual Fund has provided a facility to the investors to register multiple bank accounts. By registering multiple bank accounts, the investors can use any of the registered bank accounts to receive redemption / IDCW proceeds. These account details will be used by the AMC/ Mutual Fund /R&TA for verification of instrument used for subscription to ensure that a third party payment instrument is not used for mutual fund subscription, except where permitted in (2) above.

Investors are requested to avail the facility of registering multiple bank accounts by filling in the Application Form for Registration of Multiple Bank Accounts available at our Investor Service Centres (ISCs) or on our website https://amc.ppfas.com.

(ii) Source of funds - if funded by pre-funded investments such as Pay Order, Demand Draft, Banker 's cheque etc.

Investors should attach any one of the following supporting documents with the purchase application where subscription for units is vide a pre – funded instrument issued by way of debit to his / her bank account: (i) a Certificate (in original) from the issuing banker duly certified by the bank manager with his / her full signature, name, employee code, bank seal and contact number, stating the Account holder's name, the Bank Account Number which has been debited for issue of the instrument and PAN as per bank records, if available (ii) a copy of the acknowledgement from the bank, wherein the instructions to debit carry the bank account details and name of the investor as an account holder are available (iii) a copy of the passbook/ bank statement evidencing the debit for issuance of the instrument. The account number mentioned in the above supporting documents should be the same as / one of the registered bank account or the bank details mentioned in the application form.

(iii) Source of funds - if paid by RTGS, Bank Account-to-Account Transfer, NEFT, ECS, etc.

Investors should attach to the purchase application form, an acknowledged copy of the instruction to the bank also stating the account number debited. The account number mentioned on the transfer instruction copy should be a registered bank account or the first named applicant/ investor should be one of the account holders to the bank account debited for such electronic transfer of funds.

(iv) Source of funds – if paid by a pre-funded instrument issued by the Bank against Cash for investments less than Rs. 50,000/-.

The AMC/Mutual Fund/R&TA will not accept any purchase applications from investors if accompanied by a pre-funded instrument issued by a bank against cash for investments of Rs. 50,000/- or more. The investor should submit a Certificate (in original) obtained from the bank giving name, address and PAN (if available) of the person who has requested for the payment instrument. The said Certificate should be duly certified by the bank manager with his / her full signature, name, employee code, bank seal and contact number. The AMC / Mutual Fund / R&TA will check that the name mentioned in the Certificate matches with the first named investor.

The account number mentioned in the Certificate should be the same as / one of the registered

bank account or the bank details mentioned in the application form.

The above broadly covers the various modes of payment for mutual fund subscriptions. The above list is not a complete list and is only indicative in nature and not exhaustive. Any other method of payment, as introduced by the Mutual Fund, will also be covered under these provisions.

B. In order to prevent frauds and misuse of payment instruments, the investors are mandated to make the payment instrument (cheque, demand draft, pay order, etc.) favouring the scheme name only.

In case the application for subscription does not comply with the above provisions, the AMC/ Trustee retains the sole and absolute discretion to reject/not process/ refund such application.

SUSPENSION OF SALE/REDEMPTION/SWITCHING OPTIONS OF THE UNITS

"RIGHT TO RESTRICT REDEMPTION AND / OR SUSPEND REDEMPTION OF THE UNITS:
The Fund at its sole discretion reserves the right to restrict Redemption (including switch-out) of the Units (including Plan / Option) of the Scheme(s) of the Fund upon occurrence of the below mentioned events for a period not exceeding ten (10) working days in any ninety (90) days period subject to approval of the Board of Directors of the AMC and the Trustee. The restriction on Redemption (including switch-out) shall be applicable where the Redemption (including switch-out) request is for a value above Rs. 2,00,000/- (Rupees Two Lakhs).

Further, no restriction shall be applicable to the Redemption / switch-out request upto Rs. 2,00,000/- (Rupees Two Lakhs). It is further clarified that, in case of redemption request above Rs. 2,00,000/- (Rupees Two Lakhs), no restriction shall be applicable on first Rs. 2,00,000/- (Rupees Two Lakhs).

The Trustee / AMC reserves the right to restrict Redemption or suspend Redemption of the Units in the Scheme(s) of the Fund on account of circumstances leading to a systemic crisis or event(s) that severely constrict market liquidity or the efficient functioning of the markets. A list of such circumstances under which the restriction on Redemption or suspension of Redemption of the Units in the Scheme(s) of the Fund may be imposed are as follows:

1. Liquidity issues- when market at large becomes illiquid affecting almost all securities rather than any issuer specific security; or
2. Market failures / Exchange closures; or
3. Operational issues; or
4. If so directed by SEBI.

It is clarified that since the occurrence of the above mentioned eventualities have the ability to impact the overall market and liquidity situation, the same may result in exceptionally large number of Redemption requests being made and in such a situation the indicative timelines (i.e. within 3-4 Business Days for schemes other than liquid funds and within 1 Business Day for liquid funds) mentioned by the Fund in the scheme offering documents, for processing of requests for Redemption may not be applicable.

Any restriction on Redemption or suspension of Redemption of the Units in the Scheme(s) of the Mutual Fund shall be made applicable only after specific approval of the Board of Directors of the AMC and Trustee Company and thereafter, immediately informing the same to SEBI." The AMC / Trustee reserves the right to change / modify the provisions of right to restrict Redemption and / or suspend Redemption of the Units in the Scheme(s) of the Fund.

The Special Products / Facilities available under the Scheme, are:
i. Systematic Investment Plan (SIP)
ii. SIP Top up Facility
iii. SIP Pause Facility
iv. Systematic Withdrawal Plan (SWP)
v. Transactions through Electronic Mode
vi. Registration of Multiple Bank Accounts in respect of an Investor Folio
vii. Facilitating transactions through Stock Exchange Mechanism.

viii.Transaction through “Channel Distributors”
ix. Investment through “PPFAS SELFINVEST” application
x. Investment through “PPFAS CashFlex Mobile” application
xi. Investment through “PPFAS Corp (Web App)”

i. Systematic Investment Plan (SIP):

SIP Frequency, Minimum amount, Minimum SIP installment amount and SIP dates for each scheme of PPFAS Mutual Fund are as follows:

1. Parag Parikh Flexi Cap Fund

SIP Details: Frequency	SIP - Monthly/Quarterly
SIP Details: Minimum amount	SIP - Monthly: 1000 /Quarterly: 3000
SIP Details: Minimum Instalments	SIP - Monthly - 6; Quarterly - 4
SIP Details: Dates	SIP - Any date within Month or Quarter (up to a maximum of 6 dates per application)

2. Parag Parikh Liquid Fund

SIP Details: Frequency	SIP - Monthly/Quarterly
SIP Details: Minimum amount	SIP - Monthly: 1000/Quarterly: 3000
SIP Details: Minimum Instalments	SIP - Monthly - 6; Quarterly - 4
SIP Details: Dates	SIP - Any date within Month or Quarter (up to a maximum of 6 dates per application)

3. Parag Parikh ELSS Tax Saver Fund

SIP Details: Frequency	SIP - Monthly/Quarterly
SIP Details: Minimum amount	SIP - Monthly: 1000/Quarterly: 3000
SIP Details: Minimum Instalments	SIP - Monthly - 6; Quarterly - 4
SIP Details: Dates	SIP - Any date within Month or Quarter (up to a maximum of 6 dates per application)

4. Parag Parikh Conservative Hybrid Fund

SIP Details: Frequency	SIP - Monthly/Quarterly
SIP Details: Minimum amount	SIP - Monthly: 1000/Quarterly : 3000
SIP Details: Minimum Instalments	SIP - Monthly - 6; Quarterly - 4
SIP Details: Dates	SIP - Any date within Month or Quarter (up to a maximum of 6 dates per application)

5. Parag Parikh Arbitrage Fund

SIP Details: Frequency	SIP - Monthly/Quarterly
SIP Details: Minimum amount	SIP - Monthly: 1000 /Quarterly: 3000
SIP Details: Minimum Instalments	SIP - Monthly - 6; Quarterly - 4
SIP Details: Dates	SIP - Any date within Month or Quarter (up to a maximum of 6 dates per application)

6. Parag Parikh Dynamic Asset Allocation Fund

SIP Details: Frequency	SIP - Monthly/Quarterly
SIP Details: Minimum amount	SIP - Monthly: 1000 /Quarterly: 3000
SIP Details: Minimum Instalments	SIP - Monthly - 6; Quarterly - 4

SIP Details: Dates	SIP - Any date within Month or Quarter (up to a maximum of 6 dates per application)

Registration period: AMC will endeavour to register SIP within a period of 30 days from the date of receipt of first SIP cheque and subsequent due date of ECS/NACH/OTM (debit clearing)
In case of the auto debit facility, the default options (where auto debit period, frequency and SIP date are not indicated) will be as follows:

- **SIP auto debit period:** The OTM maximum period is 40 years.
- **SIP date:** 10th of the month (commencing 30 days after the first SIP installment date); and
- **SIP frequency**: Monthly and Quarterly

The load structure prevailing at the time of submission of the SIP application (whether fresh or extension) will apply for all the installments indicated in such application;

All the cheques/ payment instructions [including the first cheque/ payment instruction] shall be of equal amounts in case of SIP applications; The cheques will be presented on the dates mentioned on the cheque & subject to realization.

Investors will have the right to discontinue the SIP facility at any time by sending a written request to any of the Official Point of Acceptance. Notice of such discontinuance should be received at least 30 days prior to the due date of the next debit. On receipt of such a request, the SIP facility will be terminated. It is clarified that if the Fund fails to get the proceeds for three consecutive Installments (due to non-availability of funds) out of a continuous series of Installments submitted at the time of initiating a SIP), the AMC reserves the right to discontinue the SIP.
An investor can also invest in the Scheme through the SIP Facility through the Stock Exchange mechanism as such SIP frequency is available under the Stock Exchange mechanism from time to time.

ii. Systematic Investment Plan (SIP) Top-UP Facility:

It is a facility wherein an investor who is enrolling for SIP has an option to increase the amount of the SIP installment by a fixed amount at pre-defined intervals. Thus, an investor can progressively start increasing the amount invested, allowing them to gradually increase the investment corpus in a systematic manner. The salient features of this facility are as follows:

1. New investors can opt for it at the time of initiating the SIP. Existing unitholders can opt for it at the time of SIP renewal.

2. Investor can opt for an amount-based Cap whereby they can choose the amount from which the top-ups will cease (even though the SIP will continue at this final amount till the expiry date). In case the top-up amount-based cap is not chosen, the top-up will occur at the chosen frequency (half-yearly /yearly) until the SIP expiry date (Please refer to illustrations 1 - A and 2 - A below).

3. The amount of each such SIP installment cannot exceed the Daily One Time Mandate (OTM) limit for purchases in scheme(s) of PPFAS Mutual Fund from all modes (lump sum as well as SIP). In case of any conflict, such SIP installment will have precedence over any lump sum purchases undertaken on that day. Any lumpsum purchase exceeding the OTM limit will be reversed within three working days of the relevant intimation received from the unitholder's bank.

4. Minimum Top-up Amount for the said facility will be Rs. 500/- & in multiple of Re. 1/- thereafter. Forms where a specific amount is not clearly mentioned are liable to be rejected.

5. Frequency for the Top up facility: Investors can choose either 'Half-Yearly' or 'Yearly' Top-Up increments under Monthly SIP options. In case SIP Top-Up frequency is not mentioned, the default frequency will be considered as 'Yearly' for monthly SIP.

6. The facility is available only for the investors who submit "NACH / One Time Mandate (OTM) Form" mentioning the 'Maximum Amount'. This will limit the total investment to the pre-determined 'maximum amount'.

7. Once the SIP Top-Up upper limit is reached, the Top-Up will be discontinued. However, the SIP will continue at this upper limit for the remaining SIP enrollment period (subject to it not exceeding the daily OTM limit). For further clarification, please refer the illustrations as mentioned below.

8. The initial investment under the SIP Top-UP will be subject to minimum SIP investment requirement applicable from time to time (As on January 1, 2017, this figure is Rs. 1000/-).

9. Once enrolled, the Top-up details cannot be modified. However, investors can choose to cancel the Top-Up, by filling in the relevant Form and continue with the same SIP.

10. For further details and Forms, investors are requested to refer the website (http://amc.ppfas.com) or contact the Corporate Office of PPFAS Mutual Fund.

11. The above terms apply for both, offline and online modes of application, as and when initiated by the Fund.

12. All the other provisions of the SID/KIM except as specifically modified herein above remain unchanged.

Illustration no. 1 (Monthly SIP ; Top-Up Frequency : Half-Yearly; Amount-based cap opted for)

SIP enrollment period: 5th Jan 2017 to 5th Dec 2022;				
Starting **Monthly** SIP amount : Rs. 1000/-				
Top Up Amount: Rs. 555/-				
Top Up frequency: Half - Yearly **Top-Up Amount cap : Rs. 3220/-** **Daily OTM Limit : Rs. 4000/-**				
From	**To**	**Monthly SIP Installment (Rs.)**	**SIP Top Up Amount (Rs.)**	**Total Amount of SIP (Rs.)**
5-Jan-17	5-Jun-17	1000	NA	1000
5-Jul-17	5-Dec-17	1000	555	1555
5-Jan-18	5-Jun-18	1555	555	2110
5-Jul-18	5-Dec-18	2110	555	2665
5-Jan-19	5-Dec-22	2665	555	3220

Here the monthly SIP installment will be frozen at Rs. 3220/- even though the OTM limit of Rs. 4000, is higher.

Illustration no. 1-A (Monthly SIP; Top-Up Frequency : Half-Yearly ; Amount-based cap not opted for)

In this case the top-up will keep occurring at the chosen frequency (half-yearly in this case) until the SIP expiry date (December 5, 2022). The amount cannot cross the OTM limit, though.

SIP enrollment period : 5th Jan 2017 to 5th Dec 2022;
Starting **Monthly** SIP amount : Rs. 1000/-
Top Up Amount: Rs. 555/-
Top Up frequency: Half – Yearly **Top-Up Amount cap : Not chosen** **Daily OTM Limit : Rs. 6000/-**

From	To	Monthly SIP Installment (Rs.)	SIP Top Up Amount (Rs.)	Total Amount of SIP (Rs.)
5-Jan-17	5-Jun-17	1000	NA	1000
5-Jul-17	5-Dec-17	1000	555	1555
5-Jan-18	5-Jun-18	1555	555	2110
5-Jul-18	5-Dec-18	2110	555	2665
5-Jan-19	5-Jun-19	2665	555	3220
5-Jul-19	5-Dec-19	3220	555	3775
5-Jan-20	5-Jun-20	3775	555	4330
5-Jul-20	5-Dec-20	4330	555	4885
5-Jan-21	5-Jun-21	4885	555	5440
5-Jul-21	5-Dec-21	5440	555	5995
5-Jan-22	5-Dec-22	5995	NIL	5995

Here the monthly SIP installment of Rs. 5995/- will be frozen at a level which is closest to the daily OTM limit of Rs. 6000/-, as it is not permitted to cross it.

Illustration no. 2 : (Monthly SIP ; Top-Up Frequency : Yearly ; Amount-based cap opted for)

SIP enrollment period: 10th Jan 2017 to 10th Dec 2022;				
Starting **Monthly** SIP amount : Rs. 1000/-				
Top Up Amount: Rs. 777/-				
Top Up frequency: Yearly **Top-Up Amount cap : Rs. 4108/-** **Daily OTM Limit : Rs. 5000/-**				
From	**To**	**Monthly SIP Installment (Rs.)**	**SIP Top Up Amount (Rs.)**	**Total Amount of SIP (Rs.)**
10-Jan-17	10-Dec-17	1000	NA	1000
10-Jan-18	10-Dec-18	1000	777	1777
10-Jan-19	10-Dec-19	1777	777	2554
10-Jan-20	10-Dec-20	2554	777	3331
10-Jan-21	10-Dec-21	3331	777	4108
10-Jan-22	10-Dec-22	4108	NIL	4108

Here the monthly SIP installment will be frozen at Rs. 4108/- even though the OTM limit of Rs. 5000/- is higher.

Illustration no. 2-A : (Monthly SIP ; Top-Up Frequency : Yearly ; Amount-based Cap not opted for).

In this case the top-up will keep occurring at the chosen frequency (yearly, in this case) until the SIP expiry date (December 10, 2022), provided the OTM limit is not crossed.

SIP enrollment period: 10th Jan 2017 to 10th Dec 2022;				
Starting **Monthly** SIP amount : Rs. 1000/-				
Top Up Amount: Rs. 777/-				
Top Up frequency: Yearly **Top-Up Amount cap : Not chosen** **Daily OTM Limit : Rs. 4500/-**				
From	**To**	**Monthly SIP Installment (Rs.)**	**SIP Top Up Amount (Rs.)**	**Total Amount of SIP (Rs.)**
10-Jan-17	10-Dec-17	1000	NA	1000
10-Jan-18	10-Dec-18	1000	777	1777
10-Jan-19	10-Dec-19	1777	777	2554
10-Jan-20	10-Dec-20	2554	777	3331
10-Jan-21	10-Dec-21	3331	777	4108
10-Jan-22	10-Dec-22	4108	NIL	4108

Here the monthly SIP installment will be frozen at Rs. 4108/- as it is closest to the daily OTM limit of Rs. 4500/- and is not permitted to cross it.

iii. SIP Pause Facility

SIP Pause facility allows investors to pause their SIP for a temporary period, without discontinuing the existing SIP.

The features, terms and conditions for availing SIP Pause facility are as follows:

1. SIP Pause request should be received at least 30 calendar days prior to the instalment date for the concerned SIP, which is required to be paused.

2. The Facility is applicable only for AMC initiated debit feeds i.e. ECS/NACH/Direct Debit, etc. 4108

3. This Facility is available only for SIPs with Monthly and Quarterly frequencies except for SIPs registered through Mutual Fund Utility (MFU), MFSS system of NSE or any other platforms of the said stock exchange and Channel Partners or those who have standing instructions with Banks as the SIP are registered directly with them and not with the fund house.

4. The maximum number of instalments that can be paused using this facility are 3 (three) consecutive instalments for SIPs registered with Monthly frequency and 1 (one) for SIPs registered

with Quarterly frequency. Thereafter, the balance SIP instalments (as originally registered) will automatically resume.

5. If SIP Pause period coincides with SIP Top Up period, SIP instalment amount post completion of SIP Pause period would be inclusive of SIP Top Up amount. For eg: SIP Instalment amount prior to Pause period is ₹ 2,000/- and the Top-Up amount is ₹ 1,000/-. If the Pause period is completed after date of Top-Up, then the SIP instalment amount post-completion of Pause period shall be ₹ 3,000/-

6. SIP Pause once registered cannot be cancelled. 7. Investors can opt for the Facility only once during the tenure of the SIP.

iv. Systematic Transfer Plan (STP):

This facility enables the Unit holder to transfer fixed amount periodically from one scheme of the Mutual Fund ("Transferor Scheme") to another ("Transferee Scheme") by redeeming units of the Transferor Scheme at the Applicable NAV, subject to Exit Load, if any and investing the same amount in Transferee Scheme at the Applicable NAV, on a recurrent basis for a specified period at specified frequency as per the investor's STP mandate. Investors may register for STP using a prescribed enrollment form. STP facility is offered by the Scheme subject to following terms and conditions:

1. Parag Parikh Flexi Cap Fund

STP Details: Frequency	STP -Daily/Weekly/Fortnightly/Monthly/Quarterly
STP Details: Minimum amount	STP -Daily/Weekly/Monthly: 1000 Fortnightly:1500 /Quarterly: 3000
STP Details: Minimum Instalments	STP - Daily/ Weekly/Monthly-6; Fortnightly/ Quarterly - 4
STP Details: Dates	STP - Any date/day

2. Parag Parikh Liquid Fund

STP Details: Frequency	STP -Daily/Weekly/Fortnightly/Monthly/Quarterly
STP Details: Minimum amount	STP -Daily/Weekly/Monthly: 1000 Fortnightly:1500 /Quarterly : 3000
STP Details: Minimum Instalments	STP - Daily/ Weekly/Monthly-6; Fortnightly / Quarterly - 4
STP Details: Dates	STP - Any date/day

3. Parag Parikh ELSS Tax Saver Fund

STP Details: Frequency	STP -Daily/Weekly/Fortnightly/Monthly/Quarterly
STP Details: Minimum amount	STP -Daily/Weekly/Monthly: 500 Fortnightly:1000 /Quarterly: 3000
STP Details: Minimum Instalments	STP - Daily/ Weekly/Monthly-6; Fortnightly / Quarterly - 4
STP Details: Dates	STP - Any date/day

4. Parag Parikh Conservative Hybrid Fund

STP Details: Frequency	STP -Daily/Weekly/Fortnightly/Monthly/Quarterly
STP Details: Minimum amount	STP-Daily/Weekly/Monthly: 1000 Fortnightly:1500 /Quarterly: 3000
STP Details: Minimum Instalments	STP - Daily/ Weekly/Monthly-6; Fortnightly / Quarterly - 4
STP Details: Dates	STP - Any date/day

5. Parag Parikh Arbitrage Fund

STP Details: Frequency	STP -Daily/Weekly/Fortnightly/Monthly/Quarterly
STP Details: Minimum amount	STP -Daily/Weekly/Monthly: 1000 Fortnightly:1500 /Quarterly: 3000
STP Details: Minimum Instalments	STP - Daily/ Weekly/Monthly - 6; Fortnightly / Quarterly - 4
STP Details: Dates	STP – Daily - On all days between Monday to Friday, Weekly-Any day of the week, Fortnightly-Any date within 15 days, Monthly- Any date within

	Month (up to a maximum of 6 dates per application) and Quarterly-Any date within Quarter (up to a maximum of 6 dates per application).

6. Parag Parikh Dynamic Asset Allocation Fund

STP Details: Frequency	STP -Daily/Weekly/Fortnightly/Monthly/Quarterly
STP Details: Minimum amount	STP -Daily/Weekly/Monthly: 1000 Fortnightly:1500 /Quarterly: 3000
STP Details: Minimum Instalments	STP - Daily/ Weekly/Monthly-6; Fortnightly / Quarterly - 4
STP Details: Dates	STP - Daily- On all days between Monday to Friday, Weekly-Any day of the week, Fortnightly-Any date within 15 days, Monthly- Any date within Month (up to a maximum of 6 dates per application) and Quarterly-Any date within Quarter (up to a maximum of 6 dates per application). (Please refer Scheme Information Document of the scheme for more details)

The amount transferred under the STP from the Transferor Scheme to the Transferee Scheme shall be effected by redeeming units of Transferor Scheme at Applicable NAV, after payment of Exit Load, if any, and subscribing to the units of the Transferee Scheme at Applicable NAV in respect of each STP investment. If any STP transaction due date falls on a non-Business Day, then the respective transactions will be processed on the immediately succeeding Business Day.

If the STP period or no. of installments is not specified in the transaction Form, the STP transactions will be processed until the balance of units in the unit holder's folio in the Transferor/Source Scheme becomes zero.

STP registered for more than one day/date as per the aforesaid frequencies will be considered as separate STP instruction for the purpose of fulfilling the criteria under "Minimum no. of installments" section above.

The AMC reserves the right to introduce STP facility at any other frequencies or on any other dates as the AMC may feel appropriate from time to time.

The load structure in the Transferee/Target Scheme prevailing at time of submission of STP application (whether for fresh enrollment or extension) will be applicable for all the investment through STP specified in such application.

The STP mandate may be discontinued by a Unit holder by giving a written notice of 7 working days to any of the Official Point(s) of Acceptance prior to the due date of the next transfer date. On receipt of such request, the STP facility will be terminated. STP will be terminated automatically if all the Units are liquidated or withdrawn from the Transferor/Source Scheme or pledged or upon the Fund's receipt of notification of death or incapacity of the Unit holder.

Units marked under lien or pledge in the Transferor/Source Scheme will not be eligible for STP.

In case the unit balance in the Transferor/Source Scheme is lesser than amount specified by the unit holders for STP, the AMC will transfer remaining unit balance to the Transferee/Target Scheme.

STP in a folio of minor will be registered only upto the date of minor attaining majority even though the instruction may be for the period beyond that date.

The AMC / Trustee reserves the right to change / modify the terms and conditions under the STP prospectively at a future date.

v. Investment through "PPFAS *SelfInvest*" (Mobile & Web App)

PPFAS Mutual Fund has launched 'PPFAS Self Invest' a mobile application available on Android (Google Play) and iOS (App store). Existing investors can register for PPFAS Self Invest after completing a simple One-Time-Password (OTP) based registration process and choosing their Mobile Personal Identification Number (M-PIN) for each Folio.

Key Features:
-Create a new Folio (Currently, it is available only for investors who are KRA/KYC compliant before February 1, 2017)
-Aadhaar-Based eKYC - A fresh investor can do his/her KYC using our eKYC platform and simultaneously start investing w.e.f. June 2020
-View your investments
-Add other schemes of PPFAS to the existing folio
-Register for OTM online
-Make additional purchases in the existing schemes, redeem, switch, and register for SIP, STP, and SWP
- Cancel & Pause SIPs and Cancel STPs & SWPs
-Update contact details (Email and Mobile)
-Register or Modify Nominee Details
-Fetch your Account Statement for the specific date ranges
-View Transaction status and history
-Pay using a UPI method
-Any Day SIP and STP
-View exit load amount while redemption

vi. Systematic Withdrawal Plan (SWP):

This facility enables unitholders to withdraw a fixed sum (subject to tax deduction at source, if applicable) by redemption of units in the unit- holder's account at the regular intervals through a one-time request.
The unit-holder can choose 1st, 5th,10th, 15th, 20th and 25th of every month as the SWP date (in case the date selected falls on a non-business day, the transaction will be effected on the next business of the scheme.)

The default SWP date will be 10th of every month. The SWP frequency will be monthly.
The minimum SWP installment size is Rs. 1,000/- and in multiple of Re. 1 thereafter and SWP request should be for a minimum period of 12 months.
A minimum period of 15 calendar days shall be required for registration of SWP. Unitholder may change the amount (but not below the minimum specified amount)/ frequency by giving a written notice at any Investor Service Center at least 15 calendar days prior to next SWP execution date.

The SWP may be terminated by a written notice of 15 calendar days by a unit-holder. This SWP termination request may be sent to the office of AMC or at any Investor Service Center.
SWP will be automatically terminated if all units are liquidated or withdrawn from the scheme or pledged or upon receipt of intimation of death of unit-holder.
Load structure prevailing at the time of submission of the SWP application will apply for all installments indicated in such application.

v. Transactions through Electronic Mode:

The Mutual Fund may (at its sole discretion and without being obliged in any manner to do so and without being responsible and /or liable in any manner whatsoever), allow transactions in Units by electronic mode (web/ electronic transactions) including transactions through the various web sites with which the AMC would have an arrangement from time to time. Subject to the investor fulfilling certain terms and conditions as stipulated by AMC from time to time, the AMC, Mutual Fund, Registrar or any other agent or representative of the AMC, Mutual Fund, the Registrar may accept transactions through any electronic mode including web transactions and as permitted by SEBI or other regulatory authorities from time to time.

In case of transactions through online facilities / electronic modes, the movement of funds from the investors' bank account to the Scheme's bank account may happen via the Intermediary / Aggregator service provider through a Nodal bank account and post reconciliation of fund. The process of movement of funds from the investors' bank account into the Scheme's Bank account in case of online transaction is governed by Reserve Bank of India(RBI)vide their circular Ref. RBI/2009-10/231 DPSS.CO.PD.No.1102/02.14.08/2009-10 dated 24th November, 2009. The process followed by the aggregator and the time lines within which the Funds are credited into the Scheme's bank account is within the time lines provided by RBI which is T+3 settlement cycle /business days, where T is the date of Transaction / day of intimation regarding completion of transaction. The nodal bank account as stated above is an internal account of the bank and such accounts are not maintained or operated

by the intermediary / aggregator or by the Mutual Fund.

While the movement of Funds out of the investors' Bank account may have happened on T day, however post reconciliation and as per statutory norms, the allotment can happen only on availability of Funds for utilization by the AMC/MF and accordingly the transaction will processed as per the applicable NAV based on availability of funds for utilization. This lag may impact the applicability of NAV for transactions where NAV is to be applied, based on actual realization of funds by the Scheme. Under no circumstances will PPFAS Asset Management Private Limited or its bankers or its service providers be liable for any lag / delay in realization of funds.

vi. Registration of Multiple Bank Accounts in respect of an Investor Folio:

An Investor can register with the Fund upto 5 bank accounts in case of individuals and HUFs and upto 10 in other cases.

Registering of Multiple Bank Accounts will enable the Fund to systematically validate the pay-in of funds and avoid acceptance of third party payments. For the purpose of registration of bank account(s), Investor should submit Bank Mandate Registration Form (available at the AMC Website, office of AMC and Official point of Acceptance) together with any of the following documents:

Cancelled original cheque leaf in respect of bank account to be registered where the account number and names of the account holders are printed on the face of the cheque; or Bank statement or copy of Bank Pass Book page with the Investor's Bank Account number, name and address.

The above documents will also be required for change in bank account mandate submitted by the Investor.

The AMC will register the Bank Account only after verifying that the sole/ first joint holder is the holder / one of the joint holders of the bank account. In case if a copy of the above documents is submitted, Investor shall submit the original to the AMC/ Investor Service Centre for verification and the same shall be returned.

In case of Multiple Registered Bank Account, Investor may choose one of the registered bank accounts for the credit of redemption/IDCW proceeds (being - Pay-out bank account).

Investors may however, specify any other registered bank accounts for credit of redemption proceeds at the time of requesting for the redemption. Investors may change such Pay-out Bank accounts, as necessary, through written instructions.

However, if a request for redemption is received together with a change of bank account (unregistered new bank account) or before verification and validation of a new bank account, the redemption request would be processed to the currently registered default old bank account.

Bank account which is stated first shall be treated as default bank account.

For further details please refer to paragraph on Registration of Multiple Bank Accounts in respect of an Investor Folio in the SAI.

The AMC reserves the right to alter/ discontinue all / any of the above-mentioned special product(s)/ facility(ies) at any point of time. Further, the AMC reserves the right to introduce more special product(s) / facility(ties) at a later date subject to prevailing SEBI Guidelines and Regulations.

Email ID for communication

First / Sole Holders should register their own email address and mobile number in their folio for speed and ease of communication in a convenient and cost-effective manner, and to help prevent fraudulent transactions.

FACILITY TO PURCHASE / REDEEM UNITS OF THE SCHEME(S) THROUGH STOCK EXCHANGE(S).

PPFAS Mutual Fund is introducing the facility to purchase and redeem units of PPFAS Mutual Fund scheme/s through Stock Exchange Platform, in accordance with SEBI Circulars No.

CIR/MRD/DSA/32/2013 dated October 4, 2013, read with SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024.

The following are the salient features of the new facility introduced for the benefit to investors

1. This facility i.e. purchase/redemption of units will be available to both existing and new investors.

2. The investors will be eligible to purchase /redeem units of the aforesaid scheme.

3. All trading members of BSE & NSE who are registered with AMFI as Mutual Fund Advisors, mutual fund distributors registered with the AMFI and who are permitted by the respective recognized stock exchange and who have signed up with PPFAS Asset Management Private Limited and also registered with BSE & NSE as Participants ("AMFI certified stock exchange brokers") will be eligible to offer this facility to investors. In order to facilitate transactions in mutual fund units through the stock exchange infrastructure, BSE has introduced BSE StAR MF Platform and NSE has introduced Mutual Fund Service System (MFSS) and any other platform which will provide subscription and redemption of units through its platform.

Further, the units of PPFAS Mutual Fund scheme/(s) are permitted to be transacted through clearing members of the registered Stock Exchanges and Depository Participants of Registered Depositories are permitted to process only redemption request of units held in demat form as per SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024. BSE StAR MF and MFSS are electronic platforms introduced by BSE & NSE respectively for transacting in units of mutual funds. **The units of eligible Scheme are not listed on BSE & NSE and the same cannot be traded on the Stock Exchange.** The window for purchase/redemption of units on BSE & NSE will be available between 9 a.m. and 3 p.m. or such other timings as may be decided.

5. PPFAS Mutual Fund has recently entered into an arrangement with BSE & NSE for facilitating transactions in select PPFAS Mutual Fund scheme/s through the AMFI certified stock exchange brokers. Investors who are interested in transacting in eligible schemes of PPFAS Mutual Fund should register themselves with AMFI certified stock exchange brokers.

6. The eligible AMFI certified stock exchange brokers, Clearing members of recognized stock exchanges and Depository Participants will be considered as Official Points of Acceptance (OPA) of PPFAS Mutual Fund as per applicable guidelines.

7. Investors have an option to hold the units in physical or dematerialized form.

8. Investors will be able to purchase/redeem units in eligible scheme/s in the following manner :

i. Purchase of Units:

a. Physical Form

The investor who chooses the physical mode is required to submit all requisite documents along with the purchase application (subject to applicable limits prescribed by BSE/NSE) to the AMFI certified stock exchange brokers.

The AMFI certified stock exchange broker shall verify the application for mandatory details and KYC compliance.

After completion of the verification, the purchase order will be entered in the Stock Exchange system and an order confirmation slip will be issued to investor.

The investor will transfer the funds to the AMFI certified stock exchange brokers.

Allotment details will be provided by the AMFI certified stock exchange brokers to the investor.

b. Dematerialized Form

- The investors who intend to deal in depository mode are required to have a demat account with CDSL/NSDL.
- The investor who chooses the depository mode is required to place an order for purchase of units (subject to applicable limits prescribed by BSE/NSE) with the AMFI certified stock exchange brokers.
- The investor should provide their depository account details to the AMFI certified stock exchange brokers.
- The purchase order will be entered in the Stock Exchange system and an order confirmation slip will be issued to investor.
- The investor will transfer the funds to the AMFI certified stock exchange brokers.
- Allotment details will be provided by the AMFI certified stock exchange brokers to the investor.

ii. Redemption of Units:

a. Physical Form

• The investor who chooses the physical mode is required to submit all requisite documents along with the redemption application (subject to applicable limits prescribed by BSE/NSE) to the AMFI certified stock exchange brokers.
• The redemption order will be entered in the Stock Exchange system and an order confirmation slip will be issued to investors.
• The redemption proceeds will be credited to the bank account of the investor, as per the bank account details recorded with PPFAS Mutual Fund.

b. Dematerialized Form

•The investors who intend to deal in depository mode are required to have a demat account with CDSL/NSDL and units converted from physical mode to demat mode prior to placing a redemption order.
• The investor who chooses the depository mode is required to place an order for redemption (subject to applicable limits prescribed by BSE/NSE) with the AMFI certified stock exchange brokers. The investors should provide their Depository Participant with a Depository Instruction Slip with relevant units to be credited to the Clearing Corporation pool account.
• The redemption order will be entered in the system and an order confirmation slip will be issued to investors.
Provisions of Point 9 and 10 shall be applicable with respect to investors having demat account and purchasing or redeeming mutual fund units through stock exchange brokers and clearing members:

9. Investors shall receive redemption amount (if units are redeemed) and units (if units are purchased) through broker/ clearing member's pool account. PPFAS Asset Management Private Limited (the "AMC") / PPFAS Mutual Fund (the "Mutual Fund") shall pay proceeds to the broker/ clearing member (in case of redemption) and broker/clearing member in turn to the respective investor and similarly units shall be credited by the AMC/ Mutual Fund into broker/ clearing member's pool account (in case of purchase) and broker/clearing member in turn shall credit the units to the respective investor's demat account.

10. Payment of redemption proceeds to the broker/clearing members by AMC/Mutual Fund shall discharge AMC/ Mutual Fund of its obligation of payment to individual investors. Similarly, in case of purchase of units, crediting units into the broker/clearing member pool account shall discharge AMC/Mutual Fund of its obligation to allot units to individual investors.

11. Applications for purchase/redemption of units which are incomplete /invalid are liable to be rejected.

12. Separate folios will be allotted for units held in physical and demat mode. In case of non-financial requests/applications such as change of address, change of bank details, etc. investors should approach Investor Service Centres (ISCs) of PPFAS Mutual Fund if units are held in physical mode and the respective Depository Participant(s) if units are held in demat mode.

13. An account statement will be issued by PPFAS Mutual Fund to investors who purchase/ redeem their units under this facility in physical mode. In case of investors who intend to deal in units in depository mode, a demat statement will be sent by Depository Participant showing the credit/debit of units to their account.

14. The applicability of NAV will be subject to guidelines issued by SEBI on Uniform cut-off timings for applicability of NAV of Mutual Fund Scheme(s)/Plan(s) from time to time.

15. Investors will have to comply with Know Your Customer (KYC) norms as prescribed by BSE/NSE/CDSL/ NSDL and PPFAS Mutual Fund to participate in this facility.

16. Investors should get in touch with Investor Service Centers (ISCs) of PPFAS Mutual Fund for further details.

17. The Mutual Fund distributors (registered) shall not handle payout and pay in funds as well as units on behalf of investor. In the same manner, units shall be credited and debited directly from the

demat account of investors, in accordance with applicable SEBI guidelines.

viii. Transactions Through "Channel Distributors"

Investors may enter into an agreement with certain distributors/ Registered Investment Advisers (RIAs) / Portfolio Managers (with whom AMC also has a tie up) referred to as "Channel Distributors" who provide the facility to investors to transact in units of mutual funds through various modes such as their website/other electronic means or through Power of Attorney/agreement/ any such arrangement in favour of the Channel Distributor, as the case may be.Under such arrangement, the Channel Distributors will forward the details of transactions (viz. subscriptions/redemptions/switches) of investors electronically to the AMC / RTA for processing on daily basis as per the cut-off timings applicable to the relevant schemes and in accordance with applicable SEBI /AMFI circulars issued from time to time. The Channel Distributor is required to upload the scan copy of investor documents like Account opening forms(AOF) to the RTA (one time for central record keeping) as also the transaction documents / proof of transaction authorization as the case may be, to the AMC / RTA as per agreed timelines. In case necessary documents are not furnished within the stipulated timeline, the transaction request, shall be liable to be rejected. Subscription proceeds, when invested through this mode, shall be by way of direct credits to the specified bank account of the Fund. The Redemption proceeds (subject to deduction of tax at source, if any) and IDCW payouts, if any, are paid by the AMC to the investor directly through direct credit in the specified bank account of the investor or through issuance of payment instrument, as applicable. It may be noted that investors investing through this mode may also approach the AMC / Official Points of Acceptance directly with their transaction requests (financial / non-financial) or avail of the online transaction facilities offered by the AMC.

The Mutual Fund, the AMC, the Trustee, along with their directors, employees and representatives shall not be liable for any errors, damages or losses arising out of or in connection with the transactions undertaken by investors / Channel Distributors through above mode.

Investors should note that Brokers, Clearing members and Depository Participants will be considered as Official Points of Acceptance (OPA) of PPFAS Mutual Fund in line with SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024for stock brokers viz. AMFI /NISM certification and the provisions of SEBI Circular No. CIR/MRD/DSA/32/2013 dated October 4, 2013 for Mutual Fund Distributors, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund, shall be applicable for such Clearing members, Mutual Fund Distributors and Depository participants as well.

ix. Investment through "PPFAS SELFINVEST" –

It is an mobile application available on Android and iOS.

- Create a new folio (currently available only for investors who were KRA/KYC compliant before February 1, 2017)
- View your investments
- Make additional purchases, redeem, and switch
- Register eMandate (OTM)
- Start a Systematic Investment Plan (SIP)
- Modify your SIP
- Start a Systematic Transfer Plan (STP) or a Systematic Withdrawal Plan (SWP)
- Fetch your account statement

x. ''Investment through "PPFAS CashFlex" (Mobile App)

PPFAS Mutual Fund has launched 'PPFAS CashFlex', a mobile application available on Android (Google Play) and iOS (App Store). The Mobile Application facility shall be considered as an "official point of acceptance of transactions." Please note the uniform cut - off timing as prescribed by SEBI from time to time and as mentioned in the Scheme Information Documents ("SIDs") of respective scheme(s) shall be applicable for transactions received through this facility. Existing investors can register for PPFAS Cash Flex after completing a simple One-Time Password (OTP) based registration process and choosing their Mobile Personal Identification Number (M-PIN) for each Folio. Key Feature: To do additional purchases and redeem normally for the aforementioned schemes or through Instant Access Facility (Only for Liquid Fund) All Transactions through this app

are subject to such limits, operating guidelines, Terms and Conditions as may be prescribed by PPFAS AMC from time to time. This facility shall be governed by the terms and conditions of the relevant scheme. PPFAS AMC reserves the right to introduce, change, modify or withdraw the features available in this facility from time to time.

xi. Investment through "PPFAS Corp" (Web App)

PPFAS Mutual Fund launched a new web app "PPFAS Corp" with effect from August 20, 2024. PPFAS Corp offers secure, online investment management for existing corporate entities. Transactions through this app function similarly to those on PPFAS SelfInvest App, with an additional layer of initiators and approvers. This ensures that every transaction is reviewed and authorized before processing, followed with the resolutions approved by the Board of Directors of the respective Companies. Onboarding of new Companies (creating a new folio) will continue to happen offline. PPFAS Corp can be accessed atwww.corp.ppfas.com.

Investment through "PPFAS Corp" (Web App)
PPFAS Mutual Fund has launched 'PPFAS Corp,' a web application. The Web Application facility shall be considered an "official point of acceptance of transactions." Please note the uniform cut-off timing as prescribed by SEBI from time to time and as mentioned in the Scheme Information Documents (SIDs) of the respective schemes shall be applicable for transactions received through this facility. Existing investors must submit a registration form to the PPFAS Mutual Fund offices, along with the Board resolution and a list of Authorized Signatories, including their contact details, to gain login access to PPFAS Corp. AMC may request additional documents if needed, and the list of required documents may change overtime based on rules and regulations as amended from time to time.

Key Feature: Additional purchases and redemption.

C. **Default scenarios available to the investors under plans/options of the Schemes**

Investors subscribing for units under Direct Plan of a Scheme should indicate 'Direct Plan' against the scheme name in the application form. Investors should also mention 'Direct' in the ARN column of the application form. The table showing various scenarios for treatment of application under 'Direct Plan' or 'Regular Plan' is as follows:

Scenario	***Broker Code mentioned by the investor***	***Plan mentioned by the investor***	***Default Plan to be captured***
1	*Not mentioned*	*Not mentioned*	*Direct Plan*
2	*Not mentioned*	*Direct*	*Direct Plan*
3	*Not mentioned*	*Regular*	*Direct Plan*
4	*Mentioned*	*Direct*	*Direct Plan*
5	*Direct*	*Not mentioned*	*Direct Plan*
6	*Direct*	*Regular*	*Direct Plan*
7	*Mentioned*	*Regular*	*Regular Plan*
8	*Mentioned*	*Not mentioned*	*Regular Plan*

In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Direct Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load.

The financial transactions# of an investor where his distributor's AMFI Registration Number (ARN) has been suspended temporarily or terminated permanently received during the suspension period shall be processed under "Direct Plan" and continue to be processed under "Direct Plan" perpetually

unless after suspension of ARN is revoked, unitholder makes a written request to process the future installments/investments under "Regular Plan". **Any financial transactions requests received through the stock exchange platform, from any distributor whose ARN has been suspended, shall be rejected.**

#Financial Transactions shall include all Purchase / Switch requests (including under fresh registrations of Systematic Investment Plan ("SIP") / Systematic Transfer Plan ("STP") or under SIPs/ STPs registered prior to the suspension period).

VII. Rights of Unitholders of the scheme

1. Unit holders of the Scheme have a proportionate right in the beneficial ownership of the assets of the Scheme.
2. When the Mutual Fund declares an Income Distribution cum Capital Withdrawal (IDCW) under a scheme, IDCW warrants shall be dispatched to the Unit Holders within 7 working days from the record date of IDCW. Consolidated Account Statement ('CAS') at mutual fund industry level for each calendar month will be issued on or before 15th day of succeeding month to all unit holders having financial transactions and who have provided valid Permanent Account Number (PAN). For folios not included in the CAS, the AMC shall issue a monthly account statement to the unit holders, pursuant to any financial transaction done in such folios; the monthly statement will be send on or before 15th day of succeeding month. In case of a specific request received from the unit holders, the AMC shall provide the account statement to the unit holder within 5 business days from the receipt of such request. If a Unit holder so desires the Mutual Fund shall issue a Unit certificate (non-transferable) within 5 Business Days of the receipt of request for the certificate.
3. The Mutual Fund shall dispatch redemption or repurchase proceeds within 3 working days of accepting the valid redemption or repurchase request. For schemes investing at least 80% of total assets in such permissible overseas investments, 5 Working Days of accepting the valid redemption or repurchase request. Further, in case of exceptional scenarios as prescribed by AMFI vide its communication no. AMFI/ 35P/ MEM-COR/ 74 / 2022-23 dated January 16, 2023, read with of SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 (SEBI Master Circular); the AMC may not be able to adhere with the timelines prescribed above.
4. The Trustee is bound to make such disclosures to the Unit holders as are essential in order to keep the unitholders informed about any information known to the Trustee which may have a material adverse bearing on their investments.
5. The appointment of the AMC for the Mutual Fund can be terminated by majority of the Directors of the Trustee Board or by 75% of the Unit holders of the Scheme.
6. 75% of the Unit holders of a Scheme can pass a resolution to wind- up a Scheme.
7. The Trustee shall obtain the consent of the Unit holders:
    - whenever required to do so by SEBI, in the interest of the Unit holders.
    - whenever required to do so if a requisition is made by three- fourths of the Unit holders of the Scheme.
    - when the majority of the trustees decide to wind up a scheme in terms of clause (a) of sub regulation (2) of regulation 39 of SEBI (Mutual Funds) Regulations, 1996 or prematurely redeem the units of a close ended scheme.
8. The trustees shall ensure that no change in the fundamental attributes of any scheme, the fees and expenses payable or any other change which would modify the scheme and affect the interest of the unit holders is carried out by the asset management company, unless it complies with sub-regulation (26) of regulation 25 of SEBI (Mutual Funds) Regulations, 1996.
9. In specific circumstances, where the approval of unitholders is sought on any matter, the same shall be obtained by way of a postal ballot or such other means as may be approved by SEBI.

UNCLAIMED REDEMPTION / IDCW AMOUNT

As per the SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, the unclaimed redemption and IDCW amounts, that are currently allowed to be deployed only in call money market or money market instruments, shall also be allowed to be invested in a separate plan of only Overnight scheme / Liquid scheme / Money Market Mutual Fund scheme floated by Mutual Funds specifically for deployment of the unclaimed amounts.

Provided that such schemes where the unclaimed redemption and IDCW amounts are deployed shall be only those Overnight scheme/ Liquid scheme / Money Market Mutual Fund schemes which are placed in A-1 cell (Relatively Low Interest Rate Risk and Relatively Low Credit Risk) of Potential

Risk Class matrix as per SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 .

The investors who claim these amounts during a period of three years from the due date shall be paid at the prevailing Net Asset Value of the said fund. After a period of three years, this amount will be transferred to a pool account and the investors can claim the amount at NAV prevailing of the said fund at the end of the third year. The income earned on such funds will be used for the purpose of investor education. The AMC will make a continuous effort to remind the investors through letters to take their unclaimed amounts. The details of such unclaimed redemption/IDCW amounts, if any, are being disclosed in the Abridged Scheme wise Annual Report sent to the Unit Holders. Further, the investment management fee charged by the AMC for managing the said unclaimed amounts shall not exceed 50 basis points.

Further, as per AMFI circular no. 35P/ MEM-COR/ 105/ 2024-25, following uniform practices shall be followed by AMC:

1.AMC to transfer the unclaimed redemption and dividend amounts to unclaimed dividend and redemption scheme (UDRS) after 90 days and not beyond 105 days from the date of the issuance of the instruments.

2.AMCs shall have separate scheme/plan for Unclaimed IDCW and Unclaimed Redemption amount, pending for less than 3 years or more than 3 years.

3.On completion of first 3 years period, AMC shall transfer such units to UDRS plan (>3 years) within 10 business days of the subsequent month.

4.The amount of income accrued on daily basis on unclaimed amounts beyond three years shall be transferred on a monthly basis (i.e. on or before 10th calendar day of subsequent month) to the investor education scheme /folio.

VIII. INVESTMENT VALUATION FOR SECURITIES AND OTHER ASSETS

SEBI vide Gazette Notification no. LAD-NRO/GN/2011- 12/38/4290, dated February 21, 2012 amended Regulation 25, 47 and the Eighth Schedule titled 'Investment Valuation Norms' under SEBI (Mutual Funds) Regulations, 1996 ("the Regulations") to introduce the overarching principles namely 'Principles of Fair Valuation' in order to ensure fair treatment to all investors (including existing as well as new investors) seeking to purchase or redeem the units of the scheme at all points of time. In the event of a conflict between the principles of fair valuation and valuation guidelines prescribed by SEBI under the Regulations, the principles of fair valuation shall prevail. Further SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 also mandated that waterfall approach for valuation of debt and money market instruments followed by the Valuation Agencies for arriving at security level pricing shall also form part of valuation policy.

Further, AMFI has issued best practice guidelines circular no.135/BP/29/2012-13 dated May 15,2012 on valuation methodology for valuing Debt and Money Market instruments thereby providing guiding principle for valuation. AMFI vide its guideline dated November 18, 2019 has also prescribed waterfall mechanism to be followed by Valuation Agencies for valuation of money market and debt securities.

Based on the said amendment by SEBI, the Board of Directors of PPFAS Asset Management Private Limited and PPFAS Trustee Company Private Limited have adopted a comprehensive policy on investment valuation and procedures. Accordingly, the disclosure inter-alia of the security/ asset-wise valuation policy, procedures and methodology of PPFAS Mutual Fund is given below:

1. Policy, Procedure & Methodology for valuation of securities/assets

(i) The detailed security/ asset -wise valuation policy, procedure & methodology for each type of investment made by the schemes of PPFAS Mutual Fund is described in the appended table(s).

(ii) Investments in any new securities/assets (other than those mentioned in the appended table) shall be made only after the establishment of the valuation methodology as approved by the Board of Directors of PPFAS Asset Management Private Limited and PPFAS Trustee Company Private Limited.

(iii) The investments held by schemes of PPFAS Mutual Fund would normally be valued according to the Valuation Guidelines specified by SEBI from time to time. In case of any conflict between the Principles of Fair Valuation as detailed above and valuation guidelines specified by SEBI, the Principles of Fair Valuation shall prevail.

2. Inter scheme Transfers:
Inter-scheme transfers will be done in line with regulatory requirements and applicable internal policies as determined by the Valuation Committee.

3. Exceptional events:
Given the exceptional nature of the events, it is not possible to define a standard methodology to be adopted for fair valuation of securities/assets for such events. The Board of Directors of PPFAS Asset Management Private Limited and PPFAS Trustee Company Private Limited have authorized the Valuation Committee to determine the exceptional events and devise the process to deal with the exceptional events.
The exceptional events where current market information may not be available / sufficient for valuation of securities are classified as under:

1. Policy announcements by the Reserve Bank of India (RBI), the Government or any Regulatory body like (SEBI/IRDA/ PFRDA).
2. Natural disasters or public disturbances that may impact the functioning of the capital markets.
3. Absence of trading in a specific security or similar securities.
4. Sufficient market information may not be available for the Valuation of Securities.
5. Valuation Agencies do not provide Valuation for Securities.
6. Significant volatility in the capital markets.
7. Deviation from the indicative haircuts and/or the valuation price

The above list is illustrative and not exhaustive. The Valuation Committee shall identify and monitor exceptional events and recommend appropriate procedures / methodologies with necessary guidance from the Board of Directors of PPFAS Asset Management Private Limited and PPFAS Trustee Company Private Limited., wherever required , and seek ratification of the same.

4. Deviation:
Deviation in the valuation policy and procedures as stated above shall be allowed only with the prior approval of the Valuation Committee followed by reporting to the Board of Directors of PPFAS Asset Management Private Limited and PPFAS Trustee Company Private Limited. Such deviations shall be appropriately disclosed to the Investors as may be decided by the Valuation committee.

5. Record Maintenance:
PPFAS Asset Management Private Limited shall maintain and preserve documentation for valuation (including inter scheme transfers) either in electronic or physical form for a period of 8 years or such period as specified by SEBI from time to time.

6. Disclosure:
In order to ensure transparency of valuation norms adopted by PPFAS Asset Management Private Limited, the investment valuation policy and procedures as adopted by PPFAS Asset Management Private Limited is disclosed on the website, https://amc.ppfas.com.

Detailed security/asset-wise valuation policy, procedure & methodology for Investments made by the PPFAS Mutual Fund:

I. Equity and equity related instruments including Currency Derivatives:

Security Type	Valuation Policy

Listed Shares/ Preference Shares / Warrants/Rights	Valuation will be at the closing price at the Principal stock exchange*. If security is not traded on principal stock exchange on a particular valuation day, the closing price at which it is traded on any other stock exchange will be used. If security is not traded on any stock exchange on a particular valuation day, then price at which it is traded on the principal stock exchange or any other stock exchange*, as the case may be, on the earliest previous day will be used provided such date is not more than 30 days prior to the valuation date.
Thinly traded equity shares/ equity-related security	Thinly traded securities will be valued at fair value as per procedures^ determined by the Valuation Committee.
Unlisted Shares/ Preference Shares / Warrants/Rights	Unlisted securities will be valued at fair value as per procedures** determined by the Valuation Committee.
Options	In case of Options, premium received/ paid is marked to market based on settlement price on the relevant stock exchange. If the settlement price is not available on the relevant stock exchange, then fair value as determined by the valuation committee shall be used.
Futures	Outstanding contracts in Futures are valued based on the settlement price on the relevant stock exchange. If the settlement price is not available on the relevant exchange, then the settlement price available on other exchange (NSE or BSE) of identical future contracts will be used for valuation. if the contracts are not identical then the fair value as determined by the valuation committee shall be used.
Initial public offering Application (IPO)	These shall be valued as below : (i) Prior to allotment – at the Bid Price. (ii) Post allotment but awaiting listing – at the allotment price
Equity shares invested as an Anchor Investor/ under lock -in	At the discretion of the AMC and with the approval of the valuation committee, post listing, equity shares invested on an Anchor basis may be valued at a price lower than the listed market price available on NSE/BSE by applying a suitable illiquidity discount (If such shares are in lock-in period).

Convertible Debentures	The non-convertible and convertible components of convertible debentures and bonds shall be valued separately. The nonconvertible component would be valued on the same basis as would be applicable to a debt instrument. The convertible component shall be valued on the same basis as would be applicable to an equity instrument. If, after conversion the resultant equity instrument would be traded pari passu with an existing instrument, which is traded, the value of later instrument can be adopted after an appropriate discount for the non-tradability of the instrument during the period preceding conversion. While valuing such instruments, the fact whether the conversion is optional will also be factored in.
Suspended Security	In case trading in an equity security is suspended upto 30 days, then the last traded price would be considered for valuation of that security. If an equity security remains suspended for trading on the stock exchange for more than 30 days, then it would be valued as non-traded security.
Security Lending & Borrowing (SLB)	Security Lending & Borrowing (SLB) will be valued on the basis of amortization.

*In case of non-availability of price from the principal stock exchange i.e. National Stock Exchange (NSE), prices as quoted on Bombay Stock Exchange (BSE) will be used for valuation purposes. For this purpose, only NSE & BSE shall be considered as the recognized stock exchanges.

i. Procedure & Methodology for valuation of thinly traded equity or non-traded equity^

Thinly traded equity/equity related securities are securities which do not have both a trading volume of 50,000 scrips and a trading amount of Rs. 5,00,000/- in a month. In order to determine whether a security is thinly traded, the volumes traded in NSE and BSE exchange shall be considered.

When a security (other than Government Securities, money market and debt securities) is not traded on any stock exchange for a period of thirty days prior to the valuation date, the security shall be treated as a non-traded security.

Thinly traded / non traded securities shall be valued in good faith on the basis of fair valuation principles as follows:

Net Worth Value per share of the company will be derived based on the latest available audited balance sheet, not more than 9 months from close of financial year, net worth per share shall be calculated as [share capital plus free reserves (excluding revaluation reserves) minus Miscellaneous expenditure not written off or deferred revenue expenditure, intangible assets and accumulated losses] divided by Number of Paid up Shares.

Capital Earning Value per share of the company will be derived by capitalization of Earnings per Share based on the latest available balance sheet, with 25% of Average capitalization rate (P/E ratio) for the industry.

Average of Net Worth Value per share and Capital Earning Value per share thus derived, shall be further discounted by 10% for illiquidity to derive fair value of the thinly traded and non-traded security.

In case the EPS is negative, EPS value for that year shall be taken as zero for arriving at capitalised earning.

In case where the latest Balance Sheet of the company is not available within nine months from the close of the year, unless the accounting year is changed, the shares of such companies shall be valued at zero.

In case an individual security accounts for more than 5% of the total assets of the scheme, an independent valuer shall be appointed for the valuation of the said security. To determine if a security accounts for more than 5% of the total assets of the scheme, it shall be valued by the procedure above and the proportion which it bears to the total net assets of the scheme to which it belongs will be compared on the date of valuation.

ii. Procedure & Methodology for valuation of unlisted equity securities**

Valuation of unlisted equity shares of a company shall be valued "in good faith" as below:

a. Based on the latest available audited balance sheet, Net Worth shall be calculated as the lower of item (1) and (2) below:

1. Net Worth per share = [Share Capital + Free Reserves (excluding revaluation reserves) - Miscellaneous expenditure not written off or deferred revenue expenditure, intangible assets and accumulated losses] / Number of Paid up Shares.

2. After taking into account the outstanding warrants and options, Net Worth per share shall again be calculated and shall be = [Share Capital + consideration on exercise of Option and/or Warrants received/receivable by the Company + Free Reserves (excluding Revaluation Reserves) - Miscellaneous expenditure not written off or deferred revenue expenditure, intangible assets and accumulated losses] / Number of Paid up Shares plus Number of Shares that would be obtained on conversion and/or exercise of Outstanding Warrants and Options.

3. The lower of (1) and (2) above shall be used for calculation of Net Worth per share and for further calculation in (c) below.

b. Average capitalisation rate (P/E ratio) for the industry based upon either BSE or NSE data

(which shall be followed consistently and changes, if any, noted with proper justification thereof) shall be taken and discounted by 75 per cent. i.e. only 25 per cent of the industry average P/E shall be taken as capitalisation rate (P/E ratio). Earnings per share (EPS) of the latest audited annual accounts will be considered for this purpose.

c. The value as per the Net Worth value per share and the capital earning value calculated as above shall be averaged and further discounted by 15 per cent for illiquidity so as to arrive at the fair value per share.

The above valuation methodology shall be subject to the following conditions:

a. All calculations shall be based on audited accounts.
b. If the latest Balance Sheet of the company is not available within nine months from the close of the year, unless the accounting year is changed, the shares of such companies shall be valued at zero.
c. If the Net Worth of the company is negative, the share would be marked down to zero.
d. In case the EPS is negative, EPS value for that year shall be taken as zero for arriving at capitalised earning.
e. In case an individual security accounts for more than 5 per cent of the total assets of the scheme, an independent valuer shall be appointed for the valuation of the said security. To determine if a security accounts for more than 5 per cent of the total assets of the scheme, it shall be valued in accordance with the procedure as mentioned above on the date of valuation. The AMCs and with the approval of the Trustees, may value at a price lower than the value derived using the above methodology.

iii. Procedure & Methodology for valuation of corporate action securities

On a corporate action, the above stated valuation guidelines may be difficult to adopt due to the non-availability of the balance sheet of the restructured entities in public domain or the resultant securities come up for listing after few days while the valuation required to be carried out effective on the date of the corporate action itself. Besides, in such case there are generally no comparative parameters readily available for carrying out the valuation exercise. Following broad valuation guidelines would be used for the valuation of securities resulting from the corporate actions:.

Shares on De-merger and Other Corporate Action Events –

a. Both the shares are traded immediately on de-merger: In this case both the shares to be valued at respective traded prices.

b. Shares of only one company continued to be traded on de-merger: In such a scenario, the shares of Non Traded/Unlisted would be fairly valued in good faith by AMC on case to case basis. Traded share to be valued at traded price.

The shares of Resulting Company will be valued by residual price methodology which would be the closing value of the shares of De-merged Company on the day before the de-merger less opening value of the shares of De-merged Company immediately post de-merger.

If value of the shares of De-merged Company is equal or in excess of the value of pre de-merger shares, then the shares of Resulting Company will be valued at Zero.

c. In case there are more than one Resulting Companies along with the De-merged Company and all or some Resulting Companies are unlisted / non-traded:

The shares of Resulting Companies will be valued by residual price methodology as explained in point (b) above. The residual value will be allocated into Resulting Companies in the ratio provided as a part of scheme of arrangement or such other ratio as decided by the Valuation Committee. If one of the Resulting Companies is listed / traded, the residual value of unlisted / non-traded Resulting Companies would be further determined by reducing the traded value of listed Resulting Companies from the residual value computed as above.

d. Both the shares are not traded on de-merger.
In such a scenario, the shares of both the companies would be fairly valued in good faith by AMC on case to case basis.

The traded value of the De-merged Company on the day before the de-merger will be allocated between De-merged Company and Resulting Companies in the ratio provided as a part of scheme of arrangement or such other ratio as decided by the Valuation Committee.

Cost allocation would be done proportionate to the derived value of the resultant scrips or other appropriate basis to be decided on case to case basis depending on the terms of de-merger.

The valuation committee may in specific cases decide to use a different method for valuation by assigning reasons therefore.

e. **In case of merger**, if the shares of the merged entity are not listed / traded, then valuation of the merged entity will be decided on case to case basis depending on the terms of merger and may be valued at previous day closing price of the respective companies prior to merger.

In case of any other type of capital corporate action event, the same to be valued at fair price on case to case basis.

iv. Preference Shares –

Preference share can be convertible or non- convertible. If the non-convertible preference shares are traded then the closing price of the day will be considered for valuation. If the same is non-traded it will be valued at the present value of all the future expected dividend payments and the maturity value, discounted at the bond yield of the issuer.

The value of convertible preference share can be expressed as follows:

Convertible preference shares shall be valued based on the underlying equity. This value shall be further discounted for illiquidity to arrive at fair valuation. Traded convertible preference shares shall be valued based on the closing price.

v. Warrants –

Warrants will be valued at the value of the share which would be obtained on exercise of the warrant as reduced by the amount which would be payable on exercise of the warrant. The value arrived will be reduced by appropriate discount. Traded Warrants shall be valued based on the closing price.

vi. Right entitlements –

Right entitlements will be valued as difference between the value of closing price of the underlying equity share and the rights offer price. Right entitlements if traded will be valued at the closing price on Principal stock exchange (NSE). If the entitlements are not traded on NSE but are traded on any other stock exchange the closing price of the exchange where it traded will be considered for valuation.

Non traded rights entitlement will be valued as difference between the value of the underlying equity share (determined as per valuation policy) and the rights offer price. In case the rights offer price is greater than the ex-rights price, the value of the rights share is to be taken as zero.

II. Valuation of Money Market, Debt & Debt Related Instruments

Security Type	**Valuation Policy**
Government securities (Including, STRIPS, State Development Loans, Treasury Bills and Cash Management Bills)	Irrespective of the residual maturity valuation shall be done at the average prices provided by AMFI approved agencies (CRISIL & ICRA) In case security level prices given by valuation agencies are not available for a new security (which is currently not held by any Mutual Fund), then such security may be valued at the purchase yield on the date of allotment / purchase.
Debt Securities/ Instruments (Commercial Paper/ Certificate of	Valuation will be done at the average prices provided by AMFI approved agencies (CRISIL & ICRA)

Deposit /Bonds/ Zero Coupon Bonds / Bills Rediscounting /Floating rate securities /PTC/ partly paid debenture, AT-1 and Tier II bonds etc.)	In case security level prices given by valuation agencies are not available for a new security (which is currently not held by any Mutual Fund), then such security may be valued at the purchase yield on the date of allotment / purchase.
Interest Rate Swaps (IRS) / Forward rate agreements (FRA)	All OTC derivatives viz. IRS/ FRA's will be valued at the average prices provided by AMFI approved agencies *(currently CRISIL and ICRA)*.
(TREPS/Reverse Repo/ CDR)	All reverse repo transactions including Tri Party Repo (TREPS), except for overnight repos shall be valued at average security level prices obtained from AMFI approved valuation agencies. Overnight repo means the repo transaction maturing within one working day. TREPS/Reverse Repo (including Corporate Bond Repo) having overnight maturity shall be valued on cost plus amortization based on a straight-line basis to maturity. . In case security level prices given by valuation agencies are not available for a new Reverse Repo (which is currently not held by any Mutual Fund), then such Reverse Repo may be valued at purchase yield on the date of purchase.
Investments in short-term deposits with banks	Investments in short-term deposits with banks will be valued at cost plus the accrual basis.
Interest rate future (IRF)	All IRFs will be valued at daily settlement price on exchange or any other recognized stock exchange i.e. NSE and BSE.

III. Valuation of Money market and Debt securities which are rated below investment grade:

A money market or debt security shall be classified as "below investment grade" if the long term rating of the security assigned by a SEBI registered Credit Rating Agency (CRA) is below BBB- or if the short term rating of the security is below A3.

A money market or debt security shall be classified as "Default" if the interest and / or principal amount has not been received, on the day such amount was due or when such security has been downgraded to "Default" grade by a CRA. In this respect, PPFAS Mutual Fund shall promptly inform the Valuation Agencies and the CRAs, any instance of non-receipt of payment of interest and / or principal amount (part or full) in any security.

In the case of instruments with dual rating the same would be considered below investment grade if any of the rating agencies rating that instrument downgrades it to sub investment grade.

All money market and debt securities which are rated below investment grade shall be valued at the price provided by AMFI appointed valuation agencies (CRISIL/ICRA). Till such time the valuation agencies compute the valuation of money market and debt securities classified as below investment grade, such securities shall be valued on the basis of indicative haircut provided by these agencies. These indicative haircuts shall be applied on the date of credit event i.e. migration of the security to sub-investment grade and shall continue till the valuation agencies compute the valuation price of such securities. Further these haircuts shall be updated and refined, as and when there is availability of material information which impacts the haircuts.

Consideration of traded price for valuation:

In case of trades during the interim period between date of credit event and receipt of valuation price from valuation agencies, AMC shall consider such traded price for valuation if it is lower than the price post standard haircut. The said traded price shall be considered for valuation till the valuation price is determined by the valuation agencies.

In case of trades after the valuation price is computed by the valuation agencies as referred above and where the trade price is lower than such computed price, such traded price shall be considered for the purpose of valuation and the valuation price may be revised accordingly.

The trades referred above shall be of a minimum size as determined by valuation agencies.

AMC may deviate from the indicative haircuts and/or the valuation price for money market and debt securities rated below investment grade provided by valuation agencies subject to the following:

- The detailed rationale for deviation from the price post haircut or price provided by the valuation agencies shall be recorded by the AMC.
- The rationale for deviation along with details such as information about the security (ISIN, issuer name, rating etc), price at which security was valued vis-a vis the price provided by the valuation agencies (as applicable) and the impact of such deviation on scheme NAV (in amount and percentage terms) shall be reported to the Board of AMC and Trustees.
- The rationale for deviation along with details as mentioned above shall also be disclosed to the investors

In abnormal situations, market disruptions etc. where current market information may not be obtainable and in case CRISIL and ICRA are unable to provide a security level price for any security on particular day(s), the fund manager(s) will, with the prior approval of Valuation Committee, value the securities appropriately to ensure true and fair valuation.

In case price is not provided by designated agencies, on the date of allotment of security, then:

a. In case of discounted securities, valuation shall be done at price derived by adding one-day amortisation to the allotment price;
b. In case of coupon bearing securities, valuation shall be done at allotment price

Beyond 3 business days from the date of allotment of the security, the valuation price would be determined by the Valuation Committee using principle of fair valuation. Necessary documentation shall be maintained in this regard, including the method adopted along with the detailed computation of the fair price.

Brokerage shall be added to the Deal price to compute amortisation.

Treatment of accrued interest, future interest accrual and future recovery:

(i) The treatment of accrued interest and future accrual of interest, in case of money market and debt securities classified as below investment grade or default, is detailed below:

a. The indicative haircut that has been applied to the principal should be applied to any accrued interest.
b. In case of securities classified as below investment grade but not default, interest accrual may continue with the same haircut applied to the principal. In case of securities classified as default, no further interest accrual shall be made.

Treatment of any future recovery in terms of principal or interest:

a. Any recovery shall first be adjusted against the outstanding interest recognized in the NAV and any balance shall be adjusted against the value of principal recognized in the NAV.
b. Any recovery in excess of the carried value (i.e. the value recognized in NAV) should then be applied first towards amount of interest written off and then towards amount of principal written off.

Haircut Table: Standard haircut for sub-investment grade debt securities provided by valuation agencies and finalized by the AMFI Valuation Committee are as follow:

1. **Haircuts for senior, secured securities**

Rating/ Sector	Infrastructure, Real Estate, Hotels, Loan against shares and Hospitals	Other Manufacturing & Financial Institutions	Trading, Gems & Jewellery & Others
BB	15%	20%	25%
B	25%	40%	50%
C	35%	55%	70%
D	50%	75%	100%

2. Haircuts on subordinated and unsecured (or both) securities

Rating/ Sector	Infrastructure, Real Estate, Hotels, Loan against shares and Hospitals	Other Manufacturing & Financial Institutions	Trading, Gems & Jewellery & Others
BB	25%	25%	25%
B	50%	50%	50%
C	70%	70%	70%
D	100%	100%	100%

Valuation of Other Securities:

Security Type	Valuation Policy
Listed Mutual Funds Units	Valuation will be at the closing price at the principal stock exchange*. If units are not traded on principal stock exchange on a particular valuation day, the closing price on any other stock exchange where units are traded will be used. If units are not traded on any stock exchange on a particular valuation day, then NAV per unit will be used for valuation.
Unlisted Mutual Fund Units	Valuation will be based on Net Asset Value (NAV) of Mutual Fund units.
Listed Units of InvITs / REITs	The units of InvIT and REIT will be valued at the closing price at the principal stock exchange*. If units are not traded on principal stock exchange on a particular valuation day, the closing price on any other stock exchange where units are traded will be used. If units are not traded on any stock exchange on a particular valuation day, then closing price at which it traded on the principal stock exchange or any other stock exchange, as the case may be, on the earliest previous day will be used provided such date is not more than 30 days prior to valuation date.
Unlisted / Non- Traded Units of InvITs /REITs	Where units of InvIT and REIT are not traded on any stock exchange for a continuous period of 30 days, then the valuation for such units of InvIT and REIT will be determined based on the procedure determined by Valuation Committee.

Units of Corporate Debt Market Development Fund (CDMDF),	Units of CDMDF, an Alternative Investment Fund (AIF) shall be valued based on the latest Net Asset Value ("NAV") per unit declared by the Investment Manager of CDMDF.

* In case of non-availability of price from the Principal stock exchange for i.e. National Stock Exchange (NSE) on time, prices as quoted on Bombay Stock Exchange (BSE) will be used for valuation purpose.

Common note(s) for Valuation of Debt & Debt Related Instruments (as applicable):

A. Definition of non-traded, thinly traded and traded money market / debt security:

(i) Traded and non-traded money market and debt securities shall be defined as follows:
A money market or debt security shall be considered as traded when, on the date of valuation, there are trades (in marketable lots) in that security on any recognized Stock Exchange or there are trades reported (in marketable lots) on the trade reporting platform of recognized stock exchanges or The Clearing Corporation of India Ltd. (CCIL).

Marketable lot defined by AMFI in consultation with SEBI is as under: -
The following volume criteria shall be used for recognition of trades by valuation agencies :

Parameter	Minimum Volume of Criteria for marketable lot
Primary	INR 25 cr for both/ NCD/ CP/ CD and any other money market instruments
Secondary	INR 25 cr for CP/CD, T-Bills and any other money market instruments
Secondary	INR 5 cr for Bonds/ NCD/ G-Secs

(ii) A money market or debt security shall be considered as non-traded when, on the date of valuation, there are no trades (in marketable lots) in such security on any recognized Stock Exchange or no trades (in marketable lots) have been reported on any of the aforementioned trade reporting platforms.

B. Valuation of securities with Put/Call Options

The option embedded securities would be valued as follows:

i) Securities with Call Option:
The securities with call option shall be valued at the lower of the value as obtained by valuing the security to final maturity and valuing the security to call option.

In case there are multiple call options, the lowest value obtained by valuing to the various call dates and valuing to the maturity date is to be taken as the value of the instrument.

ii) Securities with Put Option:
The securities with put option shall be valued at the higher of the value as obtained by valuing the security to final maturity and valuing the security to put option.

In case there are multiple put options, the highest value obtained by valuing to the various put dates and valuing to the maturity date is to be taken as the value of the instruments.

iii) Securities with both Put and Call Option:
Only securities with put / call options on the same day and having the same put and call option price, shall be deemed to mature on such put / call date and shall be valued accordingly. In all other cases, the cash flow of each put / call option shall be evaluated and the security shall be valued on the following basis:

a) Identify a 'Put Trigger Date', a date on which 'price to put option' is the highest when compared with price to other put options and maturity price.
b) Identify a 'Call Trigger Date', a date on which 'price to call option' is the lowest when compared with price to other call options and maturity price.
c) In case no Put Trigger Date or Call Trigger Date ('Trigger Date") is available, then the valuation would be done to maturity price. In case one Trigger Date is available, then valuation would be done as to

the said Trigger Date. In case both Trigger Dates are available, then valuation would be done to the earliest date.

If a put option is not exercised by a Mutual Fund when exercising such put option would have been in favour of the scheme, in such cases the justification for not exercising the put option shall be provided to the Board of AMC and Trustees.

d) Any put option inserted subsequent to the issuance of the security shall not be considered for the purpose of valuation and original terms of the issue will be considered for valuation.

C. Treatment of Upfront Fees on Trades:

i) Upfront fees on all trades (including primary market trades), by whatever name and manner called, would be considered by the valuation agencies for the purpose of valuation of security.

ii) Details of such upfront fees should be shared by the AMC on the trade date to the valuation agencies as part of the trade reporting to enable them to arrive at the fair valuation for that date.

iii) For the purpose of accounting, such upfront fees should be reduced from the cost of the investment in the scheme that made the investment.

iv) In case upfront fees are received across multiple schemes, then such upfront fees should be shared on a pro-rata basis across such schemes.

D. Segregate Portfolio valuation:

Notwithstanding the decision to segregate the debt and money market instrument in accordance with SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, the valuation should consider the credit event and value the portfolio based on the principles of fair valuation. (i.e. realizable value of the assets) in terms of relevant provisions of SEBI (Mutual Funds) Regulation, 1996 and Circular(s) issued thereunder.

Irrespective of the above policy, the valuation committee might adopt valuation principles to align with fair valuation norms.

E. The Fund shall not use their own trades for valuation of debt and money market securities.

F. Impact of any Changes to terms of an investment:

(i) While making any change to terms of an investment, AMC shall adhere to the following conditions:
(a) Any changes to the terms of investment, which may have an impact on valuation, shall be reported to the valuation agencies immediately.
(b) Any extension in the maturity of a money market or debt security shall result in the security being treated as “Default”, for the purpose of valuation.
(c) If the maturity date of a money market or debt security is shortened and then subsequently extended, the security shall be treated as “Default” for the purpose of valuation.
(d) Any put option inserted subsequent to the issuance of the security shall not be considered for the purpose of valuation and original terms of the issue will be considered for valuation.

G. Waterfall mechanism for valuation of money market and debt securities to the used by the valuation agencies (*Effective from February 16, 2020*):

For arriving at security level pricing, a waterfall mechanism to be used by valuation agencies as provided by AMFI in consultation with SEBI (*refer* **Annexure II)**.

H. (i) In case the valuation committee is of the opinion that the price feeds provided by AMFI appointed agencies are not provided or prices are not reflective of fair value/ realizable value of the security, the same shall be valued on the basis of guidelines provided by the valuation committee. In approving such valuations, the valuation committee shall follow the principles of fair valuation and provide suitable justification for the same.

(ii) The rationale for deviation along-with details such as information about the security (ISIN, issuer name, rating etc.), price at which the security was valued vis-a-vis the price as per the valuation agencies and

the impact of such deviation on scheme NAV (in amount and percentage terms) shall be reported to the Board of AMC and Trustees. The rationale shall also be disclosed immediately and prominently, under a separate head on the website of AMC.

IV. Valuation of Foreign Securities:

The security issued outside India and listed on the stock exchanges outside India shall be valued as follows:

The security issued outside India and listed on the stock exchanges outside India shall be valued at the closing price on the stock exchange at which it is listed. However, in case a security is listed on more than one stock exchange, the AMC reserves the right to determine the stock exchange, the price of which would be used for the purpose of valuation of that security. Any subsequent change in the reference stock exchange used for valuation will be backed by reasons for such change being recorded in writing by the AMC. Further in case of extreme volatility in the overseas markets, the securities listed in those markets may be valued on a fair value basis.

For valuation of securities registered in the USA, NYSE has been selected as principal stock exchange. If any security is not listed on NYSE, security prices as quoted on NASDAQ will be considered. For securities registered in the UK, LSE (London Stock Exchange) has been selected as principal stock exchange. Securities prices quoted on LSE will be used for valuation purposes.

If a significant event has occurred after security prices were established for the computation of NAV of the Scheme, the AMC reserves the right to value the said securities on fair value basis. When on a particular valuation day, a security has not been traded on the selected stock exchange; the security will be valued in accordance with SEBI guidelines applicable for security listed in India.

Foreign securities shall be valued based on the same day closing price.
On the valuation day, all assets and liabilities denominated in foreign currency will be valued in Indian Rupees at the exchange rate available on Bloomberg. If the exchange rate is not available on Bloomberg, then the RBI reference rate will be considered. The Trustees reserve the right to change the source to determine the exchange rate.

V. Valuation of IDR/ADR/ GDR:

IDR/ADR/GDRs are exchange traded securities and hence closing price of the IDR/ADR/ GDR on the exchange where it is listed will be taken for valuation purpose.

If any American Depository Receipt (ADR)/ Global Depository Receipt (GDR) is traded in OTC (Over the Counter) market, in such cases closing price in OTC market will be considered for valuation of ADR/GDR.

IDR/ADR/GDRs securities shall be valued based on the same day's closing price.

Annexure I

Policy on Inter scheme transfer(s):

Security Type	Inter scheme Policy
Listed Equity Shares	Last traded price to be considered for Inter scheme security quoted on primary stock exchange. In case the last traded price is not available on primary stock exchange then secondary stock exchange price will be considered.
Debt & Money Market Securities (Government Securities/ Treasury bills/ Commercial Paper/ Certificate of Deposit / Bonds/Zero Coupon Bonds/ Bills/Floating rate securities/Securitization, etc.)	i. IST of Securities will be done as per the average prices provided by AMFI approved agencies currently CRISIL & ICRA. ii. If prices from the valuation agencies are received within the pre agreed TAT as per AMFI, an average of the prices so received shall be used for IST pricing. iii. If price from only one valuation agency is received, that price may be used for IST pricing. iv. If prices are not received from any of the valuation agencies, AMC may determine the price for the IST, in accordance with Clause 3 (a) of Seventh Schedule of SEBI (Mutual Funds) Regulations, 1996

Annexure II

Waterfall Mechanism for Valuation of Money market, Debt and Government securities:

SEBI vide circular no. SEBI/HO/IMD/DF4/CIR/P/2019/102 dated September 24, 2019, has laid down broad principles for considering the traded yields for valuation of Debt, money market and government securities. The said circular prescribes AMFI shall ensure valuation agencies have a documented waterfall approach for valuation of Debt & money market securities.

The extract from AMFI best practices circular (135/BP/83/2019-20) dated November 18, 2019 pertaining to the waterfall mechanism is as under:

Part A: Valuation of Money Market and Debt Securities other than Government Securities ("G-Secs"):

1. **Waterfall Mechanism for valuation of money market and debt securities:**
The following shall be the broad sequence of the waterfall for valuation of money market and debt securities:

i. Volume Weighted Average Yield (VWAY) of primary reissuances of the same ISIN (whether through book building or fixed price) and secondary trades in the same ISIN;
ii. VWAY of primary issuances through book building of same issuer, similar maturity **(*Refer Note 1 below*);**
iii. VWAY of secondary trades of same issuer, similar maturity;
iv. VWAY of primary issuances through fixed price auction of same issuer, similar maturity;
v. VWAY of primary issuances through book building of similar issuer, similar maturity ***(Refer Note 1 below)****;*
vi. VWAY of secondary trades of similar issuer, similar maturity;
vii. VWAY of primary issuance through fixed price auction of similar issuer, similar maturity;

viii. Construction of matrix (polling may also be used for matrix construction);
ix. In case of exceptional circumstances, polling for security level valuation ***(Refer Note 2 below)***

Note 1
Except for primary issuance through book building, polling shall be conducted to identify outlier trades. However, in case of any issuance through book building which is less than INR 100 Cr, polling shall be conducted to identify outlier trades.

Note 2
Some examples of exceptional circumstance would be stale spreads, any event/news in particular sector/issuer, rating changes, high volatility, corporate action or such other event as may be considered by valuation agencies. Here stale spreads are defined as spreads of issuer which were not reviewed/updated through trades/primary/polls in same or similar security/issuers of same/similar maturities in waterfall approach in last 6 months.

Further, the exact details and reasons for the exceptional circumstances which led to polling shall be documented and reported to AMCs. Further, a record of all such instances shall be maintained by AMCs and shall be subject to verification during SEBI inspections.

Note 3
All trades on stock exchanges and trades reported on trade reporting platforms till end of trade reporting time (excluding Inter-scheme transfers) should be considered for valuation on that day.

Note 4
It is understood that there are certain exceptional events, occurrence of which during market hours may lead to significant change in the yield of the debt securities. Hence, such exceptional events need to be factored in while calculating the price of the securities. Thus, for the purpose of calculation of VWAY of trades and identification of outliers, on the day of such exceptional events, rather than considering whole day trades, only those trades shall be considered which have occurred post the event (on the same day).

The following events would be considered exceptional events:
i. Monetary/Credit Policy
ii. Union Budget
iii. Government Borrowing/ Auction Days
iv. Material Statements on Sovereign Rating
v. Issuer or Sector Specific events which have a material impact on yields
vi. Central Government Election Days
vii. Quarter end days

In addition to the above, valuation agencies may determine any other event as an exceptional event. All exceptional events along-with valuation carried out on such dates shall be documented with adequate justification.

2. Definition of tenure buckets for Similar Maturity
When a trade in the same ISIN has not taken place, reference should be taken to trades of either the same issuer or a similar issuer, where the residual tenure matches the tenure of the bond to be priced. However, as it may not be possible to match the exact tenure, it is proposed that tenure buckets are created and trades falling within such similar maturity be used as per table below.

Residual Tenure of Bond to be priced	**Criteria for similar maturity**
Upto 1 month	Calendar Weekly Bucket
Greater than 1 month to 3 months	Calendar Fortnightly Bucket
Greater than 3 months to 1 year	Calendar Monthly Bucket
Greater than 1 year to 3 years	Calendar Quarterly Bucket

Greater than 3 years	Calendar Half Yearly or Greater Bucket

In addition to the above:

a. In case of market events, or to account for specific market nuances, valuation agencies may be permitted to vary the bucket in which the trade is matched or to split buckets to finer time periods as necessary. Such changes shall be auditable. Some examples of market events / nuances include cases where traded yields for securities with residual tenure of less than 90 days and more than 90 days are markedly different even though both may fall within the same maturity bucket, similarly for less than 30 days and more than 30 days or cases where yields for the last week v/s second last week of certain months such as calendar quarter ends can differ.

b. In the case of illiquid/ semi liquid bonds, it is proposed that traded spreads be permitted to be used for longer maturity buckets (1 year and above). However, the yield should be adjusted to account for steepness of the yield curve across maturities.

c. The changes / deviations mentioned in clauses (a) and (b) above, should be documented, along with the detailed rationale for the same. Process for making any such deviations shall also be recorded. Such records shall be preserved for verification.

3. Process for determination of similar issuer

Valuation agencies shall determine similar issuers using one or a combination of the following criteria. Similar issuer do not always refer to issuers which trade at same yields, but may carry spreads amongst themselves & move in tandem or they are sensitive to specific market factor/s hence warrant review of spreads when such factors are triggered.

i. Issuers within same sector/industry and/or
ii. Issuers within same rating band and/or
iii. Issuers with same parent/ within same group and/or
iv. Issuers with debt securities having same guarantors and/or
v. Issuers with securities having similar terms like Loan Against Shares (LAS)/ Loan Against Property (LAP)

The above criteria are stated as principles and the final determination on criteria, and whether in combination or isolation shall be determined by the valuation agencies. The criteria used for such determination should be documented along with the detailed rationale for the same in each instance.
Such records shall be preserved for verification. Similar issuers which trade at same level or replicate each other's movements are used in waterfall approach for valuations. However, similar issuer may also be used just to trigger the review of spreads for other securities in the similar issuer category basis the trade/news/action in any security/ies within the similar issuer group.

4. Recognition of trades and outlier criteria

i. Volume criteria for recognition of trades (marketable lot)
As required under Para 1.1.1.1(a) of SEBI vide circular no. SEBI/HO/IMD/DF4/CIR/P/2019/102 dated September 24, 2019 on Valuation of money market and debt securities, prescribes that the marketable lots shall be defined by AMFI, in consultation with SEBI. In this regard, marketable lot is defined as under.

The following volume criteria shall be used for recognition of trades by valuation agencies:

Parameter	**Minimum Volume Criteria for marketable lot**
Primary	INR 25 cr for both Bonds/NCD/CP/ CD and other money market instruments
Secondary	INR 25 cr for CP/ CD, T-Bills and other money market instruments
Secondary	INR 5 Cr for Bonds/NCD/ G-secs

Trades not meeting the minimum volume criteria i.e. the marketable lot criteria as stated above shall be ignored.

ii. Outlier criteria

It is critical to identify and disregard trades which are aberrations, do not reflect market levels and may potentially lead to mispricing of a security or group of securities. Hence, the following broad principles would be followed by valuation agencies for determining outlier criteria.

a. Outlier trades shall be classified on the basis of liquidity buckets (Liquid, Semi-liquid, Illiquid). Price discovery for liquid issuers is generally easier than that of illiquid issuers and hence a tighter pricing band as compared to illiquid issuers would be appropriate.

b. The outlier trades shall be determined basis the yield movement of the trade, over and above the yield movement of the matrix. Relative movement ensures that general market movements are accounted for in determining trades that are outliers. Hence, relative movement over and above benchmark movement shall be used to identify outlier trades.

c. Potential outlier trades which are identified through objective criteria defined below will be validated through polling from market participants. Potential outlier trades that are not validated through polling shall be ignored for the purpose of valuation.

d. The following criteria shall be used by valuation agencies in determining Outlier Trades:

Liquidity Classification	**Bps Criteria (Yield movement over Previous Day yield after accounting for yield movement of matrix)**		
	Upto 15 days	**15-30 days**	**Greater than 30 days**
Liquid	30 bps	20 bps	10 bps
Semi-liquid	45 bps	35 bps	20 bps
Illiquid	70 bps	50 bps	35 bps

The above criteria shall be followed consistently and would be subject to review on a periodic basis by valuation agencies and any change would be carried in consultation with AMFI.

e. In order to ensure uniform process in determination of outlier trades the criteria for liquidity classification shall be as detailed below.

Liquidity classification criteria — Liquid, semi-liquid and Illiquid definition

Valuation agencies shall use standard criteria for classifying trades as Liquid, Semi-Liquid and illiquid basis the following two criteria

a. Trading Volume
b. Spread over reference yield

Such criteria shall be reviewed on periodic basis in consultation with AMFI.

Trading Volume (Traded days) based criteria:

Number of unique days an issuer trades in the secondary market or issues a new security in the primary market in a calendar quarter

- Liquid → >= 50% of trade days
- Semi liquid → > = 10% to 50% trade days
- Illiquid → <10 % of trade days

Spread based criteria:

Spread over the matrix shall be computed and based on thresholds defined, issuers shall be classified

as liquid, semi liquid and illiquid. For bonds thresholds are defined as upto 15 bps for liquid; >15-75 bps for semi-liquid; > 75 bps for illiquid. (Here, spread is computed as average spread of issuer over AAA Public Sector Undertakings/Financial Institutions/Banks matrix), For CP/ CD- upto 25 bps for liquid; >25-50 bps for semiliquid; > 50 bps for illiquid. (Here, spread is computed as average spread of issuer over A1+/AAA CD Bank matrix).

The thresholds shall be periodically reviewed and updated having regard to the market.

The best classification (liquid being the best) from the above two criteria (trading volume and spread based) shall be considered as the final liquidity classification of the issuer. The above classification shall be carried out separately for money market instruments (CP/ CDs) and bonds.

5. Process for construction of spread matrix:

Valuation agencies shall follow the below process in terms of calculating spreads and constructing the matrix.

Step 1	**Segmentation of corporates –** The entire corporate sector is first categorised across following four sectors i.e. all the corporates will be catalogued under one of the below mentioned bucket: 1. Public Sector Undertakings/Financial Institutions/Banks; 2. Non-Banking Finance Companies -except Housing Finance Companies; 3. Housing Finance Companies; 4. Other corporates
Step 2	**Representative issuers –** For the aforesaid 4 sectors, representative issuers (Benchmark Issuers) shall be chosen by the valuation agencies for only higher rating {I.e. "AAA" or AA+). Benchmark/Representative Issuers will be identified basis high liquidity, availability across tenure in AAA/AA+ category and having lower credit/liquidity premium. Benchmark Issuers can be single or multiple for each sector. It may not be possible to find representative issuers in the lower rated segments, however in case of any change in spread in a particular rating segment, the spreads in lower rated segments should be suitably adjusted to reflect the market conditions. In this respect, in case spreads over benchmark are widening at a better rated segment, then adjustments should be made across lower rated segments, such that compression of spreads is not seen at any step. For instance, if there is widening of spread of AA segment over the AAA benchmark, then there should not be any compression in spreads between AA and A rated segment and so on.
Step 3	**Calculation of benchmark curve and calculation of spread —** 1. Yield curve to be calculated for representative issuers for each sector for maturities ranging from 1 month till 20 years and above. 2. Waterfall approach as defined in Part A (1) above will be used for construction of yield curve of each sector. 3. In the event of no data related to trades/primary issuances in the securities of the representative issuer is available, polling shall be conducted from market participants. 4. Yield curve for Representative Issuers will be created on daily basis for all 4 sectors. All other issuers will be pegged to the respective benchmark issuers depending on the sector, parentage and characteristics. Spread over the benchmark curve for each security is computed using latest available trades/primaries/polls for respective maturity bucket over the Benchmark Issuer. 5. Spreads will be carried forward in case no data points in terms of trades/primaries/polls are available for any issuer and respective benchmark movement will be given.

Step 4	1. The principles of VWAY, outlier trades and exceptional events shall be applicable while constructing the benchmark curve on the basis of trades/primary issuances. 2. In case of rating downgrade/credit event/change in liquidity or any other material event in Representative Issuers, new Representative Issuers will be identified. Also, in case there are two credit ratings, the lower rating to be considered. 3. Residual tenure of the securities of representative issuers shall be used for construction of yield curve.

Part B: Valuation of G-Secs (T-Bill, Cash management bills, G-Sec and SDL)

The following is the waterfall mechanism for valuation of Government securities:

- VWAY of last one hour, subject to outlier validation
- VWAY for the day (including a two quote, not wider than 5 bps on NDSOM), subject to outlier validation
- Two quotes, not wider than 5 bps on NDSOM, subject to outlier validation
- Carry forward of spreads over the benchmark.
- Polling etc.

Note:

1. VWAY shall be computed from trades which meet the marketable lot criteria stated in Part A of these Guidelines.

   Outlier criteria: Any trade deviating by more than +/- 5 bps post factoring the movement of benchmark security shall be identified as outlier. Such outlier shall be validated through polling for inclusion in valuations. If the trades are not validated, such trades shall be ignored.

Annexure III

Valuation of AT-1 and Tier II bonds issued under Basel III Framework

1. Currently a bond is considered traded, if there is at least one trade in market lot in that particular ISIN. If the bond does not get traded there is a defined waterfall mechanism for valuation of that bond as per AMFI Best Practice Guideline circular no. NO.83 / 2019-20 dated November 18, 2019.

2. The said waterfall requires grouping of same issuer with similar maturity and similar issuers with similar maturity. However, in case any ISIN of issuer has not traded, the valuation of AT-1 Bonds is currently done based on adjusting spread directly to the benchmark security.

3. In order to improve existing valuation of these bonds and implement the defined waterfall, following is being done:

i. Form two types of ISINs:

   (a) Benchmark ISINs (a non-benchmark ISIN can be linked to only one benchmark ISIN. Currently, SBI ISINs happens to be the benchmark ISINs across all maturities for AT-1 Bonds.)
   (b) Non-benchmark ISINs (Will be divided into multiple groups based on similar issuer and similar maturity).
   (c) The groups will be decided in consultation with valuation agencies. The two main criteria envisaged to be used here would be Tier 1 / Tier 2 ratings of the ISINs / Issuers, and the spread range in which the group of ISINs / Issuer's trade over the benchmark.

ii. Take a look back period for trade recognition as under:

(a) 15 working days for benchmark ISINs
(b) 30 working days for non-benchmark ISINs.
(c) This will be revised to 7 working days for benchmark ISIN and 15 working days for non-benchmark ISINs from October 01, 2021.

4. If the ISIN gets traded, the traded YTM will be taken for the purpose of valuation. Further, if 1 ISIN of the issuer trades all other ISINs of issuers will be considered as traded but with necessary adjustment of spread to YTM. If none of the ISIN of the issuer gets traded, the trade of similar issuer in the group will be taken to valuation however with necessary adjustment of spread to YTM of similar issuer similar maturity. If none of the ISIN in a group gets traded on any particular day, an actual trade in a look back period will be seen. If there is an actual trade in look back period the security will be considered as traded and valued with necessary adjustment of spread to YTM. According to this valuation will be done based on the trade of issuer, trade of similar issuer and as an additional layer a look back period of is requested. It is confirmed that spread over YTM will be taken without any adjustment of modified duration to call.

5. Further, as the valuation is based on trade during the look back period, it is confirmed that a spread is adjusted to reflect adverse news, change in credit rating, interest rate etc., which has bearing on the yield of ISIN being valued.

6. However, if there is no actual trade of any ISIN of the issuer as well as similar issuer during look back period, the valuation will be done by taking spread over matrix and/or polling in line with the waterfall mechanism prescribed by AMFI.

7. Maturity of 100 years will be adopted for perpetual bond issued by banks. There will be a glide path for these bonds as indicated below. The Deemed Residual Maturity for the Purpose of Calculation of valuation as well as Macaulay Duration for existing as well as new perpetual bonds issued:

Time Period	Deemed Residual Maturity (Years)
Till March 31, 2022	10
April 01, 2022 – September 31, 2022	20
October 01, 2022 – March 31, 2023	30
March 31, 2023 onwards	100

8. Hitherto, Mutual Fund industry used to value Tier II bonds considering first call date as a deemed maturity date. Therefore, a glide path is required for valuation as well as calculation of Macaulay Duration for tier II bonds also. Accordingly, valuation methodology, as mentioned above, for AT-1 Bonds is to be followed for the valuation of tier II bonds also. Further, the Macaulay Duration is proposed to be calculated as under for Tier II bonds:

Time Period	Deemed Residual Maturity for all securities (Years)
April 01, 2021 – March 31, 2022	10 years or contractual maturity whichever is earlier
April 01, 2022 onwards	Actual Maturity

9. Besides, AT-1 bonds and Tier 2 bonds being different categories of bonds, the valuation of these bonds will be done separately (i.e.) ISIN of AT-1 bond traded will not mean that ISIN of Tier-2 bonds of the same issuer have also traded. However, if any issuer does not exercise call option for any ISIN, then the valuation and calculation of Macaulay Duration should be done considering maturity of 100 years from the date of issuance for AT-1 Bonds and Contractual Maturity for Tier 2 bonds, for all ISINs of the issuer.

10. It is confirmed that the Macaulay Duration of ISINs will be calculated based on the deemed residual maturity proposed in para 7 and 8 above to reflect the duration risk.

11. Further, henceforth mutual funds will disclose both Yield to Call and Yield to Maturity.

SEBI Circular ref. no. SEBI/HO/IMD/PoD1/CIR/P/2024/106 - This has reference to clause 9.3.1.1 and clause 9.4.2 of the Master Circular dated June 27, 2024 for Mutual Funds (“Master Circular”),

on valuation of bonds with multiple call options.

- National Financial Reporting Authority (NFRA), in its report to Department of Economic Affairs, Ministry of Finance, has recommended that since the market practice for AT-1 bonds has been observed to trade at or quote prices closer to Yield to Call (YTC) basis, valuation of AT-1 Bonds on Yield to Call basis (adjusted with appropriate risk spreads) will be consistent with the principles of market-based measurement under Ind AS 113.
- NFRA, in its report, has further stated that the above recommendation on YTC methodology is confined only to the interpretation of Ind AS 113 with reference to the valuation of AT-1 bonds and the issue of deemed maturity date for other purposes is outside NFRA's remit.
- In view of the above, in order to align the valuation methodology with the recommendation of NFRA, it has been decided that the valuation of AT-1 Bonds by Mutual Funds shall be based on Yield to Call.

For all other purposes, since liquidity risk of perpetual bonds is required to be suitably captured, deemed maturity of all perpetual bonds shall continue to be in line with the clause 9.4.2 of the Master Circular

COMPUTATION OF NAV

A. Policy of computation of NAV

The Net Asset Value (NAV) per Unit of the Scheme(s) will be computed by dividing the net assets of the Scheme(s) by the number of Units outstanding under the Scheme on the valuation date. The Mutual Fund will value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI (MF) Regulations, or such norms as may be specified by SEBI from time to time. NAV of Units under each Scheme / Plan shall be calculated as shown below:

$$\textbf{NAV (Rs) per unit} = \frac{\text{Market or Fair Value of the Scheme's Investments + Current Assets including Accrued income - Current Liabilities and Provisions}}{\text{No. of Units outstanding under the Scheme / Plan/ Option on the Valuation day}}$$

The AMC will calculate and disclose the NAV of the Scheme(s) at the close of every Business Day.

The AMC will calculate and disclose the first NAV of the Scheme within a period of 5 business days from the date of allotment. Subsequently, the NAVs will be calculated for all the Business Days. Separate NAV will be declared for Direct and Regular Plan (Please refer to SEBI Master circular for Mutual Funds no. SEBI/HO/IMD/IMD-PoD1/P/CIR/2024/90 dated June 27, 2024.

The NAV of the Scheme(s) will be calculated up-to 4 decimals. Units will be allotted up-to 3 decimals.

NAV will also be displayed on the website of the Mutual Fund. In addition, the ISCs would also display the NAV.

The Fund will ensure the repurchase price of the scheme shall not be lower than 95% of the NAV as provided for under the regulations.

B. Policy for computation of NAV in foreign securities

The security issued outside India and listed on the stock exchanges outside India shall be valued as follows:

The security issued outside India and listed on the stock exchanges outside India shall be valued at the closing price on the stock exchange at which it is listed. However, in case a security is listed on more than one stock exchange, the AMC reserves the right to determine the stock exchange, the

price of which would be used for the purpose of valuation of that security. Any subsequent change in the reference stock exchange used for valuation will be backed by reasons for such change being recorded in writing by the AMC. Further in case of extreme volatility in the overseas markets, the securities listed in those markets may be valued on a fair value basis.

For valuation of securities registered in the USA, NYSE has been selected as principal stock exchange. If any security is not listed on NYSE, security prices as quoted on NASDAQ will be considered. For securities registered in the UK, LSE (London Stock Exchange) has been selected as principal stock exchange. Securities prices quoted on LSE will be used for valuation purposes.

If a significant event has occurred after security prices were established for the computation of NAV of the Scheme, the AMC reserves the right to value the said securities on fair value basis. When on a particular valuation day, a security has not been traded on the selected stock exchange; the security will be valued in accordance with SEBI guidelines applicable for security listed in India.

Foreign securities shall be valued based on the same day closing price.
On the valuation day, all assets and liabilities denominated in foreign currency will be valued in Indian Rupees at the exchange rate available on Bloomberg. If the exchange rate is not available on Bloomberg then the RBI reference rate will be considered. The Trustees reserve the right to change the source for determining the exchange rate.

Valuation of IDR/ADR/ GDR:

IDR/ADR/GDRs are exchange traded securities and hence closing price of the IDR/ADR/ GDR on the exchange where it is listed will be taken for valuation purpose.

If any American Depository Receipt (ADR)/ Global Depository Receipt (GDR) is traded in OTC (Over the Counter) market, in such cases closing price in OTC market will be considered for valuation of ADR/GDR.

IDR/ADR/GDRs securities shall be valued based on the same day closing price.

C. Procedure in case of delay in disclosure of NAV

In case of any delay, the reasons for such delay would be explained to AMFI in writing. If the NAVs are not available before commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAVs.

IX – TAX, LEGAL & GENERAL INFORMATION

TAXATION ON INVESTING IN MUTUAL FUNDS

The tax benefits set out in the SAI are for general purposes only and do not constitute tax advice. The tax information provided in the SAI does not purport to be a complete description of all potential tax costs, incidence and risks inherent in subscribing to the Units of scheme(s) offered by PPFAS Mutual Fund ("Fund"). Investors should be aware that the fiscal rules / tax laws may change and there can be no guarantee that the current tax position as laid out may continue indefinitely. The applicability of tax laws, if any, on Fund/ Scheme(s) / investments made by the Scheme(s) and/or investors and/or income attributable to or distributions or other payments made to Unit holders are based on the understanding of the prevailing tax legislations and are subject to adverse interpretations adopted by the relevant authorities resulting in tax liability being imposed on Fund / Scheme(s) / Unit holders / Trustee / AMC.
In view of the individual nature of the tax consequences, each investor is advised to consult his/her own professional tax advisor. The tax information contained in SAI alone is not sufficient and should not be used for the development or implementation of an investment strategy or construed as investment advice. Investors alone shall be fully responsible / liable for any decision taken on the basis of this document. Neither the Mutual Fund nor the AMC nor any person connected with it accepts any liability arising from the use of this information. Investors should study this SAI carefully in its entirety and should not construe the contents as advice relating to taxation. Investors are

advised to consult their tax, investment and other professional advisors to determine possible tax, financial or other considerations of subscribing to or redeeming Units, before making a decision to invest / redeem Units.
As per the taxation laws in force and Chapter VII of the Finance (No. 2) Act, 2004 pertaining to Securities Transaction Tax (STT), the tax benefits/ consequences as applicable, to Fund in respect of its Mutual Fund schemes (being an equity oriented fund / other than equity oriented fund/ money market mutual fund / liquid fund) and investors investing in the Units of its Mutual Fund Schemes [on the assumption that the units are not held as stock-in-trade] are stated as follows:

1. Tax Benefits/Consequences to the Mutual Fund

PPFAS Mutual Fund ("Fund") is a Mutual Fund registered with the Securities & Exchange Board of India and hence the entire income of the Mutual Fund will be exempt from income-tax in accordance with the provisions of Section 10(23D) of the Income-tax Act, 1961 (the Act). The Mutual Fund will receive all income without any deduction of tax at source under the provisions of Section 196(iv) of the Act.

2. Tax implications to Unit Holders

i. Tax Treatment of Investments in Equity Oriented Funds

For this purpose, an equity oriented mutual fund is defined in Section 112A of the Act to mean the Securities and Exchange Board of India (SEBI) registered fund where more than 65% of the investible funds are invested in equity shares of domestic companies. The percentage of equity shareholding of the fund shall be computed with reference to the annual average of the monthly averages of the opening and closing figures.

<table>
<tr><th rowspan="2">Tax Status of investor</th><th colspan="2">Capital Gains Tax</th><th rowspan="2">TDS on capital gain (Note 9)</th><th rowspan="2">Tax on distributed income under dividend scheme (Note 8)</th><th rowspan="2">TDS on distributed income under dividend scheme (Note 9)</th></tr>
<tr><th>Short term capital gain (period of holding less or equal than 12 months)</th><th>Long term capital gain (period of holding more than 12 months)</th></tr>
<tr><td>Resident Individual/ HUF / AOP / BOI</td><td rowspan="3">20%</td><td rowspan="3">12.5% (without indexation and foreign exchange fluctuation)</td><td>Nil</td><td rowspan="3">At the applicable slab rate</td><td>10%</td></tr>
<tr><td>Domestic Companies</td><td>Nil</td><td>10%</td></tr>
<tr><td>NRIs</td><td>STCG: 20%
LTCG: 12.5%</td><td>20%</td></tr>
</table>

ii. TAX TREATMENT OF INVESTMENTS IN OTHER THAN EQUITY ORIENTED FUNDS

a) Specified Mutual Fund

As per section 50AA amended by the Finance (No. 2) Act, 2024 applicable w.e.f. 1-4-2025:

*(*ii*) "Specified Mutual Fund" means,—*
*(*a*) a Mutual Fund by whatever name called, which invests more than sixty-five per cent of its total proceeds in debt and money market instruments; or*
*(*b*) a fund which invests sixty-five per cent or more of its total proceeds in units of a fund referred to in sub-clause (*a*):*

Provided *that the percentage of investment in debt and money market instruments or in units of a fund, as the case may be, in respect of the Specified Mutual Fund, shall be computed with reference to the annual average of the daily closing figures:*

Provided further *that for the purposes of this clause, "debt and money market instruments" shall include any securities, by whatever name called, classified or regulated as debt and money market instruments by the Securities and Exchange Board of India.*

Tax Status of investor	**Capital Gains Tax**		**TDS on capital gain (Note 9)**	**Tax on distributed income under dividend scheme Note 8)**	**TDS on distributed income under dividend scheme (Note 9)**
	Short term capital gain	**Long term capital gain**			
Resident Individual/ HUF / AOP / BOI	At the applicable slab rate	NA	Nil	At the applicable slab rate	10%
Domestic Companies	Refer note 6 below		Nil		10%
NRIs	At the applicable slab rate		STCG: 30%		20%

b) Other Mutual Funds

Funds other than equity oriented funds and specified mutual funds are covered in this category .

Tax Treatment of Investments in Other Mutual Funds

Tax Status of investor	**Capital Gains Tax**		**TDS on capital gain (Note 9)**	**Tax on distributed income under dividend scheme Note 8)**	**TDS on distributed income under dividend scheme (Note 9)**
	Short term capital gain *(period of holding less than or equal to 24 months)*	**Long term capital gain** *(period of holding more than 24 months)*			
Resident Individual/ HUF / AOP / BOI	At the applicable slab rate	12.5% (without indexation and foreign exchange fluctuation)	Nil	At the applicable slab rate	10%
Domestic Companies	Refer note 6 below		Nil		10%
NRIs	At the applicable slab rate		STCG: 30% LTCG: 12.50%		20%

Notes:

1. Capital gains from transfer of units of “specified mutual fund schemes” acquired on or after 1st April 2023 are treated as short term capital gains taxable at individual slab rates irrespective of the period of holding of such mutual fund units. For this purpose, “specified mutual fund” means mutual fund where 65 per cent or more of its total proceeds is invested in debt and money market instruments.

2. The following amounts would be deductible from full value of consideration to arrive at the amount of capital gain:

- Cost of acquisition of units and
- Expenditure incurred wholly and exclusively in connection with the transfer of units.

Further, cost of acquisition to compute long-term capital gains is to be higher of (a) Actual cost of acquisition; and (b) Lower of (i) fair market value as on 31 January 2018; and (ii) full value of consideration received upon transfer.

In the case of Resident Individuals and HUF, whose total income (as reduced by such short- term capital gain/ long term capital gain) is below the basic exemption limit, then such capital gains shall be reduced by the amount of basic exemption limit not exhausted by any other income and only balance capital gain will be taxed.
Long-term capital gains from the sale of equity-oriented units, taxed under section 112A, are not taxable up to Rs.1,25,000.

3. Securities Transaction Tax (STT)

Securities Transaction Tax ("STT") is applicable on transactions of purchase or sale of units of an equity-oriented fund entered into on a recognized stock exchange or on sale of units of equity-oriented fund to the Fund.

The STT rates as applicable are given in the following table :

Sr. No.	**Taxable Securities Transaction**	**Rate**	**Value**	**Payable by**
1.	Purchase of units of equity oriented mutual fund (delivery based) on recognized stock exchange	Nil	Not Applicable	Purchaser
2.	Sale of units of equity oriented mutual fund (delivery based) on recognized stock exchange	0.001 %	Value at which units are sold	Seller
3.	Sale of units of equity oriented mutual fund (non-delivery based)	0.025 %	Value at which the shares/units are sold	Seller
4.	Sale of a unit of an equity-oriented fund to the Mutual Fund	0.001 %	Value at which units are sold	Seller

The Fund is responsible for collecting the STT from every person who sells the Units to it at the rate mentioned above. The STT collected by the Fund during any month will have to be deposited with the Central Government by the seventh day of the month immediately following the said month.

4. Rates of Surcharge

- In case of Corporate Assessees:

Company	**Total income upto Rs. 1 crore**	**Total income exceeds Rs. 1 crore but not Rs. 10 crores**	**Total income exceeds Rs. 10 crores**
Domestic company	Nil	7%	12%
Partnership Firm (Domestic / foreign)	Nil	12%	12%

Domestic Company opting for section 115BAA and 115BAB	10%		
Foreign company	Nil	2%	5%

- In case of Non- Corporate Assessees:

Nature of Income	**Up to Rs. 50 lakhs**	**More than Rs. 50 lakhs but upto Rs. 1 crore**	**More than Rs. 1 crore but less than Rs. 2 crores**	**More than Rs. 2 crores but up to Rs. 5 crores**	**More than Rs. 5 crores**
Short-term capital gain under section 111A;	Nil	10%	15%	15%	15%
Long-term capital gains under section 112A/ 112 and section 115AD(1)(b)	Nil	10%	15%	15%	15%
Dividend on shares – Residents and Non-residents	Nil	10%	15%	15%	15%
Any other income	Nil	10%	15%	25%	25%*/37%

**The maximum rate of surcharge is capped at 25% under the new tax regime*

In addition, "Health and Education Cess" @ 4% shall be applicable on aggregate of base tax and surcharge (Marginal relief in surcharge, if applicable).

The surcharge rate applicable to capital gains taxable under section 112, 112A and 111A of the Act is capped to 15%.

The surcharge rates in the case of an association of persons consisting of only companies as its members as under —

Particulars	**Rate**
Income > ₹50 lakh but <= ₹1 crore	**10%**
Income > ₹1 crore	**15%**

5. **Capital Gains Tax for Foreign Institutional Investors / Foreign Portfolio Investors** –

SEBI had notified SEBI (Foreign Portfolio Investors) Regulations, 2014 on 7 January 2014 whereby existing Foreign Institutional Investor (FII), Sub- Accounts and Qualified Foreign Investors merged into a new investor class termed as Foreign Portfolio Investors (FPIs). For the purpose of section 115AD of the Act, FPIs are recognized as FII.

115AD. (1) Where the total income of a specified fund or Foreign Institutional Investor includes—

(a) income received in respect of securities (other than units referred to in section 115AB); or
(b) income by way of short-term or long-term capital gains arising from the transfer of such securities,
the income-tax payable shall be the aggregate of—

(i) the amount of income-tax calculated on the income in respect of securities referred to in clause (a), if any, included in the total income,—
(A) at the rate of twenty per cent in case of Foreign Institutional Investor;
(B) at the rate of ten per cent in case of specified fund:

Provided that the amount of income-tax calculated on the income by way of interest referred to in section 194LD shall be at the rate of five per cent;
(ii) the amount of income-tax calculated on the income by way of short-term capital gains referred to in clause (b), if any, included in the total income, at the rate of thirty per cent :

(iii) the amount of income-tax calculated on the income by way of long-term capital gains referred to in clause (b), if any, included in the total income, at the rate of twelve and one-half per cent:

Provided further that the limit of one lakh twenty-five thousand rupees mentioned in the first proviso shall apply on aggregate of the long-term capital gains referred to in clauses (A) and (B); and]

(iv) the amount of income-tax with which the specified fund or Foreign Institutional Investor would have been chargeable had its total income been reduced by the amount of income referred to in clause (a) and clause (b).

Any securities held by Foreign Institutional Investors in accordance with SEBI Regulations, shall be covered within the definition of the term 'Capital Asset' under section 2(14) of the Act and taxed as per the rates mentioned above. Capital gain arising on units purchased in foreign currency and capital gains arising from transfer of such units by Offshore Funds referred to in section 115AB shall be exempt.

6. **Tax Rates for companies, firms and LLPs:**

Sr. No.	Assessee	Income Tax rate
1	Domestic company (if the company resorts to the new taxation regime provided under Section 115BAA)	22%
2	Domestic company (if the company resorts to the new taxation regime provided under Section 115BAB)	15%
3	Domestic company having turnover/gross receipt not exceeding INR 400 crore in financial year 2022-23 [if the company does not exercise to adopt the new taxation regime which has the basic tax rate of 22%/15% (as mentioned in sr. no. 1 and 2 above)]	25%
4	Partnership Firms, including Limited Liability Partnerships ('LLPs')	30%
5	Domestic Company (having turnover/gross receipt exceeding INR 400 crore in financial year 2022-23) [if the company does not exercise to Adopt the new taxation regime which has the basic tax rate of 22%/15% (as mentioned in sr. no. 1 and 2 above)]	30%
6	Foreign Company	35%

7. Minimum Alternate Tax and Alternate Minimum Tax

The income on the transfer of Mutual Fund units by a company would be taken into account in computing the book profits and Minimum Alternative Tax ('MAT'), if any, under section 115JB of the Act. The taxable income on transfer of Mutual Fund units would be taken into account in computing the Adjusted Total Income and Alternate Minimum Tax, if any, under section 115JC of the Act.

8. **Slab rates for FY 25-26**

Slab wise tax Rates:

Where total income for a tax year (April to March) is less than or equal to Rs. 250,000* (the basic exemption limit/maximum amount not chargeable to tax)	Nil
Where such total income is more than Rs 250,000* but is less than or equal to Rs. 500,000	5% of the amount by which the total income exceeds Rs 250,000*
Where such total income is more than Rs 500,000 but is less than or equal to Rs 1,000,000	Rs 12,500 plus 20% of the amount by which the total income exceeds Rs 500,000
Where such total income is more than Rs 1,000,000	Rs 112,500 plus 30% of the amount by which the total income exceeds Rs 1,000,000

*The basic exemption limit in case of a resident senior citizen (with age of sixty years or more but less than eighty years) is Rs 300,000, in case of resident in India, who is of the age of eighty years or more at any time during the previous year is Rs 500,000.

Further, a tax rebate up to Rs 12,500 per annum would be available for resident individuals with total income of up to Rs 500,000 per annum.

Under the new tax regime, the slab rates for individuals and Hindu Undivided Family, Association of Persons, Body of Individuals and Artificial Juridical Persons are as follows:

Income Tax Slabs	**Income Tax Rates**
Up to Rs. 4 lakh	NIL
Rs. 4 lakh - Rs.8 lakh	5%
Rs. 8 lakh - Rs.12 lakh	10%
Rs.12 lakh - Rs.16 lakh	15%
Rs.16 lakh - Rs. 20 lakh	20%
Above Rs. 24 lakh	30%

From FY 2023-24, the new tax regime is the default tax regime. However, there is an option available to opt out of the default new tax regime and that option shall be exercised at the time of filing of return of income. The option for opting out of the default new tax regime shall be exercised for every previous year where the tax-payer has no business income, and in other cases the option once exercised for a previous year shall be valid for that previous year and all subsequent years. Certain exemptions/ deductions shall not be available while computing the taxable income under the default new tax regime. Certain other conditions are also applicable.

Rebate of lower of actual tax liability or Rs. 60,000 (against rebate of Rs. 12,500 under the old tax regime) in case of resident individuals having total income not exceeding Rs. 7,00,000 (against total income of Rs, 5,00,000 under the old tax regime). Further, marginal relief is available, to the extent the income-tax payable on total income exceeds the total income above INR 7 lakhs. Further, rebate is not applicable on income chargeable under special rates.

Section 115BAC: For adopting the new tax regime, most of the deductions/exemptions such as section 80C, 80D, etc. are to be foregone. The aforesaid regime is the default tax regime. Accordingly, tax payers will be required to specifically opt for old tax regime. The option under new regime once exercised can be changed in subsequent years (not applicable for business income).

9. Tax Deduction at Source

All Unit holders Capital Gains

No income-tax is deductible at source from income by way of capital gains under the present provisions of the Act in case of residents. However, the provisions of section 195 of the Act may

apply to non- residents (other than Foreign Institutional Investors). As per the provisions of section 196D of the Act, no deduction of tax shall be made on any income from capital gains payable to FIIs arising on transfer of securities referred to in section 115AD.

There shall be no TDS deductible if dividend income paid / credited in respect of units of a mutual fund held by resident is below ₹ 10,000 in a financial year.

Accordingly, income tax may have to be deducted at source at the following rates in case of a non-resident (other than foreign companies), unless a lower withholding tax certificate is obtained from the tax authorities:

TDS on income in respect of units

Category	**TDS rate**
Resident	10% (section 194K)
FPI (corporate)	20% (section 196D)
FPI (non-corporate)	20% (section 196D)
Non-residents including corporates	20% (section 196A)

Section 196A is specifically applicable in case of non-resident unitholders, which provides the withholding tax rate of 20% (plus applicable surcharge and cess) on any income in respect of units of a Mutual Fund credited/paid to non-resident unitholders. However, the withholding tax is subject to treaty benefits basis the proviso to section 196A(1). For FPIs, as per proviso to section 196D(1) of the Act tax treaty benefits can be availed at the time of withholding tax on income with respect to securities of FPIs, subject to furnishing of tax residency certificate and such other documents as may be required.

Where tax is deductible under the Act, and the deductee has not furnished a Permanent Account Number (PAN) to the deductor, tax should be deducted at source at the highest of the following rates:

- At the rate specified in the Act
- At the rates in force
- At the rate of 20% (plus applicable surcharge and Health and Education Cess)

In relation to payments in the nature of interest, royalty, fees for technical services and payments on transfer of any capital assets, relaxation is provided to non-residents from deduction of tax at higher rate of 20% in the absence of PAN in respect of specified payments subject to them providing specified information and documents (like Tax Residency Certificate (“TRC”), Tax Identification Number (“TIN”), etc.). However, the said relaxation is not yet prescribed for dividend income.

Where the Permanent Account Number provided to the deductor is invalid or does not belong to the deductee, it shall be deemed that the deductee has not furnished his Permanent Account Number to the deductor and the provisions of sub-section (1) shall apply accordingly.

The rates of TDS in case of Non-resident will further be increased by applicable Surcharge and Cess.

10. Gift of Units

Section 56(2)(x) of the Act provides that any receipt of sum of money and/or property without consideration or for inadequate consideration (exceeding INR 50,000) by all assesses would be taxable as income from other sources. The term ‘property’ includes shares and securities. Units of a mutual fund could fall within the purview of the term “securities”. As per the Act, “property” would refer to capital assets only.

11. Clubbing of income

Subject to the provisions of section 64(1A) of the Act, taxable income accruing or arising in the case of a minor child shall be included in the income of the parent whose total income is greater or where the marriage of the parents does not subsist, in the income of that parent who maintains the minor child. An exemption under section 10(32) of the Act under the old tax regime, is granted to the parent in whose hand the income is included upto Rs. 1,500/- per minor child. When the child attains majority, the tax liability will be on the child.

12. **Other Benefits**

Investments in Units of the Mutual Fund will rank as an eligible form of investment under Section 11(5) of the Act read with Rule 17C of the Income-tax Rules, 1962, for Religious and Charitable Trusts.

13. **Tax Treaty Benefits**

A non-resident investor has an option to be governed by the provisions of the Act or the provisions of a Tax Treaty that India has entered into with another country of which the non-resident investor is a tax resident, whichever is more beneficial to the non- resident investor. As per the provisions of the Act, submission of tax residency certificate ("TRC") along with Form No. 10F will be necessary for granting Tax Treaty benefits to non-residents. A taxpayer claiming Tax Treaty benefit shall furnish a TRC of his residence obtained by him from the Government of that country or specified territory. Further, in addition to the TRC, the non-resident shall also provide such other documents and information subsequently, as may be prescribed by the Indian Tax Authorities. Further as per section 195 of the Act, an application may be required to be made to the tax authorities to determine the withholding tax rate, if transfer/redemption/buyback of Units are covered within the list of specified transactions, such list being yet not specified. Further, the provisions of Section 195 and/or Section 197 of the Act would need to be complied and also documents will have to be furnished by the non-resident investor in this regard.

As per section 196A of the Act, the withholding tax would be lower of 20% (plus applicable surcharge and cess) or the rate provided under the relevant tax treaty, subject to eligibility and compliance with applicable conditions.

The above Statement of Possible Direct Tax Benefits/ Consequences sets out the provisions of law in a summary manner only and is not a complete analysis or listing of all potential tax consequences of the purchase, ownership and disposal of mutual fund units. The statements made above are based on the tax laws in force (including the amendments made by the Finance Act, 2022), Chapter VII of the Finance (No. 2) Act, 2004 pertaining to Securities Transaction Tax, and as interpreted by the relevant taxation authorities as of date. Investors/Unit holders are advised to consult their tax advisors with respect to the tax consequences of the purchase, ownership and disposal of mutual fund units.

14. **Set off of Capital losses**

The long-term capital loss suffered on sale / repurchase of units shall be available for set off against long-term capital gains arising on sale of other assets and balance unabsorbed long-term capital loss shall be carried forward for set off only against long-term capital gains in subsequent years.

Short-term capital loss suffered on sale / repurchase of units shall be available for set off against both long-term and short-term capital gains arising on sale of other assets and balance unabsorbed short-term capital loss shall be carried forward for set off against capital gains in subsequent years. Such carry forward is admissible maximum upto eight assessment years.

Each Investor is advised to consult his / her or its own professional tax advisor before claiming set off
of long-term capital loss arising on sale of units of an equity-oriented fund/ other than equity-oriented fund referred to above, against long-term capital gains arising on sale of other assets.

15. Equity Linked Savings Scheme

An Individual and HUF will be eligible to make an investment upto Rs.1,50,000/- in Equity Linked Savings Schemes (ELSS) which are formulated under Equity Savings Schemes, 2005('the Scheme'), issued by the Central Government.
As per the said Scheme, the said investments will qualify for deduction under section 80C of the Act. The Scheme has lock-in period of 3 years.
In case the Investor has made withdrawal from the Scheme prior to the completion of 3 years, the same will be taxable in the previous year in which amount of Income is received by the individual/HUF as the case may be.
In case of individuals and HUFs who opt for the new tax regime, the investment upto Rs. 1,50,000/- in ELSS will not qualify for deduction under section 80C of the Act while computing their income.

16. Manner of making Permanent Account Number (PAN) inoperative

Rule 114AAA of the Rules provides that where a taxpayer does not link his PAN with his Aadhaar number, then PAN of such a taxpayer shall become inoperative and consequences for not furnishing, intimating or quoting of PAN under the Act shall be applicable. However, PAN will again become operative as and when the taxpayer links it with the Aadhaar number.

In this regard, Central Board of Direct Taxes (CBDT) vide Notification No. 37/2017, F. No. 370133/6/2017-TPL, dated 11 May 2017 has clarified that provisions of section 139AA of the IT Act shall not apply to an individual who does not possess the Aadhaar number or the Enrolment ID and is a non-resident as per the Act.

Given that provisions of section 139AA of the Act does not apply to a non-resident, consequently, the provisions of Rule 114AAA of the Rules shall also not apply.

17. Other provisions

Under the provisions of Section 94(7) of the Act, loss arising on sale of Units, which are bought within 3 months prior to the record date (i.e. the date fixed by the Mutual Fund for the purposes of entitlement of the Unit holders to receive income or additional units without any consideration, as the case may be) and sold within 9 months after the record date, shall be ignored for the purpose of computing income chargeable to tax to the extent of exempt income received or receivable on such Units.

Under the provisions of Section 94(8) of the Act, where any person purchases units ('original units') within a period of 3 months prior to the record date, who is allotted additional units without any payment and sells all or any of the original units within a period of 9 months after the record date, while continuing to hold all or any of the additional units, then any loss arising on sale of the original units shall be ignored for the purpose of computing income chargeable to tax. The amount of loss so ignored shall be deemed to be the cost of purchase of the additional units as are held on the date of such sale.

General Anti Avoidance Rule ('GAAR') is an anti-tax avoidance Rule which is applicable w.e.f. April 1, 2017. The objective of GAAR is to deny tax benefits to an arrangement which has been entered into with the main purpose of obtaining tax benefits and which lacks commercial substance or creates rights and obligations which are not at arm's length principle or results in misuse of tax law provisions or is carried out by means or in a manner which are not ordinarily employed for bona fide purposes. The over-arching principle of GAAR provisions is "substance over form".

The Organisation of Economic Co-operation and Development ('OECD') released the Multilateral Convention to implement Tax Treaty related measures to prevent Base Erosion and Profit Shifting ('MLI'). The MLI, amongst others, includes a "principal purpose test", wherein Tax Treaty benefits can be denied if one of the principal purpose of an arrangement or a transaction was to, directly or indirectly, obtain tax benefit. The MLI has also expanded the scope of permanent establishment to include agent (excluding an independent agent) playing principal role, leading to routine conclusion of contracts without material modification. For this purpose, an agent is not considered independent

if it acts exclusively or almost exclusively on behalf of one or more closely related enterprises. India has been an active participant in the entire discussion and its involvement in the BEPS project has been intensive. In a ceremony held in Paris on 7 June 2017, various countries including India, signed the MLIs.

B. LEGAL INFORMATION

Nomination Facility

Investors should opt for nomination facility to avoid hassles and inconveniences in case of unforeseen events in future. A Unit holder can at the time of applying for purchase of units or subsequently by filling the Nomination Form or by writing to the ISC, nominate not more than ten individuals in the account / folio. The Nomination Facility hereinafter detailed is applicable to the Schemes of the Fund for Units held in Physical (Non-demat) Mode. Pursuant to Regulation 29A of the SEBI (MF) Regulations, the AMC is providing an option to the Unit holder to nominate (in the manner prescribed under the SEBI (MF) Regulations), a person(s) in whom the Units held by him shall vest in the event of his/ her death. Where the Units are held by more than one person jointly, the joint Unit holders may together nominate a person(s) in whom all the rights in the Units shall vest in the event of death of all the joint Unit holders. By provision of this facility the AMC is not in any way attempting to grant any rights other than those granted by law to the nominee(s). A nomination in respect of the Units does not create an interest in the property after the death of the Unit holder.

The nominee(s) shall receive the Units only as an agent and trustee for the legal heirs or legatees as the case may be. It is hereby clarified that the nominees(s) under the nomination facility provided herein shall not necessarily acquire any title or beneficial interest in the Units by virtue of this nomination. The nomination can be made by individuals applying for/ holding units on their own behalf singly or jointly. Non individuals including society, trust (other than a religious or charitable trust), body corporate, company, AOP, BOI, bank, FII, partnership firm, Karta of Hindu Undivided Family, holder of Power of Attorney cannot nominate. The Nominee shall not be a trust other than a religious or charitable trust, society, body corporate, partnership firm, Karta of Hindu Undivided Family or a Power of Attorney holder. A non- resident Indian can be a Nominee subject to the exchange controls in force from time to time. Minor(s) can be nominated and in that event, the name, address and signature of the guardian of the minor nominee(s) shall be provided by the Unit holder. Nomination can also be in favour of the Central Government, State Government, a local authority, any person designated by virtue of his office or a religious or charitable trust. The facility for registration of nominee provided by the Mutual Fund is as under-

(i) Nomination by a unit holder shall be applicable for investments in all schemes in the folio or account.

(ii) In case a folio has joint holders, all joint holders should sign the request for nomination/ cancellation of nomination, even if the mode of holding is not “joint”.

(iii) Every new nomination for a folio/account will overwrite the existing nomination. Nomination will be subject to the provisions of the SID of the scheme/s of the fund.

(iv) Nomination shall not be allowed in a folio held on behalf of a minor.

(v) Nomination shall be mandatory for new folios/accounts opened by an individual and no new folios/accounts for Individuals (with Sole Holding) would be opened without nomination or opt-out of nomination declaration. Investors who do not wish to nominate must sign separately at the time of making an application for purchase of units confirming their non-intention to nominate. For existing unit holders nomination or optout of nomination needs to be registered on before 30th June 2024. If the existing unitholders fail to exercise either of the options, then their folios will be frozen for debits.

(vi) All existing investors/ unitholders are encouraged, in their own interest, to provide ‘choice of nomination’ for ensuring smooth transmission of securities held by them as well as to prevent accumulation of unclaimed assets in securities market’

(vii) Power of Attorney (POA) Holder(s) of the investor cannot nominate.

(viii) Applicable effective provisions of SEBI Circular no. BI/HO/OIAE/OIAE_IAD-3/P/ON/2025/01650

dated January 10, 2025 on Revise and Revamp Nomination Facilities in the Indian Securities Market and applicable effective provisions of SEBI Circular no. SEBI/HO/OIAE/OIAE_IAD-3/P/ON/2025/00 dated February 28, 2025 - Amendments and clarifications to Circular dated January 10, 2025 on Revise and Revamp Nomination Facilities in the Indian Securities Market

Nomination can be made for maximum of ten nominees. In case of multiple nominees, the percentage of allocation / share in favour of each of the nominees should be indicated against their name and such allocation / share should be in whole numbers without any decimals making a total of 100 percent. In the event of Unit holders not indicating the percentage of allocation / share for each of the nominees, PPFAS Mutual Fund / PPFAS Asset Management Private Limited (AMC), by invoking default option shall settle the claim equally amongst all the nominees. Nomination in respect of the Units stands rescinded upon the Redemption of Units.

Cancellation of nomination can be made only by those individuals who hold Units on their own behalf singly or jointly and who made the original nomination. On cancellation of the nomination, the nomination shall stand rescinded and the Mutual Fund / AMC shall not be under any obligation to transfer the Units in favour of the nominee(s). For units of the Scheme held in electronic (demat) form with the Depository, the nomination details provided by the Unit holder to the depository will be applicable to the Units of the Scheme. Such nomination including any variation, cancellation or substitution of Nominee(s) shall be governed by the rules and bye-laws of the Depository.

After the Unit Holder Attains Majority

Anytime after attaining Majority, the Unit holders can write to the ISC requesting for a Nomination Form in order to nominate any person to receive the Units upon his / her / their death, subject to completion of necessary formalities. Nomination made by the Unit holder upon attaining Majority, shall override all prior nominations. The nomination facility extended under the Scheme(s) of the Fund is subject to existing laws. The AMC shall, subject to production of such evidence which in their opinion is sufficient proceed to effect the payment to the Nominee(s). Transfer of Units / payment to the nominee(s) of the sums shall discharge the Mutual Fund / AMC of all liability towards the estate of the deceased Unit holder and his/her/ their successors/legal heirs.

As nomination is a condition for allotment of units of the scheme, on attaining majority a unit- holder must complete nomination process within a period of 6 months. If unit-holder fails to complete this process on attaining majority Trustees have the right to compulsory redeem the investment of such unit-holder/s and refund their money to the designated bank account.

Prevention of Money Laundering

Prevention of Money Laundering Act, 2002 (hereinafter referred to as “Act”) came into effect from July 1, 2005 vide Notification No. GSR 436(E) dated July 1, 2005 issued by Department of Revenue, Ministry of Finance, Government of India. Further, SEBI vide its circular reference number ISD/ CIR/RR/AML/1/06 dated January 18, 2006 mandated that all intermediaries including Mutual Funds should formulate and implement a proper policy framework as per the guidelines on anti money laundering measures and also to adopt a Know Your Customer (KYC) policy. The intermediaries may, according to their requirements specify additional disclosures to be made by clients for the purpose of identifying, monitoring and reporting incidents of money laundering and suspicious transactions undertaken by clients. SEBI also issued another circular reference no. ISD/CIR/RR/AML/2/06 dated March 20, 2006 advising all intermediaries to take necessary steps to ensure compliance with the requirement of section 12 of the Act inter-alia maintenance and preservation of records and reporting of information relating to cash and suspicious transactions to Financial Intelligence Unit-India (FIU-IND), New Delhi.

SEBI vide Master Circular No. SEBI/HO/MIRSD/MIRSDSECFATF/P/CIR/2024/78 dated June 6, 2024 issued a ‘Master Circular on Guidelines on Anti-Money Laundering (AML) Standards and Combating the Financing of Terrorism (CFT) /Obligations of Securities Market Intermediaries under the Prevention of Money Laundering Act, 2002 and Rules framed there under’consolidating all the requirements/instructions/obligations of Securities Market Intermediaries. The said Master Circular supersedes the circulars as referred in paras above. Further, SEBI issues necessary directives vide circulars, from time to time, covering issues related to Know Your Client (KYC) norms and Anti- Money Laundering (AML).

The investor(s) should ensure that the amount invested in the scheme is through legitimate sources only and does not involve and is not designated for the purpose of any contravention or evasion of the provisions of the Income Tax Act, Prevention of Money Laundering Act, Prevention of Corruption Act and / or any other applicable law in force and also any laws enacted by the Government of India from time to time or any rules, regulations, notifications or directions issued thereunder.

To ensure appropriate identification of the investor(s) under its KYC policy and with a view to monitor transactions for the prevention of money laundering, PPFAS Asset Management Private Limited ("the AMC") / PPFAS Mutual Fund ("the Mutual Fund") reserves the right to seek information, record investor's telephonic calls and / or obtain and retain documentation for establishing the identity of the investor, proof of residence, source of funds, etc. It may re-verify identity and obtain any incomplete or additional information for this purpose.

The investor(s) and their attorney, if any, shall produce reliable, independent source documents such as photographs, certified copies of ration card/ passport/ driving license/PAN card, etc. and/or such documents or produce such information as may be required from time to time for verification of the identity, residential address and financial information of the investor(s) by the AMC/Mutual Fund. If the investor(s) or the person making payment on behalf of the investor(s), refuses / fails to provide the required documents/ information within the period specified in the communication(s) sent by the AMC to the investor(s) then the AMC, after applying appropriate due diligence measures, believes that the transaction is suspicious in nature within the purview of the Act and SEBI circulars issued from time to time and/or on account of deficiencies in the documentation, shall have absolute discretion to report suspicious transactions to FIU-IND and / or to freeze the folios of the investor(s), reject any application(s) / allotment of units and effect mandatory redemption of unit holdings of the investor(s) at the applicable NAV subject to payment of exit load, if any, in terms of the said communication sent by the AMC to the investor(s) in this regard.

The KYC documentation shall also be mandatorily complied with by the holders entering the Register of Members by virtue of operation of law e.g. transmission, etc. The PPFAS Mutual Fund, PPFAS Asset Management Private Limited, PPFAS Trustee Company Private Limited and their Directors, employees and agents shall not be liable in any manner for any claims arising whatsoever on account of freezing the folios / rejection of any application / allotment of units or mandatory redemption of units due to non-compliance with the provisions of the Prevention of Money Laundering Act, applicable SEBI circular(s) and industry level best practices, which Trustees are of the view that it is in the best interests of the investors of the scheme. Where AMC/ Fund believes that certain transaction/s are suspicious in nature it reserves complete right to report the same to Finance Intelligence Unit-Delhi and other regulatory body/ies as may be required by applicable rules and regulations.

Further, in accordance with para 16.2.4.4.b of SEBI Master Circular for Mutual Funds dated June 27, 2024 and MIRSD/Cir-5/2012 dated April 13, 2012 on Uniform Know Your Client (KYC) read with AMFI Best practices guidelines circular no. 62/2015-16 dated September 18, 2015, it shall be mandatory for existing Unitholders to provide additional KYC information such as Income details, Occupation, Politically Exposed Person status, Net worth etc. as mentioned in the application form and provide any missing KYC information, failing which the AMC shall have the authority to reject the transaction for additional subscription (including switches) in their existing folio..

Know Your Customer (KYC) Compliance

In terms of the Prevention of Money Laundering Act, 2002, the Rules issued there under and the guidelines/circulars issued by SEBI regarding the Anti Money Laundering (AML Laws), all intermediaries, including Mutual Funds, have to formulate and implement a client identification programme, verify and maintain the record of identity and address(es) of investors. In order to bring about uniformity in the Know Your Customer (KYC) process in the securities market, Common KYC Application form and supporting documents shall be used by all SEBI registered intermediaries viz. Mutual Funds, Portfolio Managers, Depository Participants, Stock Brokers, Venture Capital Funds, Collective Investors Schemes, etc. Further, to avoid duplication of KYC process across SEBI registered intermediaries, a mechanism for centralization of the KYC records in the securities market has been developed.

Accordingly, an intermediary shall perform the initial KYC of its clients and upload the details on the system of the KYC Registration Agency (KRA). When the client approaches another intermediary, the intermediary can verify and download the client's details from the system of the KRA. As a result, once the client has done KYC with a SEBI registered intermediary, he need not undergo the same process again with another intermediary. For regulating KRAs, SEBI has formulated the KYC Registration Agency (KRA) Regulations, 2011 which covers the registration of KRAs, functions and responsibilities of the KRAs and intermediaries, code of conduct, data security, etc. KRA system centralizes KYC records in the securities market. To expand the centralized database of the KYC records of the entire securities market, KRAs are required to upload the KYC details of the existing clients of the intermediaries in the current KRA system, in a phased manner. Guidelines in this regard have been issued by SEBI in consultation with the major Stock Exchanges, Depositories, KRAs, AMFI Brokers' Associations and market participants.

In-Person' Verification (IPV) of clients has been made mandatory for all SEBI registered intermediaries. Asset Management Companies (AMCs) and the distributors who comply with the certification process of National Institute of Securities Market (NISM) or Association of Mutual Funds (AMFI) and have undergone the process of 'Know Your Distributor (KYD)' can perform the IPV for mutual fund investors. However, where applications are received by the mutual funds directly from the clients (i.e. not through any distributor), the IPV performed by the scheduled commercial banks can be relied on. The IPV carried out by any SEBI registered intermediary can be relied upon by the Mutual Fund.

For more details please refer to the section 'How to apply for KYC?' and 'Who can apply for KYC?'.

Since PAN is not mandatory for (a) Micro Systematic Investment Plan (SIP) upto Rs. 50,000 per year per investor and (b) Investments from Investors residing in state of Sikkim, KYC through CVL will not apply. In such cases, KYC will be performed by the AMC/R&TA directly.

In reference to AMFI communication dated January 14, 2020, wherein SEBI has clarified that the AMCs are required to complete the KYC in all cases and obtain PAN in all non-PAN exempt cases before any transaction including redemptions. It was further advised by SEBI to all AMCs/Mutual Funds that it is mandatory to complete the KYC requirements for all unitholders, including for all joint holders and the guardian in case of folio of a minor investor.

Accordingly, financial transaction (including redemptions, switches and all type of systematic plans) and non-financial requests will not be processed if the unit holders have not completed KYC requirements.

Unitholders are further advised to use applicable KYC Form for completing the KYC requirements and submit the form at the point of acceptance. Further, upon updation of PAN details with KRA (KRA-KYC)/CERSAI(CKYC), the unitholders are requested to intimate PPFAS AMC or Registrar and Transfer Agent (RTA i.e. CAMS) their PAN information along with the folio details for updation in our records.

Units held in physical (non-demat) form

Investors should note that it is mandatory for all subscription(s) viz.-

(i) Purchases;

(ii) Switches;

(iii) Registrations for Systematic Investments viz. Systematic Investment Plan (SIP), SWP etc.;

irrespective of the amount of investment (except for investments through Micro Systematic Investment Plan (SIP) upto Rs. 50,000 per year per investor) to be KYC Compliant.

Investors should quote the valid KYC Compliance Status and attach proof of KYC Compliance viz. KYC Acknowledgement Letter/Printout of KYC Compliance Status downloaded fromthe website www.camskra.com using the PAN.

Further, it is also mandatory for the Third Party** to quote the KYC Compliance Status and attach proof of KYC Compliance.

**Third Party means any person making payment towards subscription of units in the name of the Beneficial Investor.

In the event of non compliance of KYC requirements, the Trustee / AMC reserves the right to freeze the folio of the investor(s) and affect mandatory redemption of unit holdings of the investors at the applicable NAV, subject to payment of exit load, if any.

All investors (both individual and non-individual) can apply for KYC compliance. However, applicants should note that minors cannot apply for KYC compliance and any investment in the name of minors should be through a Guardian, who should be KYC compliant for the purpose of investing with a Mutual Fund. Also, applicants / unit holders intending to apply for units / currently holding units and operating their Mutual Fund folios through a Power of Attorney (PoA) must ensure that the issuer of the PoA and the holder of the PoA must mention their KYC compliance status at the time of investment. PoA holders are not permitted to apply for KYC compliance on behalf of the issuer of the PoA. Separate procedures are prescribed for change in name, address and other KYC related details, should the applicant desire to change such information.

Transfer and Transmission Facility

The Mutual Fund will be repurchasing (subject to completion of Lock-in Period) and issuing units on an ongoing basis and hence the transfer facility is found redundant. Any addition / deletion of name from the folio of the Unit holder is deemed as transfer of Units (In view of the same, additions / deletions of names will not be allowed under any folio of the Scheme. The said provisions in respect of deletion of names will not be applicable in case of death of a Unit holder (in respect of joint holdings) as this is treated as transmission (transfer of units by operation of law) of Units and not transfer.

If a transferee becomes a holder of the Units by operation of law or upon enforcement of a pledge, then the AMC shall, subject to production of such evidence and submission of such documents, which in their opinion is sufficient, proceed to effect the transfer, if the intended transferee is otherwise eligible to hold the Units.

In case the Unit holder holds Units in a single name, Units shall be transmitted in favour of the nominee where the Unit holder has appointed a nominee upon production of death certificate or any other documents to the satisfaction of the Mutual Fund/AMC. If the Unit holder has not appointed a nominee or in the case where the nominee dies before the Unit holder, the Units shall be transmitted in favour of or as otherwise directed by the Unit holder's legal representative(s) on production of the death certificate and / or any other documents to the satisfaction of the Mutual Fund/AMC. If Units are held by more than one registered Unit holder, then, upon death of one of the Unit holders, the Units shall be transmitted in favour of the remaining Holder(s) (in the order in which the names appear in the register of Unit holders with the Registrar) on production of a death certificate and / or any other documents to the satisfaction of the Mutual Fund/AMC and to the nominee only upon death of all the Unit holders, upon the nominee producing a Death Certificate and / or any other document to the satisfaction of the Mutual Fund / AMC.

In addition to the existing procedures (unless modified hereinbelow), the following shall apply:

1. Applicants claiming units in his/her name shall be required to submit the prescribed documents depending on the requirements under various situations as stipulated below:

A. Deletion of names of the deceased unit holders in case of death of 2nd and/or 3rd Holder:

(i) Request Form from surviving unitholder(s) requesting for Deletion of Name of Deceased 2nd and/or 3rd Holder.
(ii) Death Certificate in original or photocopy of the death certificate self-attested and attested by a notary public/gazette officer in original. Fresh Bank Mandate Form along with cancelled cheque of the new bank account (only if there is a change in existing bank mandate)
(iii) Fresh Nomination Form (or Nomination Opt-out form) in case there is no nomination or a change

in existing nomination is desired by the surviving unit holders.

(iv) KYC Acknowledgment or KYC Form of the surviving unit holder(s), if not KYC compliant. Transmission will be completed only once the status of the KYC is "KYC complied".

(v) Additional documentation required: ID proof [PAN/Redacted Aadhaar/Voter ID / Passport or any other valid Officially Valid Document (OVD) as per PMLA guidelines] of the deceased person attested by the claimant(s), duly notarized or originals can be shown at the AMC branches and Original Seen and verified (OSV) seal attested by them.

B. Transmission of Units to surviving unit holder(s) in case of death of the 1st holder:

(i) Transmission Request Form for Transmission of Units to the surviving unitholder/s.
(ii) Death Certificate of the deceased unitholder(s) in original OR photocopy of the death certificate self-attested and attested by a notary public/gazette officer in original Self-attested copy of PAN Card of the Surviving Joint Holder(s) (if PAN is not provided already)
(iii) Cancelled cheque of the new first unitholder, with the claimant's name pre-printed OR Recent Bank Statement/Passbook (not more than 3 months old) of the new first holder.
(iv) KYC Acknowledgment OR KYC Form of the surviving unit holder(s), if not KYC compliant.
(v) Transmission will be completed only once the status of the KYC is "KYC complied".
(vi) Additional documentation required: ID proof [PAN/Redacted Aadhaar/Voter ID / Passport or any other OVD as per PMLA guidelines] of the deceased person attested by the claimant(s), duly notarized or originals can be shown at the AMC branches and OSV seal attested by them.

C. Transmission of Units to the registered Nominee/s in case of death of sole or all unitholders:

(i) Transmission Request Form for Transmission of Units in favour of the Nominee(s).
(ii) Death Certificate of the deceased unitholder(s) in original OR photocopy of the death certificate self-attested and attested by a notary public/gazette officer in original Copy of Birth Certificate, in case the Nominee is a minor.
(iii) Self-attested copy of PAN Card of the Nominee(s) / Guardian (in case the Nominee is a minor)
(iv) KYC Acknowledgment OR KYC Form of the Nominee(s) / Guardian (where Nominee is a Minor). Transmission will be completed only once the status of the KYC is "KYC complied". cancelled cheque with the Nominee's name pre-printed OR copy of the Nominee's recent Bank Statement/Passbook (which is not more than 3 months old).
(v) If the transmission amount is upto ₹ 5 Lakh, Nominee's signature attested by the Bank Manager. In case the Nominee is a minor, signature of the guardian (as per the bank account of the Minor or the joint account of the minor with the guardian) shall be attested.
(vi) If the transmission amount is for more than ₹ 5 Lakh, as an operational risk mitigation measure, signature of the Nominee shall be attested by a Notary Public or a Judicial Magistrate First Class (JMFC) with seal and date in the space provided for signature attestation in the TRF itself below the signature of the claimant.
(vii) Additional documentation required: ID proof [PAN/Redacted Aadhaar/Voter ID / Passport or any other valid OVD as per PMLA guidelines] of the deceased person attested by the claimant(s), duly notarized or originals can be shown at the AMC branches and OSV seal attested by them.

D. Transmission of Units to the claimant/s on death of the Sole unitholder or ALL unitholders, where there is NO nomination has been registered:

(i) Transmission Request Form for Transmission of Units to the claimant.
(ii) Death Certificate of the deceased unitholder(s) in original OR photocopy of the death certificate self-attested and attested by a notary public/gazette officer in original copy of Birth Certificate in case the claimant is a minor.
(iii) Self-attested copy of PAN card of the claimant / guardian (in case the claimant is a minor).
(iv) KYC Acknowledgment OR KYC Form of the claimant / guardian (in case the claimant is a minor). Transmission will be completed only after the KYC status is updated as "KYC complied".
(v) Cancelled cheque with the claimant's name pre-printed OR copy of the claimant's recent Bank Statement/Passbook (which is not more than 3 months old).
(vi) Additional documentation required: ID proof [PAN/Redacted Aadhaar/Voter ID / Passport or any other valid OVD as per PMLA guidelines] of the deceased person attested by the claimant(s), duly notarized or originals can be shown at the AMC branches and OSV seal attested by them.

A. If the transmission amount is up to ₹ 5 Lakh:

a) Bank Attestation of signature of the claimant by the Bank Manager. In case the claimant is a minor, the signature of the guardian (as per the bank account of the minor or the joint account of the minor with the Guardian) shall be attested.
b) Any appropriate document evidencing relationship of the claimant/s with the deceased unitholder/s.
c) Bond of Indemnity → to be furnished by Legal Heirs for Transmission of Units without production of Legal Representation. Provided that in case the legal heir(s)/claimant(s) is submitting the Succession Certificate or Probate of Will or Letter of Administration or appropriate Court order wherein the claimant is named as a beneficiary, an affidavit from such legal heir/claimant(s) alone would be sufficient, i.e., Bond of Indemnity is not required.
d) Individual Affidavit to be given by each legal heir.
e) e. NOC from other legal heirs, where applicable.

B. If the transmission amount is more than ₹ 5 Lakh:

a) Signature of the claimant duly attested by a Notary Public or a JMFC with seal and date in the space provided for signature attestation in the Form itself below the signature of the claimant. In case the claimant is a minor, the signature of the guardian (as per the bank account of the minor or the joint account of the minor with the guardian) shall be attested.
b) Individual affidavits to be given each legal heir.
c) (i) Where transmission value at the PAN-level is more than ₹5 lakh, but less than ₹10 lakhs, any one of the documents mentioned below:
✓ Notarised copy of Registered Will along with a Notarized indemnity bond from the claimant (appropriate beneficiary of the will) to whom the securities are to be transmitted, as per the format specified;
OR
✓ Legal Heirship Certificate or its equivalent, along with : (i) a Notarized indemnity bond from the legal heir(s) / claimant(s) to whom the securities are to be transmitted, as per the format specified provided and (ii) No Objection Certificate from all the non-claimants (i.e., remaining legal-heirs), duly attested by a Notary Public, JFMC or by a Gazetted Officer as per the format specified.
(ii) Where transmission value at the PAN-level is more than ₹10 lakhs, any one of the documents mentioned below:
✓ Notarised copy of Probated Will; OR
✓ Succession Certificate issued by a competent court, OR
✓ Letter of Administration or court decree, in case of Intestate Succession
d) Identity proof (e.g., copy of PAN card, redacted Aadhaar card, passport) of all legal heirs signing the NOC/affidavit other than claimant/s (i.e., legal heirs other than the claimant mentioned in Probate or Letters of Administration or Succession Certificate).

E. Change of Karta upon death of the Karta of Hindu Undivided Family (HUF):

If the case of a HUF, the property of the HUF is managed by the Karta and the HUF does not come to an end in the event of death of the Karta. In such a case, the members of the HUF will need to appoint a new Karta, who needs to submit following documents for transmission:
(i) Request Form for change of Karta upon demise of the registered Karta.
(ii) Death Certificate of the deceased Karta in original OR photocopy of the death certificate selfattested and attested by a notary public/gazette officer in original.
(iii) Bank's letter certifying that the signature and details of the new Karta have been updated in the bank account of the HUF & attesting the signature of the new Karta.
(iv) KYC acknowledgment OR KYC form of the new Karta and the HUF, if not KYC-compliant. Transmission will be completed only after the KYC status is updated as "KYC complied".
(v) Indemnity Bond signed by all surviving coparceners (including the new Karta).
(vi) Any appropriate document evidencing relationship of the new Karta and the other coparceners with the deceased Karta.
Additional documentation required:

a) ID proof [PAN/Redacted Aadhaar/Voter ID / Passport or any other valid OVD as per PMLA guidelines] of the deceased Karta attested by the new Karta , duly notarized or originals to be shown at the AMC branches.
b) If the transmission amount is for more than ₹ 5 lakh, the signature of the new Karta) shall be attested by a Notary Public or a JMFC in the space provided for signature attestation in the TRF itself below the signature of the claimant.

F. Transmission of Units to the claimant/s upon death of the Karta of HUF, where there is no surviving co-parcener or the HUF has been dissolved/partitioned after demise of the Karta:

(i) Transmission Request Form for Transmission of Units to the Claimant.
(ii) Death certificate of the deceased Karta in original OR photocopy thereof attested by a notary public/gazette officer in original copy of birth certificate.
(iii) Self -attested copy of PAN Card of the claimant(s) / guardian (in case the claimant is a minor).
(iv) KYC acknowledgment or KYC form of the claimant(s) /guardian (in case the claimant is a minor). Transmission will be completed only after the status of the KYC is updated as "KYC complied".
(v) Cancelled cheque with the claimant's name pre-printed thereon OR copy of the claimant's recent bank statement/passbook which is not more than 3 months old.
(vi) If the transmission amount is upto ₹ 5 lakh, attestation of the signature of the claimant by bank manager. In case the claimant is a minor, the signature of the guardian (as per the minor's bank account / minors joint account with the guardian) shall be attested.

If the transmission amount is for more than ₹ 5 lakh, the signature of the claimant shall be attested by a Notary Public or a JMFC in the space provided for signature attestation in the TRF itself below the signature of the claimant.

(vii) Bond of Indemnity to be furnished by the Claimant.
(viii) If the HUF has been dissolved/partitioned by the surviving members after demise of the Karta, the transmission of units shall be processed on the basis of any of the following documents:

a) Notarized copy of Settlement Deed, OR
b) Notarized copy of Deed of Partition, OR
c) Notarized copy of Decree of the relevant competent Court.

Additional documentation required:
• ID proof [PAN/Redacted Aadhaar/Voter ID / Passport or any other valid OVD as per PMLA guidelines] of the deceased person attested by the claimant(s), duly notarized or originals can be shown at the AMC branches and Original Seen & Verified stamp attested by them.

Units held in Electronic (Demat) Mode

For units of the Scheme held in electronic (demat) form, the Units will be transferable and will be subject to the transmission in terms of the rules and byelaws of the Depository and in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996, as may be amended from time to time.

The instruction for transfer/transmission of units will have to be lodged with the DP in the requisite form along with the requisite documents as may be required from time to time and transfer/transmission will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized form.

Gift Facility

The Unit holder can, at any time after the allotment of Units, write to the ISC, requesting for a Gift Form to gift his/her Units by way of a transfer of Units to the donee to the extent provided under the SEBI Regulations / applicable law(s). The Mutual Fund may stipulate, arrange to transfer the Units on account of the gift made by the Unit holder out of his / her Unit balance as per the provisions of applicable law(s) and subject to compliance with such requirement as it deems necessary. Gift in favour of NRI will also

be subject to permission, general or specific under the Foreign Exchange Management Act, 1999. All payments and settlement made to such donee and a receipt thereof shall be valid discharge by the Mutual Fund. Unit holder would be liable for the loss resulting from a fraudulent transfer by way of a gift to a donee, based on the Unit holder's instructions that the Mutual Fund reasonably believed as genuine. However, it should be noted that such a transfer by way of gift may attract stamp duty.

Duration of the Scheme and Winding Up

(A) Duration of the Scheme:

(i) Close - Ended Scheme

Each closed-ended Scheme/ Plan will have a Maturity Date / Final Redemption Date and will be compulsorily and without any act by the unit holder(s) redeemed on Maturity Date / Final Redemption Date. On Maturity / Final Redemption Date of the Scheme/ Plan, the units will be redeemed at the Applicable NAV.

The Mutual Fund may convert the Scheme/ Plans under the Scheme after the Maturity Date / Final Redemption Date into an open-end Scheme/ Plan and this shall be in accordance with the SEBI (MF) Regulations.

The Units of close-ended Scheme/ Plan may be converted into open-ended scheme, -

(a) if the Scheme Information Document (SID) of such scheme discloses the option and the period of such conversion; or

(b) the Unit holders are provided with an option to redeem their units in full.

A close-ended scheme shall be fully redeemed at the end of the maturity period.

Provided that a close ended scheme may be allowed to be rolled over if the purpose, period and other terms of the roll over and all other material details of the scheme including the likely composition of assets immediately before the roll over, the net assets and net asset value of the scheme, are disclosed to the Unit holders and a copy of the same has been filed with SEBI.

Provided further, that such roll over will be permitted only in case of those Unit holders who express their consent in writing and the Unit holders who do not opt for the roll over or have not given written consent shall be allowed to redeem their holdings in full at net asset value based price.

(A) closed-ended Scheme/ Plan shall be wound up on the expiry of duration fixed in the Scheme/ Plan on the redemption of the Units unless it is rolled over for a further period under sub-regulation (4) of regulation 33.

In terms of SEBI (MF) Regulations, the Scheme may be wound up as provided in (B) below.

(ii) Open - Ended / Interval Scheme(s)

An Open-ended / Interval Scheme has a perpetual life. However, in terms of SEBI (MF) Regulations, the Scheme may be wound up as provided in (B) below.

(iii) Close - Ended Scheme with automatic conversion into Open-Ended Scheme upon Maturity

Such scheme will remain close- ended for the period mentioned in the SID and subsequently the scheme will automatically be converted into an open ended scheme without any further reference from the Mutual Fund/ Trustee/ AMC/ Unit holders. Thereafter, the duration of the Scheme is perpetual. However, in terms of SEBI (MF) Regulations, the Scheme may be wound up as provided in (B) below.

(B) Winding Up

(i) A scheme of a Mutual Fund may be wound up, after repaying the amount due to the Unit holders, -

(a) on the happening of any event which, in the opinion of the Trustees, requires the scheme to be wound up; or

(b) if seventy five per cent of the Unit holders of a scheme pass a resolution that the scheme be wound up; or

(c) if SEBI so directs in the interest of the Unit holders.

Further in case of non-fulfillment of SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 relating to Minimum Number of Investors in Scheme(s)/ Plans of Mutual Funds the provisions of Regulation 39(2) (c) of SEBI (Mutual Funds) Regulations, 1996 would become applicable automatically without any reference form SEBI.

Accordingly, the scheme shall be wound up by following the guidelines laid down by SEBI. Please refer to the Scheme Information Document of scheme for more details.

(ii) Where a Scheme is to be wound up pursuant to sub clause (i) above, the Trustee shall give notice of the circumstances leading to the winding up of the Scheme:

(a) to SEBI; and

(b) in two daily newspapers having circulation all over India and also in a vernacular newspaper circulating at the place where the Mutual Fund is established.

Effect of Winding Up

On and from the date of the publication of the notice as stated above, the Trustee or the AMC as the case maybe, shall

(a) cease to carry on any business activities in respect of the Scheme so wound up;

(b) cease to create or cancel Units in the Scheme;

(c) cease to issue or redeem Units in the Scheme. Procedure And Manner of Winding Up In the event of the Scheme being wound up, the AMC shall proceed as follows:

1. The Trustee shall call a meeting of the Unit holders of the Scheme to consider and pass necessary resolutions by simple majority of Unit holders present and voting at the meeting for authorising the AMC or any other person / agency to take the steps for winding up of the Scheme.

   Provided that a meeting shall not be necessary if the Scheme is wound up at the end of the maturity period.

   (a) The Trustee or the person authorised as above, shall dispose the assets of the Scheme concerned in the best interests of the Unit holders of the Scheme.

   (b) The proceeds of the sale made in pursuance of the above, shall in the first instance be utilised towards discharge of such liabilities as are properly due under the Scheme and after making appropriate provision for meeting the expenses connected with such winding up, the balance shall be paid to the Unit holders in proportion to their respective interests in the assets of the Scheme as on the date when the decision for the winding up was taken.

2. On the completion of the winding up, the Trustee shall forward to SEBI and the Unit holders, a report on the winding up containing particulars such as circumstances leading to the winding up, the steps taken for disposal of assets of the Scheme before winding up, expenses of the Scheme

for winding up, net assets available for distribution to the Unit holders and a certificate from the Auditors of the Mutual Fund.

3. Notwithstanding anything contained herein, the application of the provisions of SEBI (MF) Regulations in respect of disclosures of half-yearly reports and annual reports shall continue to be applicable until the winding up is completed or the Scheme ceases to exist.

4. After the receipt of report referred to the above under "Procedure and Manner of Winding up" if SEBI is satisfied that all measures for winding up of the Scheme have been complied with, the Scheme shall cease to exist.

Permanent Account Number

SEBI has made it mandatory for all applicants (in the case of application in joint names, each of the applicants) to mention his/her permanent account number (PAN) irrespective of the amount of purchase* [Except for SIP upto Rs. 50,000/- per year per investor (Micro SIP)]. Where the applicant is a minor, and does not possess his / her own PAN, he / she shall quote the PAN of his/ her father or mother or the guardian, as the case may be. However, PAN is not mandatory in the case of Central Government, State Government entities and the officials appointed by the courts e.g. Official liquidator, Court receiver etc. (under the category of Government) for transacting in the securities market. PPFAS Mutual Fund reserves the right to ascertain the status of such entities with adequate supporting documents. Also, investors residing in the state of Sikkim are exempt from the mandatory requirement of PAN, subject to the AMC verifying the veracity of the claim of the investors that they are residents of Sikkim, by collecting sufficient documentary evidence.

In order to verify that the PAN of the applicants (in case of application in joint names, each of the applicants) has been duly and correctly quoted therein, the applicants shall attach along with the purchase* application, a photocopy of the PAN card duly self-certified along with the original PAN Card. The original PAN Card will be returned immediately across the counter after verification. The photocopy of the PAN card is not required if KYC acknowledgement issued by Approved/ registered entity is made available.

* includes fresh/additional purchase, Systematic Investment#

^ includes fresh/additional purchase, switch, Systematic Investment# / Transfer and IDCW Reinvestment / IDCW Transfer.

Since IDCW reinvestment/ transfer of Rs. 50,000 or more qualifies as purchase of units for aforesaid Notification, PAN is required to process such reinvestment/ transfer, failing which IDCW reinvestment/ transfer shall be automatically converted into payout option

However, the requirement of PAN is exempted in respect of Systematic Investment Plan (SIP) upto Rs. 50,000/- per year per investor (Micro SIP). Please refer "PAN - Micro SIP" as stated below for more details.

Applications not complying with the above requirement may not be accepted/ processed.

Additionally, in the event of any application form being subsequently rejected for mismatch of applicant's PAN details with the details on the website of the Income Tax Department, the investment transaction will be cancelled and the amount may be redeemed at the applicable NAV, subject to payment of exit load, if any.

With effect from April 01, 2024, investors have to ensure that name and date of birth in the application of all the holders including Guardian in case of Minor needs to match with the PAN to avoid any impact on financial and non-financial transaction. Further, investors must ensure that their PAN is updated and validated with their mutual fund folios and demat accounts

Effective 1 April 2024, investors have to ensure that Name and Date of birth in the application of all holder including Guardian in case of Minor needs to match with the PAN to avoid any impact on financial and non-financial transaction.

Please contact any of the Investor Service Centres/ CAMS/ Distributors or visit our website http://amc.ppfas.com for further details.

PAN - Micro SIPs

Pursuant to SEBI letter No. MRD/DoP/PAN/PM/166999/2009 dated June 19, 2009 addressed to AMFI and in compliance with AMFI Guidelines dated July 14, 2009, investment in micro financial products such as Systematic Investment Plans (SIPs) where aggregate of installments in a rolling 12 months period or in a financial year i.e. April to March does not exceed Rs. 50,000 per year per investor (hereinafter referred as "Micro SIPs"), will be exempt from the requirement of Permanent Account Number (PAN).

This exemption will be applicable only to investments by individuals (including Joint Holders who are individuals, NRIs but not PIOs), Minors and Sole proprietary firms who do not have a PAN. HUFs and other categories will not be eligible for this exemption.

Investors may please note that Micro SIPs are offered under the Scheme/s of PPFAS Mutual Fund where SIP facility is available subject to submission of any one of the (being current and valid) necessary Photo Identification documents as proof of identification in lieu of PAN and Proof of Address [self-attested by the investor / attested by the ARN Holder/ AMFI registered Distributor mentioning the ARN number] along with Micro SIP Enrollment Form. The list of acceptable Photo Identification documents and proof of address documents is given in the Micro SIP Enrollment Form. Investors who wish to enroll for Micro SIP are required to fill in the Micro SIP Enrollment Form available with the ISCs, distributors/ agents and also displayed on the website http://amc.ppfas.com Investors are advised to read the terms and conditions carefully before enrollment. All terms and conditions of Systematic Investment Plans (SIPs) shall apply to Micro SIPs. The SIP Top-up facility is not available under Micro SIPs. The Trustee reserves the right to change/ modify the terms and conditions of Micro SIPs at a later date on a prospective basis.

Joint Holders

In the event the account has more than one registered holder the first-named Unit holder shall receive the account statements, all notices and correspondence with respect to the account, as well as the proceeds of any Redemption requests or IDCW or other distributions. In addition, such holder shall have the voting rights, as permitted, associated with such Units as per the applicable guidelines.

The Unit holder must specify the 'mode of holding' in the application form as 'Jointly' or 'Anyone or Survivor'. In the case of holding specified as 'Jointly', Redemptions would have to be signed by all joint holders. However, in cases of holding specified as 'Anyone or Survivor', any one of the Unit holders will have the power / authority to make Redemption requests, without it being necessary for all the Unit holders to sign. However, in all cases, the proceeds of the Redemption will be paid to the first-named Unit holder. Also, in case of folio(s) having joint holders, all joint holders should sign the request for nomination/cancellation of nomination, even if the mode of holding is not "joint".

In case of death / insolvency of any one or more of the persons named in the Register of Unit holders as the joint holders of any Units, the AMC shall not be bound to recognise any person(s) other than the remaining holders. In all such cases, the proceeds of the Redemption will be paid to the first-named of such remaining Unit holders.

Jointly held mutual fund folios are exempt from mandatory nomination or opt-out declaration.

For Units held in Electronic (Demat) Mode

For DP account held in joint names, the rules of the Depository for operation of such DP accounts will be applicable.

Investments on Behalf of Minor

In addition to the existing procedures (unless modified hereinbelow), the following procedures shall apply for Investments made on behalf of Minors:-

A. Accounts of Minors:

(i) The minor shall be the first and the sole holder in an account (folio). No joint holder will be allowed in a folio where the minor is the first or sole holder

(ii) Guardian in the folio should either be a natural guardian (i.e. father or mother as the case may be) or a court appointed legal guardian.

(iii) Copy of the document viz. birth certificate, passport copy, etc evidencing date of birth of the minor and relationship of the guardian (natural or legal guardian) with the minor, should be mandatorily provided while opening the folio.

(iv) PPFAS Asset Management Private Limited (the "AMC")/ PPFAS Mutual Fund will register standing instructions like SIP/ SWP etc. in a folio held by a minor (existing or new folio) only till the date of the minor attaining majority, even though the instructions may be for a period beyond that date.

B. Change of Status from Minor to Major:

(i) All transactions/standing instructions/systematic transactions etc. will be suspended i.e. the account will be frozen for operation by the guardian from the date of minor attaining majority. Prior to the minor attaining majority, the AMC/ Mutual Fund will send a notice to investors at their registered correspondence address advising the minor to submit, on attaining majority, an application form along with prescribed documents to change the status of the account from 'minor' to 'major'.

Investors should note that any SIP application by a minor will not be registered if that SIP period stated in the application extends beyond the applicant attaining majority. Further, while making registering any SIP for a minor it should be ensured that minimum period of 6 months shall be satisfied before minor investor attains majority.

(ii) KYC Acknowledgment Letter of investor becoming major should also be provided.

(iii) For folios where the units are held on behalf of the minor, the account shall be frozen for operation by the guardian on the day the minor attains majority and no transactions shall be permitted till the requisite documents for changing the status of the account from 'minor' to 'major' are submitted.

C. Change of Guardian:

(i) In case of change in guardian of a minor, the new guardian must be a natural guardian (i.e. father or mother as the case may be) or a court appointed legal guardian and should submit the requisite documents viz.

(a) No Objection Certificate (NoC) or Consent Letter from existing guardian or Court Order for new guardian, in case the existing guardian is alive.

(b) KYC Acknowledgment Letter of new guardian should also be provided.

Pledge of Units

The Units standing to the credit of the Unit holder account under the Scheme (subject to completion of Lock-in Period, if any) may be offered by the Unit holder (i.e. Pledgor) as security by way of a pledge / creation of a charge in favour of Pledgee viz. scheduled banks, financial institutions, non-banking finance companies (NBFC's) or any other body subject to applicable SEBI Regulations and other laws, provided such lenders are eligible to hold the units. Upon a specific authorisation request made by a Unit holder (to be signed by all unitholders, in case the mode of holding is joint or either or survivor) and upon completing necessary formalities by the Unit holder, Registrar is marking a lien on the such Units in favour of the Lender on the Units as may be requested by the Unitholder. A standard form for

this purpose is available on request from any of the ISCs.. Disbursement/ Sanctioning of such loans/facilities will be at the entire discretion of the lender and the Mutual Fund/AMC assumes no responsibility thereof.

The Unitholders will not be able to redeem switch outs Units that are pledged/ lien marked in favor of the lender until the entity to which the Units are pledged provides written authorisation to the Mutual Fund/AMC that the pledge / lien charge has been absolved of the financial obligations and that the pledge/ lien may be removed/ vacated. As long as Units are pledged, the Lender will have complete authority to redeem/ transact in respect of such Units. If by enforcing the pledge /charge, the lender seeks to transfer the Units and/or have them registered in its name, then in such event the Mutual Fund/AMC shall be obliged to comply with the said request, provided the lender or such other entity, as the case may be, is eligible to hold the units and all the necessary documentary evidence is made available to its satisfaction of the Mutual Fund/ AMC. Upon such transfer, the Mutual Fund/ AMC shall be discharged of all its liabilities in respect of Units towards the unitholders.

An intimation of the invocation of the pledge/ lien will be sent to the investor. The Mutual Fund/AMC thereafter shall not be responsible for any claims made by the unitholders/ third party in this regard.

In case the units of close-ended scheme are under pledge/lien, then at the time of maturity of the scheme if the units are still under pledge/ lien, then on the failure to receive any instruction from the lender and the unithoders the Mutual Fund/AMC reserves the right to pay the maturity proceeds to the unitholders, post initiation of such payment to the Lender, and mutual Fund/ AMC reserves the right to pay the maturity proceeds to the Unitholder, post intimation of such payment to the Lender, and AMC/Mutual Fund shall not be liable/responsible for any loss incurred by the Lender and/or the Unitholder on account of such payment. The Mutual Fund/AMC thereafter shall not be responsible for any delay in payment of the maturity proceeds in such an event. Upon such payment, the Mutual Fund/ AMC will be discharged of all its liabilities towards such unitholder.

The distribution of income viz. IDCW, bonus units, etc., paid out on units under pledge/lien marked shall be paid to the unitholders.

The Mutual Fund/AMC reserves the right to change operational guidelines for this facility offered by the AMC from time to time.

For Units held in Electronic (Demat) Mode

For units of the Scheme(s) held in electronic (demat) form, the rules/bye-laws of Depository applicable for pledge will be applicable for Pledge/Assignment of units of the Scheme(s).
Pledgor and Pledgee must have a beneficial account with the Depository.

Powers To Remove Difficulties

If any difficulty arises in giving effect to the provisions of the Scheme, the Trustee may take such steps that are not inconsistent with these provisions which appear to them to be necessary and expedient, for the purpose of removing difficulties.

Powers To Make Rules

The Mutual Fund/AMC may from time to time prescribe such forms and make such rules for the purpose of giving effect to the provisions of the Scheme, and add to, alter or amend all or any of the forms and rules that may be framed from time to time in the interest of the Investors.

C. GENERAL INFORMATION

Inter-Scheme Transfers

1. Inter-Scheme Transfer of Investments:

Transfers of investments from one Scheme to another Scheme in the same Mutual Fund shall be allowed only if-

a. such transfers are done at the prevailing market price for quoted instruments on spot basis. *Explanation:* 'spot basis" shall have same meaning as specified by stock exchange for spot transactions.

b. the Securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.

In case of Securities which are not traded on the principal stock exchange / any other exchange, the inter-Scheme transfers will be effected based on fair valuation to be arrived at by the AMC.

The Mutual Fund shall not transfer illiquid Securities from/to the Scheme to /from other Schemes/plans/Options of the Mutual Fund. NPAs of other Schemes will not be acquired by the Scheme. All inter scheme transfers should be in conformity with the SEBI Regulations.

2. Aggregate investment in the Scheme under the following categories:

In accordance with Paragraph on 'Scheme Related Disclosures' of SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 please find below the aggregate investment in the respective Scheme(s) by Board of Directors of PPFAS Asset Management Private Limited and key personnel as on May 2025 :

Scheme Name	**Aggregate amount invested in the Scheme as on March 31, 2025 (market value in Rs.)**		
	AMC's Board of Directors	**Key personnel (excluding Fund Manager)**	**Fund Manager**
Parag Parikh Flexi Cap Fund	36,24,253.555	429.001	3,10,961,317.444
Parag Parikh ELSS Tax Saver Fund	1,52,300.704	161.004	49,04,189.279
Parag Parikh Liquid Fund	1,175.282	5743.92	16,87,681.446
Parag Parikh Conservative Hybrid Fund	2,92,431.499	73.8025	43,16,435.141
Parag Parikh Arbitrage Fund	5,03,275.038	55.4755	55,83,886.874
Parag Parikh Dynamic Asset Allocation Fund	19,31,295.009	55.28	21,352,397.62

Note:

1. Mr. Rajeev Thakkar is AMC Director, Fund Manager as well as Key Employee, Mr. Raunak Onkar, Mr. Raj Mehta, Mr. Rukun Tarachandani and Ms. Mansi Kariya are the Fund Managers as well as Key Employees, their investments in the Scheme are covered only under the head Investment by " **Fund Manager(s)**".
2. Mr. Neil Parag Parikh and Mr. Himanshoo Bohara are AMC Directors as well as Key Employees, their investments in the Scheme are covered only under the head investments by **"AMC's Board of Director(s)**".
3. Investments by Fund Manager(s) and Key Personnel includes mandatory investments made in accordance with SEBI circular on "Alignment of Interest of Designated Employees of AMCs with Unit holders of the Mutual Fund Scheme(s)" as amended from time to time.

3. Dematerialisation and Rematerialisation procedures

For units held in demat form, the KYC performed by the Depository Participant of the applicants will be considered as KYC verification done by the Trustee / AMC.

i. How to apply for/ get allotment of units in Demat mode:

The investors who intend to deal in depository mode (Demat mode) are required to have a demat account with Central Depository Services (India) Ltd ("CDSL")/ National Securities Depository Ltd. ("NSDL").

The investor who subscribes for units through Exchanges (BSE/NSE) and wish to have units in Dematerialised form, are required to place an order for purchase of units with the AMFI certified distributor or SEBI registered investment advisors.

The investor should provide their depository account details to AMFI certified distributor or SEBI registered investment advisors.

The purchase order will be entered in the Stock Exchange system by AMFI certified distributor or SEBI registered investment advisors & an order confirmation slip will be issued to investor.

The investor will transfer the funds to the clearing corporation.

For purchase through other modes, depository account details to be mentioned if the units are required in Demat mode. Such units, post allotment, will be credited to the mentioned depository account post validation.

ii. How to convert the units held in SoA mode to Demat mode:

Investors desiring to convert the physical units (SoA mode) into dematerialized form, need to submit the dematerialized request along with their latest account statement with their Depository Participant.

iii. How to convert the units held in Demat mode to Remat mode:

Investor has to apply for Remat through his Depository Participants (DP) and complete the prescribed applications available at DP end. Once this is done, DP will send the same to RTA for processing.

iv. How to redeem the units held in Demat mode:

The investors who hold units in dematerialised form are required to place an order for redemption with the AMFI certified distributors or SEBI registered investment advisors. The investor should provide their AMFI certified distributors or SEBI registered investment advisors with Depository Instructions Slip with relevant units to be debited from his account.
The redemption order will be entered in the system and an order confirmation slip will be issued to the investor.

Presently no limit is applicable for the redemption of units. However, redemption can be placed only in terms of units.

Investor's also have an option of placing redemption on dematerialised units directly through their depository participant, wherein DP will upload redemptions directly with the depository which will be picked by RTA for processing.

v. Is switch-transaction permissible if the units are held in Demat:

Investors who intend to switch their demat units (Switch-in and switch-out transactions), need to submit the request through Stock Exchange platforms.

vi. The procedure for change in investor's profile/ bank account details etc. in respect of units held in demat mode (i.e., to whom the investor is required to approach, in case of such request):

In case of non-financial requests/ applications such as change of investor's profile, address, bank details, complaints etc. investor should approach their respective Depository Participant(s) if units are held in demat mode.

4. ASBA disclosures

Pursuant to SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 an investor can subscribe to the New Fund Offers (NFOs) launched through ASBA facility by applying for the Units offered under the Option/ Plans of the Scheme in the ASBA Application Form and following the procedure as prescribed in the form. Hence, all the NFOs to be launched by the Mutual Fund shall have ASBA facility, which will co-exist with the existing mode of subscription.

5. Portfolio Turnover Details

The Schemes being an open-ended scheme, it is expected that there would be a number of subscriptions and redemptions on a daily basis. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio. There may be an increase in transaction cost such as brokerage paid, if trading is done frequently. Frequent trading may increase the profits which will offset the increase in costs. The fund manager will endeavor to optimize portfolio turnover to maximize gains and minimize risks keeping in mind the cost associated with it. However, it is difficult to estimate with reasonable accuracy, the likely turnover in the portfolio of the Scheme. The Schemes has no specific target relating to portfolio turnover.

A Associate Transaction

The AMC may utilise the services of the Sponsor, group companies and any other subsidiary or nassociate company of the Sponsor established or to be established at a later date, in case such a company (including employees) is in a position to provide the requisite services to the AMC to the extent permitted under the SEBI Regulations. The AMC will conduct its business with the aforesaid companies (including employees) on commercial terms and on arms' length basis and at mutually agreed terms and conditions to the extent permitted under the SEBI Regulations, after evaluation of the competitiveness of the pricing offered by the Sponsor, associate companies (including employees) and the services to be provided by them.

Associate transactions, if carried out, will be as per the SEBI Regulations and the limits prescribed thereunder. The Schemes shall not make any investment in:

a. Any unlisted Security of an associate or group company of the Sponsor
b. Any Security issued by way of private placement by an associate or group company of the Sponsor
c. The listed Securities of group companies of the Sponsor which is in excess of 25% of the net assets.

The AMC may from time to time, for the purpose of conducting its normal business, use the services (including brokerage services, Securities transactions, distribution of Units, etc.) of the Sponsor, its subsidiaries, associates, or any group company of the Sponsor, either established or to be established at a later date, and who is in a position to provide the requisite services to the AMC. The AMC will conduct its business with the aforesaid companies (including their employees or relatives) on commercial terms and on arms' length basis and at mutually agreed terms and conditions, to the extent permitted under the SEBI Regulations or after obtaining approvals from SEBI, if required.

The AMC may utilise the services of PPFAS for distribution of units of PPFAS Mutual Fund.

Details of Associate Transactions

1. Underwriting obligations undertaken by the schemes of the Mutual Fund with respect to issues of associate companies and devolvement if any, of such commitments, during the last 3 fiscal years:- **Nil**

2. Subscription by the schemes in issues lead managed by associate companies during the last 3 fiscal years:- **Nil**

3. Total business given to associate brokers and the percentage of brokerage commission paid to them during the last 3 fiscal years:- **Nil**

4. Distribution of units performed by associate companies during the last 3 fiscal years: - **Nil**

Commission paid to associates/related parties/group companies of sponsor/AMC:

Name of associate /related parties/group companies of sponsor /AMC	**Scheme Name**	**Period Covered (For last 3 Fiscal years i.e. April 01, 2022 to March 31, 2025)**	**Nature of Association / Nature of relation**	**Business given (in Rs. Cr. & % of total business received by the Fund)**		**Commission paid (in Rs. Cr. & % of total commission paid by the fund)**	
				Rs. Cr	**%**	**Rs. Cr**	**%**
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Flexi Cap Fund	April 2022 to March 2023	Relative of AMC employee	0.78	0.01	0.05	0.10
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Liquid Fund	April 2022 to March 2023	Relative of AMC employee	0.21	0.02	0.00	0.01
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh ELSS Tax Saver Fund	April 2022 to March 2023	Relative of AMC employee	0.18	0.03	0.00	0.16
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Conservative Hybrid Fund	April 2022 to March 2023	Relative of AMC employee	1.54	0.41	0.00	0.69
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Flexi Cap Fund	April 2023 to March 2024	Relative of AMC employee	0.82	0.01	0.05	0.09
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Liquid Fund	April 2023 to March 2024	Relative of AMC employee	0.00	0.00	0.00	0.00
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh ELSS Tax Saver Fund	April 2023 to March 2024	Relative of AMC employee	0.09	0.02	0.01	0.14
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Conservative Hybrid Fund	April 2023 to March 2024	Relative of AMC employee	0.00	0.00	0.01	1.03
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Arbitrage Fund	April 2023 to March 2024	Relative of AMC employee	0.25	0.05	0.00	0.25
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Dynamic Asset Allocation Fund	April 2023 to March 2024	Relative of AMC employee	0.00	0.00	0.00	0.01
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Flexi Cap Fund	April 2024 to March 2025	Relative of AMC employee	0.84	0.00	0.07	0.04

Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Liquid Fund	April 2024 to March 2025	Relative of AMC employee	0.00	0.00	0.00	0.00
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh ELSS Tax Saver Fund	April 2024 to March 2025	Relative of AMC employee	0.03	0.00	0.01	0.05
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Conservative Hybrid Fund	April 2024 to March 2025	Relative of AMC employee	0.00	0.00	0.01	0.46
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Arbitrage Fund	April 2024 to March 2025	Relative of AMC employee	0.00	0.00	0.00	0.00
Mrs Rita Kiritkumar Mehta (ARN-0688)	Parag Parikh Dynamic Asset Allocation Fund	April 2024 to March 2025	Relative of AMC employee	0.13	0.01	0.00	0.03

* Amount is less than Rs.1 lakh hence, appearing as zero.

B. Documents Available for Inspection

The following documents will be available for inspection at the Registered office of the Mutual Fund at 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230, Nariman Point, Mumbai - 400 021, Maharashtra, India during business hours on any day (excluding Saturday, Sunday and public holidays):

- Memorandum and Articles of Association of the AMC
- Investment Management Agreement
- Trust Deed and amendments thereto, if any
- Mutual Fund Registration Certificate
- Agreement between the Mutual Fund and the Custodian
- Agreement with Registrar and Share Transfer Agents
- Consent of Auditors to act in the said capacity
- Consent of Legal Advisors to act in the said capacity
- Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 and amendments from time to time thereto.
- Indian Trusts Act, 1882.

C. Investor Grievances Redressal Mechanism

Investors may contact any of the Investor Service Centers (ISCs) of the AMC for any queries / clarifications at telephone number 91 22 61406555 or Fax number 91 22 6140 6590, e-mail: mf@ppfas.com. Investors can also post their grievances/feedback/suggestions on our website https://amc.ppfas.com under the section 'Contact Us'.

The Office of the AMC will follow up with the respective ISCs to ensure timely redressal and prompt investor services. Mr. Aalok Mehta, Head - Investor Relations & Direct Channel can be contacted at Registered Office: 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230, Nariman Point, Mumbai - 400 021 at telephone number (Direct) 91 22 6140 6516 or telephone number (Board) 91 22 6140 6555 His e-mail contact is: aalok@ppfas.com

	Complaint Received				Complaint Redressed				Complaints Pending			
Name of Scheme	**April 1, 2022 to March 31, 2023**	**April 1, 2023 to March 31, 2024**	**April 1, 2024 to March 31, 2025**	**April 1, 2025 - May 31, 2025**	**April 1, 2022 to March 31, 2023**	**April 1, 2023 to March 31, 2024**	**April 1, 2024 to March 31, 2025**	**April 1, 2025 - May 31, 2025**	**April 1, 2022 to March 31, 2023**	**April 1, 2023 to March 31, 2024**	**April 1, 2024 to March 31, 2025**	**April 1, 2025 - May 31, 2025**
Parag Parikh Flexi Cap Fund	119	45	201	13	120	43	202	14	1	2	1	0
Parag Parikh ELSS Tax Saver Fund	7	11	19	3	7	11	19	1	0	0	0	2
Parag Parikh Liquid Fund	6	1	8	1	6	1	8	1	0	0	0	0
Parag Parikh Conservative Hybrid Fund	0	0	1	0	0	0	1	0	0	0	0	0
Parag Parikh Arbitrage Fund	-	0	0	0	-	0	0	0	-	0	0	0
Parag Parikh Dynamic Asset Allocation Fund	-	0	5	0	-	0	5	0	-	0	0	0

Given below is the status of Investor Complaints / Queries for the period April 1, 2022 to – May 31, 2025. The data on the number of complaints received, redressed and pending required to be updated every two months as prescribed by SEBI is accordingly updated upto **May 31, 2025** .

1. The Statement of Additional Information ('SAI') will be uploaded by PPFAS Mutual Fund on its website (http://amc.ppfas.com) and on AMFI website (www.amfiindia.com). The printed copy of SAI will be made available to the investor on request.

2. SAI will be updated within 3 months from the end of each financial year and filed with SEBI.

3. Any material changes to SAI will be made on an ongoing basis by PPFAS Mutual Fund by updating SAI on its website (http://amc.ppfas.com) and on AMFI website (www.amfiindia.com). SEBI will be intimated of all such changes within 7 days The effective date for all such changes will be mentioned in the updated SAI.

B. Information pertaining to Investments by the Schemes of the Fund

1.Derivative strategies

The Scheme may use Derivative instruments like interest rate swaps, Overnight Indexed Swaps ("OIS"), forward rate agreements, interest rate futures (as and when permitted) or such other Derivative instruments as may be permitted under the applicable regulations. Derivatives will be used for the purpose of hedging, and portfolio balancing or such other purpose as may be permitted under the regulations and Guidelines from time to time.

The Fund will be allowed to take exposure in interest rate swaps only on a non-leveraged basis. A swap will be undertaken only if there is an underlying asset in the portfolio. In terms of Circular No. MFD.BC.191/07.01.279/1999-2000 and MPD.BC.187/07.01.279/1999-2000 dated November 1, 1999 and July 7, 1999 respectively issued by RBI permitting participation by Mutual Funds in interest rate swaps and forward rate agreements, the Fund will use Derivative instruments for the purpose of hedging and portfolio balancing. The Fund may also use derivatives for such purposes as may be permitted from time to time. Further, the guidelines issued by RBI from time to time for forward rate agreements and interest rate swaps and other derivative products would be adhered to by the Mutual Fund.

IRS and FRA do also have inherent credit and settlement risks. However, these risks are substantially reduced as they are limited to the interest streams and not the notional principal amounts.

Investments in Derivatives will be in accordance with the extant Regulations / guidelines. Presently, Derivatives shall be used for hedging and / or portfolio balancing purposes, as permitted under the Regulations. The circumstances under which such transactions would be entered into would be when, for example using the IRS route it is possible to generate better returns / meet the objective of the Scheme at a lower cost. e.g. if buying a 2 Yr FBIL MIBOR based instrument and receiving the 2 Yr swap rate yields better return than the 2 Yr AAA corporate, the Scheme would endeavour to do that. Alternatively, the Scheme would also look to hedge existing fixed rate positions if the view on interest rates is that it would likely rise in the future.

The following information provides a basic idea as to the nature of the Derivative instruments proposed to be used by the Fund and the benefits and risks attached therewith. Please note that the examples have been given for illustration purposes only.

2.Swing Pricing

Pursuant to SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 ("the Circular"), following provisions pertaining to Mandatory Swing Pricing Framework ('the Swing Framework') shall stand inserted in all open ended debt scheme of PPFAS Mutual Fund with effect from December 28, 2021. However, these provisions were applicable with effect from **March 1, 2022**.

Mandatory Swing Pricing Framework for market dislocation

Swing pricing refers to a process for adjusting a fund's Net Asset Value (NAV) to effectively pass on transaction costs stemming from net capital activity (i.e. flows into or out of a scheme) to the investors associated with that activity. This would help to ensure fairness of treatment to all the investors i.e. whether entering, exiting or remaining invested in mutual fund schemes, particularly during market dislocation.

Accordingly, mandatory full swing during market dislocation times shall apply as under:

- The Swing Framework shall apply in case of scenarios related to net outflows from the schemes.

- SEBI will determine 'market dislocation' either based on AMFI's recommendation or suo moto.
- Once market dislocation is declared, SEBI will notify that swing pricing will be applicable for a specified period.
- Thereafter, mandatory swing pricing will apply to Eligible Scheme(s) which:
  a. have 'High' or 'Very High' risk on the risk-o-meter (as of the most recent period at the time of declaration of market dislocation); **AND**
  b. classify themselves in the cells A-III, B-II, B-III, C-I, C-II and C-III of Potential Risk Class (PRC) Matrix
- **Swing factor** as per below matrix shall be made applicable to the eligible schemes and the NAV will be adjusted for the swing factor.

Swing factor			
Max Credit Risk of scheme →	**Class A (CRV* >=12)**	**Class B (CRV* >=10)**	**Class (CRV* <10)**
Max Interest Rate Risk (CRV* <10) of the scheme ↓			
Class I: (Macaulay duration <=1 year)	-	-	C-I : 1.50%
Class II: (Macaulay duration <=3 years)	-	B-II : 1.25%	C-II : 1.75%
Class III: Any Macaulay duration	A-III : 1%	B-III : 1.50%	C-III : 2.00%
* CRV - Credit Risk Value			

Impact on investors: When the Swing Framework is triggered and swing factor is made applicable, both the incoming (unit holders who submit purchase / switch-in requests) and outgoing investors (unit holders who submit redemption / switch out requests) shall get NAV adjusted downwards for swing factor.

Swing pricing shall be made applicable to all unitholders at PAN level with an exemption for redemptions upto Rs. 2 lacs for each scheme.

If there is any exit load applicable as per scheme provisions, the same will be applied on swung NAV.

The swing pricing framework is subject to the operational guidelines issued by SEBI / AMFI from time to time.

Illustration:For e.g. When swing pricing is triggered, the NAV will be adjusted downwards as follows:

Risk-o-meter	**PRC**	**Computed NAV (Rs.)**	**Swing Factor Applied**	**Swing NAV (Rs.)**
High /	**A-III**	15.0000	1.00%	14.8500
	B-II	15.0000	1.25%	14.8125
	B-III	15.0000	1.50%	14.7750
	C-I	15.0000	1.50%	14.7750
Very High	**C-II**	15.0000	1.75%	14.7375

	C-III	15.0000	2.00%	14.7000

Periodic Disclosures: Disclosures pertaining to NAV adjusted for swing factor shall be made by the AMC in the prescribed format in the Scheme Information Document and in scheme wise Annual Reports and Abridged summary thereof and on the website in case swing pricing framework has been made applicable for a mutual fund scheme.

Further, SEBI vide its letter no. SEBI/HO/IMD/PoD-1/OW/P/2024/24219/1 dated July 30, 2024 and AMFI vide its Best Practices Guidelines Circular No.96-B/2024-25 dated November 04, 2024, has issued a guideline for Swing Pricing Framework for mutual fund schemes during (i) Normal times and (ii) Upon re-opening of a scheme after announcement of winding up.

In view of the above, if Parag Parikh Liquid Fund winds up in future and the AMC reverses the decision of such winding up post announcement, Parag Parikh Liquid Fund shall mandatorily invoke the swing pricing upon re-opening of the scheme after announcement of redemption.

3. Provisions on creation of Segregated portfolio/Side pocketing

Segregated portfolio may be created, in case of a credit event at issuer level i.e. downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA), as under:

- Downgrade of a debt or money market instrument to 'below investment grade', or
- Subsequent downgrades of the said instruments from 'below investment grade', or
- Similar such downgrades of a loan rating.

The most conservative rating shall be considered, if there is difference in rating by multiple CRAs, Creation of segregated portfolio shall be based on issuer level credit events as detailed at "Credit Events" and implemented at the ISIN level.

Actual default (for unrated debt or money market instruments)

In case of unrated debt or money market instruments, the actual default of either the interest or principal amount by the issuer.

On occurrence of any default, the AMC shall inform AMFI immediately about the actual default by the issuer. Subsequent to dissemination of information by AMFI about actual default by the issuer, the AMC might segregate the portfolio of debt or money market instruments of the said issuer.

Process of creation of segregated portfolio:

PPFAS AMC will decide on creation of a segregated portfolio on the day of credit event/actual default and will seek approval of PPFAS Trustee. Post that PPFAS AMC will immediately issue a press release disclosing its intention to segregate such debt and money market instruments and its impact on the investors. PPFAS AMC will also disclose that the segregation shall be subject to trustee approval. Additionally, the said press release will be prominently disclosed on the website of the AMC. PPFAS AMC will ensure that till the time the trustee approval is received, which in no case shall exceed 1(one) business day from the day of credit event/actual default, the subscription and redemption in the scheme shall be suspended for processing with respect to creation of units and payment on redemptions.

The segregated portfolio shall be effective from the day of credit event/actual default, post approval of Trustee.

PPFAS AMC will issue a press release immediately post approval of PPFAS Trustee with all relevant information pertaining to the segregated portfolio. The said information shall also be submitted to SEBI.

An e-mail or SMS will be sent to all unit holders of the concerned Scheme. The NAV of both the segregated and main portfolio will be disclosed from the day of the credit event. All existing unit holders in the Scheme as on the day of the credit event shall be allotted an equal number of units in the segregated portfolio as held in the main portfolio.

No redemption and subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to unit holders in segregated portfolios, PPFAS AMC will enable listing of units of segregated portfolio on recognized stock exchange within 10 working days of creation of segregated portfolio and also enable transfer of such units on receipt of transfer request.

If the trustees do not approve the proposal to segregate the portfolio, AMC shall issue a press release immediately informing investors of the same.

Valuation and processing of subscription and redemptions:

The valuation will take into account the credit event and the portfolio will be valued based on the principles of fair valuation (i.e. realizable value of the assets) in terms of the relevant provisions of SEBI (Mutual Funds) Regulations, 1996 and Circular(s) issued thereunder.

All subscription and redemption requests for which NAV of the day of credit event/actual default or subsequent day is applicable will be processed as per the existing circular on applicability of NAV. However, in case of segregated portfolio, applicability of NAV will be as under:

-Investors redeeming their units will get redemption proceeds based on the NAV of the main portfolio and will continue to hold the units of the segregated portfolio.
-Investors subscribing to the Scheme will be allotted units only in the main portfolio based on its NAV.

In case, PPFAS Trustee does not approve the above valuation process, all subscription and redemption applications will be processed based on the NAV of the total portfolio.

Disclosure Requirements:

A statement of holding indicating the units held by the investors in the segregated portfolio along with the NAV of both segregated portfolio and main portfolio as on the day of the credit event will be communicated to the investors within 5 working days of creation of the segregated portfolio. Further, adequate disclosure of the segregated portfolio will also appear in all scheme related documents, in monthly and half-yearly portfolio disclosures and in the annual report of the mutual fund and the Scheme. Further, the NAV of the segregated portfolio will be declared on a daily basis.

The information regarding the number of segregated portfolios created in a scheme shall appear prominently under the name of the scheme at all relevant places such as SID, KIM-cum-Application Form, advertisements, AMC and AMFI websites, etc. The scheme performance required to be disclosed at various places will include the impact of creation of a segregated portfolio. The scheme performance will clearly reflect the fall in NAV to the extent of the portfolio segregated due to the credit event and the said fall in NAV along with recovery(ies), if any, will be disclosed as a footnote to the scheme performance. These disclosures regarding the segregated portfolio will be carried out for a period of at least 3 years after the investments in the segregated portfolio are fully recovered/ written-off.

The investors of the segregated portfolio will be duly informed of the recovery proceedings of the investments of the segregated portfolio and status update will be provided to the investors at the time of recovery and also at the time of writing-off of the segregated securities. Upon recovery of money, whether partial or full, it will be immediately distributed to the investors in proportion to their holding in the segregated portfolio.

Total Expense Ratio (TER) for segregated portfolio:

AMC shall not charge investment and advisory fees on the segregated portfolio. TER (including legal charges and excluding the investment and advisory fees) shall be charged pro- rata basis only on upon recovery of investment in the segregated portfolio. The legal charges related to recovery of the investments of the segregated portfolio may be charged to the segregated portfolio in proportion to the amount of recovery. The maximum TER limit shall be same as applicable to the main portfolio. TER in excess of limit shall be borne by AMC. However, the costs related to segregated portfolio shall in no case be charged to the main portfolio. TER so levied shall not exceed the simple average of such expenses (excluding the investment and advisory fees) charged on daily basis on the main portfolio (in

% terms) during the period for which the segregated portfolio was in existence.

Monitoring by Trustees:

In order to ensure timely recovery of investments of the segregated portfolio, Trustees will ensure that, PPFAS AMC puts in sincere efforts to recover the investments of the segregated portfolio. Upon recovery of money, whether partial or full, it will be immediately distributed to the investors in proportion to their holding in the segregated portfolio. Any recovery of amount of the security in the segregated portfolio even after the write off shall be distributed to the investors of the segregated portfolio. Further, an Action Taken Report (ATR) on the efforts made by PPFAS AMC to recover the investments of the segregated portfolio will be placed in every Trustee meeting till the investments are fully recovered/ written-off.

The Trustees will monitor the compliance of this circular and disclose in the half-yearly trustee reports filed with SEBI, the compliance in respect of every segregated portfolio created.

In order to avoid mis-use of segregated portfolio, trustees will ensure that there is a mechanism in place to negatively impact the performance incentives of Fund Managers, Chief Investment Officers (CIOs), etc. involved in the investment process of securities under the segregated portfolio, mirroring the existing mechanism for performance incentives of the AMC, including claw back of such amount to the segregated portfolio of the scheme.

Creation of a segregated portfolio will be optional and at the discretion of PPFAS AMC.

Illustration of portfolio segregation:

The below table shows how a security affected by a credit event will be segregated and its impact on investors

Total Portfolio	**Regular Plan**	**Direct Plan**
Net Assets (A)	200.00	110.00
Units (B)	20.000	10.000
NAV per unit (A)/(B)	10.0000	11.0000

Assuming, the above portfolio has a security with market value of Rs. 20 which has got impacted by a credit event. Based on Trustees approval for segregation of portfolio, total portfolio would be split into main portfolio and segregated portfolio as given below:

Main Portfolio	**Regular Plan**	**Direct Plan**
Net Assets before Segregation (A)	200.00	110.00
Value of impacted security (B)	12.9040	7.0970
Net Assets after segregation (C) = (A) – (B)	187.0960	102.903
Units (D)	20.000	10.000
NAV per unit (C)/(D)	9.3548	10.2903
Segregated Portfolio	**Regular Plan**	**Direct Plan**
Value of impacted security segregated from Total Portfolio	12.9040	7.0970

Haircut @ 25%	3.226	1.774
Net Assets after Haircut (A)	9.678	5.323
Units (B)	20.000	10.000
NAV per unit (A)/(B)	0.4839	0.5323
Investor Holding	**Regular Plan**	**Direct Plan**
Net Assets in Total Portfolio	200.00	110.00
Net Assets in Main Portfolio	187.0960	102.903
Net Assets in Segregated Portfolio after Haircut*	9.678	5.323

* Market value of investor holding will come down to the extent of a haircut on the impacted security.

Impact on investors:

Existing Investors: All existing investors in the scheme as on the day of the credit event will be allotted equal number of units in the segregated portfolio as held in the main portfolio.

New Investors: Investors subscribing to the scheme will be allotted units only in the main portfolio based on its NAV.

Exiting Investors: Investors redeeming their units will get redemption proceeds based on the NAV of main portfolio and will continue to hold the units of segregated portfolio.

4. Short selling / stock lending

Subject to the SEBI (MF) Regulations, as applicable from time to time, the Mutual Fund may, if the Trustee permits, engage in Stock Lending. Stock Lending means the lending of stock to another person or entity for a fixed period of time, at a negotiated compensation in order to enhance returns of the portfolio. The securities lent will be returned by the borrower on the expiry of the stipulated period.

The AMC shall adhere to the following limits should it engage in Stock Lending for the schemes of PPFAS Mutual Fund.
The Scheme may engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by SEBI. Subject to the SEBI (MF) Regulations, as applicable from time to time, the Scheme seek may engage in Stock Lending. Stock Lending means the lending of stock to another person or entity for a fixed period of time, at a negotiated compensation in order to enhance returns of the portfolio. The securities lent will be returned by the borrower on the expiry of the stipulated period. The Scheme will ensure compliance with SEBI (Mutual Funds) Regulations and with Securities Lending Scheme, 1997, SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024 and framework for short selling and borrowing and lending of securities notified by SEBI vide Circular No MRD/DoP/SE/Dep/Cir-14/2007 dated December 20, 2007 as may be amended from time to time.

D. Transaction Charges and Stamp Duty

Transaction Charges
In accordance with SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024. PPFAS Asset Management Private Limited ("the AMC") / Mutual Fund shall deduct the Transaction Charges on purchase / subscription received from the investors investing through a valid ARN Holder i.e. AMFI registered Distributor including transactions routed through Stock Exchange(s) platform viz. NSE Mutual Fund Platform (“NMF II”) and BSE Mutual Fund Platform (“BSE StAR MF”) (provided the distributor has opted to receive the Transaction Charges) as under (distributors’ decision to opt in or opt out of levying transaction charges is applicable at

plan/option/product level):

(i) First Time Mutual Fund Investor (across Mutual Funds):
Transaction Charge of Rs. 150/- per purchase / subscription of Rs. 10,000/- and above will be deducted from the purchase / subscription amount for payment to the distributor of such investor and the balance shall be invested.

(ii) Investor other than First Time Mutual Fund Investor:
Transaction Charge of Rs. 100/- per purchase / subscription of Rs. 10,000/- and above will be deducted from the purchase/ subscription amount for payment to the distributor of such investor and the balance shall be invested.

Transaction Charges in case of Investments Through SIP:
Transaction Charges in case of investments through SIP are deductible only if the total commitment of investment (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- or more. In such cases, Transaction Charges shall be deducted in 3-4 installments.

Identification of investors as "first time" or "existing" will be based on Permanent Account Number (PAN)/ PAN Exempt KYC Reference Number (PEKRN) at the First/ Sole Applicant/ Guardian level. Hence, Unit holders are urged to ensure that their PAN/ PEKRN/ KYC is updated with the Fund. Unit holders may approach any of the Official Points of Acceptances of the Fund i.e. Investor Service Centers (ISCs) of the Fund/ offices of our Registrar and Transfer Agent, M/s. Computer Age Management Services Limited in this regard.

It may be noted that Transaction Charges shall not be deducted:

(a) where the distributor of the investor has not opted to receive any Transaction Charges;
(b) for purchases / subscriptions / total commitment amount in case of SIP of an amount less than Rs. 10,000/-;
(c) for transactions other than purchases / subscriptions relating to new inflows; i.e. through Switches/ Systematic Transfers/ Transfer of Income Distribution cum capital withdrawal plan / Transfer of Income Distribution cum capital withdrawal plan;
(d) for purchases / subscriptions made directly with the Fund (i.e. not through any distributor);
(e) for purchases / subscriptions routed through Stock Exchange(s) through Stock Brokers as applicable.

For further details on Transaction Charges, refer to the section "Units and Offer"

Stamp Duty

- Investors/ Unit holders of all Schemes of PPFAS Mutual Fund are requested to note that, pursuant to Part I of Chapter IV of the Notification dated February 21, 2019, issued by the Legislative Department, Ministry of Law and Justice, Government of India, on the Finance Act, 2019, read with subsequent notifications including Notification dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, a stamp duty at the rate of 0.005% of the transaction value would be levied on applicable mutual fund investment transactions such as purchases (including switch-in, Reinvestment of Income Distribution cum capital withdrawal option) with effect from July 1, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchases, switch-ins, Systematic Investment Plan (SIP) installments, Systematic Transfer Plan (STP) installments, Reinvestment of Income Distribution cum capital withdrawal option etc. to the unit holders would be reduced to that extent. The stamp duty will be deducted from the net investment amount i.e. gross investment amount less any other deduction like transaction charge. Units will be created only for the balance amount i.e. Net Investment Amount as reduced by the stamp duty. The stamp duty will be computed at the rate of 0.005% on an inclusive method basis.

For instance: If the transaction amount is Rs. 1,00,100 /- and the transaction charge is Rs. 100, the stamp duty will be calculated as follows: ((Transaction Amount – Transaction Charge)/100,000*0.005%) = Rs. 5. If the applicable Net Asset Value (NAV) is Rs. 10 per unit, then units allotted will be calculated as follows: (Transaction Amount – Transaction Charge – Stamp Duty)/ Applicable NAV = 9,999.50 units.

- Mutual fund units (such as transfers between demat accounts) are subject to payment of stamp duty

@ 0.015%

X. DISCLOSURES AND REPORTS BY THE FUND

1. Account Statement/Consolidated Account Statement

Account Statements

An account statement will be sent by ordinary post/courier/electronic mail to each Unit Holder within 5 business days from the closure of the NFO, stating the number of Units purchased.

In case the investor provides the e-mail address, the Fund will provide the Account Statement only through e-mail message. Should the unit holder experience any difficulty in accessing the electronically delivered documents, the unit holders shall promptly advise the Mutual Fund to enable the Mutual Fund to make the delivery through alternate means. It is deemed that the unit holder is aware of all security risks including possible third-party interception of the documents and contents of the documents becoming known to third parties.

Normally, no unit certificates will be issued. However, if an applicant so desires, the AMC shall issue the unit certificates to the applicant within 5 business days of the receipt of request for the certificate.

Consolidated Account Statement

In accordance with SEBI Master Circular for Mutual Funds No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, a consolidated account statement for each calendar month is issued to the investors in whose folios transactions has taken place during that month.

Further, as per SEBI circular no. SEBI/HO/MRD-PoD2/CIR/P/2024/93 dated July 1, 2024, email has been recognised as default mode for dispatch for Consolidated Account Statement (CAS) by Mutual Funds.

In case there is no transaction in any of the mutual fund and demat accounts, then CAS with holding details shall be sent to the investors by email on half yearly basis.

2) Half Yearly Portfolio Disclosures

The AMC will disclose portfolio (along with ISIN and other prescribed details) of the Scheme, in the prescribed format, as on the last day of the month/ half-year i.e. March 31 and September 30, on its website viz. www.ppfas.com and on the website of Association of Mutual Funds in India (AMFI) viz. www.amfiindia.com within 10 days from the close of each month/ half-year respectively. In case of unitholders whose e-mail addresses are registered, the Mutual Fund / AMC will send via email both the monthly and half-yearly statement of scheme portfolio within 10 days from the close of each month / half-year respectively. AMC will publish an advertisement every half-year in all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the half-yearly statement of the Scheme portfolio on its website and on the website of Association of Mutual Funds in India (AMFI). AMC will provide a physical copy of the statement of its Scheme portfolio, without charging any cost, on specific request received from a unitholder.

3) Half Yearly Results

The Mutual Fund shall host half yearly disclosures of the Scheme's' unaudited financial results in the prescribed format on its website viz. www.ppfas.com within one month from the close of each half year i.e. on 31st March and on 30th September and shall publish an advertisement in this regard in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Mutual Fund is situated.

4) Annual Report

Scheme Annual report in the format prescribed by SEBI, will be hosted on the website of the Fund viz. www.ppfas.com and on the website of Association of Mutual Funds in India (AMFI) viz. www.amfiindia.com as soon as may be but not later than four months from the date of closure of the relevant accounts year (i.e. 31st March each year). Mutual Fund / AMC will publish an advertisement every year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the Scheme wise Annual Report on the website of the Fund and on the website of Association of Mutual Funds in India (AMFI). Mutual Fund / AMC will e-mail the Scheme Annual Report or Abridged Summary thereof to those unitholders, whose email addresses are registered with the Mutual Fund. Investors who have not registered their email id will have an option of receiving a physical copy of the Annual Report or Abridged Summary thereof. AMC will provide a physical copy of the abridged summary of the Annual Report, without charging any cost, on specific request received from a unitholder through any mode. A physical copy of the scheme wise annual report shall be made available for inspection to the investors at the registered office of the AMC.

Notwithstanding anything contained in this Statement of Additional Information, the provisions of SEBI (MF) Regulations, 1996 and the guidelines thereunder shall be applicable.

For and on behalf of the Board of Directors of
PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)

Sd/-
Neil Parag Parikh
Director

Place : Mumbai
Date : June 27, 2025

LIST OF INVESTOR SERVICE CENTRES AND OFFICIAL POINTS OF ACCEPTANCE OF TRANSACTIONS

OFFICES OF PPFAS ASSET MANAGEMENT PRIVATE LIMITED IDENTIFIED AS:

1. OFFICIAL POINTS OF ACCEPTANCE

Mumbai- 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230, Nariman Point, Mumbai- 400021.
Andheri- 702-705, 7th Floor, 349 Business Point Commercial Premises Co-op. Society Ltd., Western Express Highway, Andheri (East), Mumbai - 400 069.
Delhi- Office No. 1701, 1701A, 1702 & 1703, 17th Floor, Narain Manzil, 23-Barakhamba Road, Connaught Place, New Delhi-110001.
Bengaluru- Unit No. 508, 4th Floor (Level 5), Prestige Meridian-II, No. 30/39, M.G. Road, Bengaluru – 560001.
Pune- Office no. 3, B wing, Third Floor, Aditya Centeegra, Opposite Hotel Niranjan DP Chowk, FC Road, Pune – 411004.
Chennai- Raheja Tower, Unit No:0002A (B Block),177, Mount Road, Annasalai, Chennai – 600002.
Hyderabad- Plot No. 4, H. No. 1-11-254/11/A, 1st Floor, Rama Mansion, Motilal Nagar, Begumpet, Hyderabad - 500016.
Kolkata- 3rd Floor, 'Gooptu Court' 7A/ 1A, Middleton Street, Kolkata - 700071.
Ahmedabad- Showroom No. 1, Ground floor, ABC-1(Amarnath Business Centre-1), C.G.Road, Navarangpura, Ahmedabad – 380009.
Vadodara- Unit No. 144, First Floor, Emerald One Complex, Jetalpur Rd., near Gujarat Kidney Hospital, Anand Nagar, Alkapuri, Vadodara - 390020.
Gurugram- Office No. 109, First Floor, “Vipul Agora” situated at Sector – 28, Mehrauli Gurgaon Road, Near M.G. Road Metro Station, Gurugram- 122001, Haryana.
Chandigarh – SCO 2475-76, 2nd Floor, Sector 22-C, Chandigarh – 160022.
Lucknow – Office No – 07, Saran Chamber – 2, Building – 5, Park Road, Hazratganj, Lucknow, Uttar Pradesh – 226001.
Thane- Shop No. 3, Maansarovar, Almeda Rd, opp. TMC Office, Panch Pakhdi,Thane (West), Thane - 400602, Maharashtra

2. INVESTOR SERVICE CENTRES

Mumbai- 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230, Nariman Point, Mumbai- **Mumbai-** 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230, Nariman Point, Mumbai- 400021.
Andheri- 702-705, 7th Floor, 349 Business Point Commercial Premises Co-op. Society Ltd., Western Express Highway, Andheri (East), Mumbai - 400 069.
Delhi- Office No. 1701, 1701A, 1702 & 1703, 17th Floor, Narain Manzil, 23-Barakhamba Road, Connaught Place, New Delhi-110001.
Bengaluru- Unit No. 508, 4th Floor (Level 5), Prestige Meridian-II, No. 30/39, M.G. Road, Bengaluru – 560001.
Pune- Office no. 3, B wing, Third Floor, Aditya Centeegra, Opposite Hotel Niranjan DP Chowk, FC Road, Pune – 411004.
Chennai- Raheja Tower, Unit No:0002A (B Block),177, Mount Road, Annasalai, Chennai – 600002.
Hyderabad- Plot No. 4, H. No. 1-11-254/11/A, 1st Floor, Rama Mansion, Motilal Nagar, Begumpet, Hyderabad - 500016.
Kolkata- 3rd Floor, 'Gooptu Court' 7A/ 1A, Middleton Street, Kolkata - 700071.
Ahmedabad- Showroom No. 1, Ground floor, ABC-1(Amarnath Business Centre-1), C.G.Road, Navarangpura, Ahmedabad – 380009.
Vadodara- Unit No. 144, First Floor, Emerald One Complex, Jetalpur Rd., near Gujarat Kidney Hospital, Anand Nagar, Alkapuri, Vadodara - 390020.
Gurugram- Office No. 109, First Floor, “Vipul Agora” situated at Sector – 28, Mehrauli Gurgaon Road, Near M.G. Road Metro Station, Gurugram- 122001, Haryana.
Chandigarh – SCO 2475-76, 2nd Floor, Sector 22-C, Chandigarh – 160022.
Lucknow – Office No – 07, Saran Chamber – 2, Building – 5, Park Road, Hazratganj, Lucknow, Uttar Pradesh – 226001.
Thane- Shop No. 3, Maansarovar, Almeda Rd, opp. TMC Office, Panch Pakhdi,
Thane (West), Thane - 400602, Maharashtra.
Surat - Office no. G-28, Ground Floor, B-Wing, International Trade Center (ITC Building), Majura Gate, Ring Road, Surat - 395002, Gujarat

For updated list of CAMS ISCs - https://amc.ppfas.com/investor-desk/investor-service-centres/index.php

OFFICES OF COMPUTER AGE MANAGEMENT SERVICES LIMITED IDENTIFIED AS OFFICIAL POINTS OF ACCEPTANCE

Andhra Pradesh: 40 - 1 - 68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G. Road, Labbipet, Vijayawada, Andhra Pradesh – 520010. Flat No. GF2, D. No. 47 - 3 - 2 / 2, Vigneswara Plaza, 5th Lane, Dwarakanagar, Visakhapatnam, Andhra Pradesh – 530016. Door No. 31 - 13 - 1158, First Floor, 13 / 1, Arundelpet, Ward No. 6, Guntur – 522002. Shop No. 2, 1st Floor, NSR Complex, James Garden, Near Flower Market, Nellore – 524001. Door No. 6 - 2 - 12, First Floor, Rajeswari Nilayam, Near Vamsikrishna Hospital, Nyapathi Vari Street, T. Nagar, Rajahmundry, Andhra Pradesh – 533101. Shop No. 6, Door No. 19 - 10 - 8, (Opp to Passport Office), AIR Bypass Road, Tirupati, AndhraPradesh – 517501. D. No. 3/2151/2152, Shop No 4, Near Food Nation, Raja Reddy Street, Kadapa – 516001. Andhra Pradesh, AGVR Arcade, Second Floor, Plot No. 37 (Part), Layout No. 466 / 79, Near Canara Bank, Sangamesh Nagar, Anantapur, Andhra Pradesh – 515001. Shop No. 26 and 27, Door No. 39 / 265 A and 39 / 265 B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri, 39th Ward, Kurnool – 518001. D. No. 25 - 4 - 29, First Floor, Kommireddy vari street, Beside Warf Road, Opp swathi medicals, Kakinada – 533001. Door No 10-5-65, 1st Floor, Dhanwanthri Complex, Kalinga Road, Opp Chandramouli Departmental Store, Near Seven roads Junction, Srikakulam – 532 001. **Assam**: Piyali Phukan Road, K. C. Path, House No 1, Rehabari, Guwahati -781008. Bangiya Vidyalaya Road, Near Old post office, Durgabari, Tinsukia-786125. **Bihar**: 301B, Third Floor, Patna One Plaza,Near Dak bunglow Chowk,Patna 800001. Brahman Toli, Durgasthan Gola Road, Muzaffarpur - 842 001. Ground Floor, Gurudwara Road, Near Old Vijaya Bank, Bhagalpur – 812001. Ground Floor Belbhadrapur, Near Sahara Office, Laheriasarai Tower Chowk, Laheriasarai Darbhanga 846001. **Chattisgarh**: First Floor, Plot No. 3, Block No. 1, Priyadarshini Parisar West, Behind IDBI Bank, Nehru Nagar, Bhilai – 490020. HIG, C-23, Sector 1, Devendra Nagar, Chhattisgarh, Raipur - 492 004. Shop No. B - 104, First Floor, Narayan Plaza, Link Road Bilaspur 495001. **Goa:** Office No. 103, 1st Floor, Unitech City Centre, M.G. Road, Panaji Goa, Goa – 403001, F4 - Classic Heritage, Near Axis Bank, Opp. BPS Club, Pajifond, Margao, Goa – 403601. Office No. 503, Buildmore Business Park,New Canca By pass Road, Ximer, Mapusa Goa – 403507. No. DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex Near ICICI Bank, Vasco, Goa – 403802 **Gujarat**: 111 - 113, 1 st Floor - Devpath Building Off C G Road Behind Lal Bungalow, Ellis Bridge, Ahmedabad, Gujarat – 380006. Shop No. G-5, International Commerce Center, Nr. Kadiwala School, Majura Gate, Ring Road, Surat – 395002. 103, Aries Complex, Bpc Road, Off R.C. Dutt Road, Alkapuri, Vadodara, Gujarat – 390007. 101, A.P. Tower, B / H, Sardhar Gunj, Next to Nathwani Chambers, Anand, Gujarat – 388001. 501 – 503, Bhayani Skyline, Behind Joggers Park, Atabhai Road, Bhavnagar – 364001. 207, Manek Centre, P N Marg, Jamnagar, Gujarat – 361001. Office 207 - 210, Everest Building, Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot, Gujarat – 360001. 3rd floor, Gita Nivas, Opp Head Post Office, Halar Cross Lane Valsad, Gujarat – 396001. 214 - 215, Second Floor, Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari, Gujarat – 396445. Tirthkala First Floor, Opp BMCB Bank, New Station Road, Bhuj _kachchh. 370001. Aastha Plus, 202 - A, Second Floor, Sardarbag Road, Nr. Alkapuri, Opp. Zansi Rani Statue, Junagadh, Gujarat – 362001. Shop No. F - 56, First Floor, Omkar Complex, Opp. Old Colony, Near Valia Char Rasta, GIDC, Ankleshwar, Gujarat – 393002. First Floor, Subhadra Complex Urban Bank Road, Mehsana, Gujarat, 384002. 208, Second Floor, HEENA ARCADE, Opp. Tirupati Tower, Near G.I.D.C. Char Rasta, Vapi, Gujarat – 396195. A - 111, First Floor, R K Casta, Behind Patel Super Market, Station Road, Bharuch – 392001. F 142, First Floor, Ghantakarna Complex Gunj Bazar, Nadiad, Gujarat – 387001. Shyam Sadan, First Floor, Plot No. 120, Sector 1 / A, Gandhidham – 370201. Unit No. 326, Third Floor, One World - 1, Block - A, Himmatnagar – 383001. Gopal Trade center, Shop No. 13 - 14, Third Floor, Nr. BK Mercantile bank, Opp. Old Gunj, Palanpur – 385001. Shop No. 12, M. D. Residency, Swastik Cross Road, Surendranagar – 363001, A / 177, Kailash Complex, Opp. Khedut Decor Gondal, Gujarat, 360311 **Haryana**: LG3, SCO 12 Sector 16, Behind Canara Bank, Faridabad – 121002. Unit No. - 115, First Floor Vipul Agora Building, Sector - 28, Near Sahara Mall, Mehrauli, Gurgaon Road, Chakkarpur, Gurgaon – 122001. SCO 83 - 84, First Floor, Devi Lal Shopping Complex, Opp RBL Bank, G.T.Road , Panipat, Haryana – 132103. SCO 06, Ground Floor, MR Complex, Near Sonipat Stand Delhi Road, Rohtak – 124001. 124 - B / R, Model Town Yamunanagar, Yamuna Nagar, Haryana – 135001. No - 12, Opp. HDFC Bank, Red Square Market, Hisar, Haryana – 125001. Shop No.4250, Near B D Senior Secondary School, Ambala Cantt, Ambala Haryana – 133001. No. 29, Avtar Colony, Behind vishal mega mart, Karnal – 132001. Ground Floor of CA Deepak Gupta, M G Complex, Bhawna Marg, Beside Over Bridge, Bansal Cinerma Market, Sirsa Haryana – 125055. **Himachal Pradesh**: 1st Floor, Opp Panchayat Bhawan Main Gate, Bus Stand, Shimla, Himachal Pradesh - 171 001. 1st Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan, Himachal Pradesh - 173 212. **Jammu & Kashmir:** JRDS Heights, Sector 14, Nanak Nagar, Near Peaks Auto Showroom, Jammu Jammu & Kashmir - 180004. **Jharkhand**: 1st Floor, Plot No. HE-7 City Centre, Sector 4, Bokaro Steel City, Bokaro, Jharkhand – 827004. Urmila Towers, Room No. 111 First Floor, Bank More, Dhanbad, Jharkhand – 826001. Tee Kay Corporate Towers, 3rd Floor, S B Shop Area, Main Road, Bistupur, Jamshedpur-831001. 4, HB Road No. 206, Second Floor, Shri Lok Complex, H B Road, Near Firayalal, Ranchi, Jharkhand – 834001. S S M Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar, Jharkhand – 814112. Municipal Market,

Annanda Chowk, Hazaribag, Jharkhand – 825301. **Karnataka**: Trade Centre, 1st Floor, 45, Dikensen Road (Next to Manipal Centre), Bangalore, Karnataka – 560042. 14-6-674/15(1), SHOP NO -UG11-2, MAXIMUS COMPLEX, LIGHT HOUSE HILL ROAD, MANGALORE – 575001, KARNATAKA. Classic Complex, Block No. 104, First Floor, Saraf Colony, Khanapur Road, Tilakwadi, Belgaum – 590006. 13, First Floor, Akkamahadevi Samaj Complex, Church Road, P. J. Extension, Davangere, Karnataka – 577002. No. 204 - 205, First Floor, B - Block, Kundagol Complex, Opp. Court, Club Road, Hubli, Karnataka- 580029. No. 1, First Floor, CH. 26 7th Main, 5th Cross (Above Trishakthi Medicals), Saraswati Puram, Mysore, Karnataka, - 570009. No. 18 /47 /A, Govind Nilaya, Ward No. 20, Sangankal Moka Road, Gandhinagar, Ballari – 583102. No. 65, First Floor, Kishnappa Compound, 1st Cross, Hosmane Extn, Shimoga, Karnataka – 577201. First Floor, No. 17 / 1, (272) Tweleth Cross Road, Wilson Garden, Bangalore – 560027. Pal Complex, First Floor, Opp. City Bus Stop, Super Market, Gulbarga, Karnataka – 585101. Shop No. A2, Basement Floor, Academy Tower, Opposite Corporation Bank, Manipal, Karnataka – 576104. **Kerala**: Building Name Modayil, Door No. 39 / 2638, DJ, 2nd Floor, 2A, M.G. Road, Cochin – 682016. 29 / 97G, 2nd Floor, S A Arcade, Mavoor Road, Arayidathupalam, Calicut, Kerala – 673016. 1307 B, Puthenparambil Building, KSACS Road, Opp. ESIC Office, Behind Malayala Manorama Muttambalam - P O, Kottayam – 686501. Room No. 26 & 27, Dee Pee Plaza, Kokkalai, Trichur, Kerala – 680001. TC NO: 22/902, 1st - Floor "BLOSSOM" BLDG, OPP.NSS KARAYOGAM, SASTHAMANGALAM VILLAGE P.O, Thiruvananthapuram Trivandrum-695010, Kerala. Uthram Chanmbers (Ground Floor), Thamarakulam, Kollam – 691006. Room No. PP. 14 / 435, Casa Marina Shopping Centre, Talap, Kannur, Kerala – 670004. Door No. 18 / 507 (3), Anugraha, Garden Street, College Road, Palakkad, Kerala - 678001. First Floor, Room No. 61 (63), International shopping Mall, Opp. ST Thomas Evangelical Church, Above Thomsan Bakery, Manjady, Thiruvalla – 689105. Doctor's Tower Building, Door No. 14 / 2562, First Floor, North of Iorn Bridge, Near Hotel Arcadia Regency, Alleppey, Kerala – 688001. **Madhya Pradesh:** 101, Shalimar Corporate Centre, 8 - B, South Tukogunj, Opp.Greenpark, Indore, MadhyaPradesh – 452001. Plot no 10, 2nd Floor, Alankar Complex, Near ICICI Bank, MP Nagar, Zone II, Bhopal, Madhya Pradesh – 462011. G - 6, Global Apartment, Kailash Vihar Colony, Opp. Income Tax Office, City Centre, Gwalior, Madhya Pradesh – 474002. 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur, Madhya Pradesh – 482001. Second Floor, Parasia Road, Near Surya Lodge, Sood Complex, Above Nagpur CT Scan, Chhindwara, Madhya Pradesh – 480001. First Floor, Gurunanak dharmakanta, Jabalpur Road, Bargawan, Katni, Madhya Pradesh – 483501. Dafria & Co., No. 18, Ram Bagh, Near Scholar's School, Ratlam, Madhya Pradesh – 457001. Opp. Somani Automobile, S Bhagwanganj Sagar, Madhya Pradesh – 470002. Adjacent to our existing Office at 109, First Floor, Siddhi Vinayak Trade Center, Shahid Park, Ujjain – 456010. **Maharashtra:** 30, Rajabahadur Compound, Opp. Indian Bank, Mumbai Samachar Marg, Fort, Mumbai, Maharashtra – 400023. 145, Lendra, New Ramdaspeth, Nagpur, Maharashtra – 440010. Vartak Pride, 1st Floor, Survey No. 46, City Survey, No. 1477, Hingne budruk, D.P.Road, Behind Dinanath mangeshkar Hospital, Karvenagar, Pune – 411052. 81, Gulsham Tower,2nd Floor,Near Panchsheel Talkies,Amaravati,Maharashtra,444601. 2nd Floor, Block No. D - 21 - D - 22, Motiwala Trade Centre, Nirala Bazar, New Samarth Nagar, Opp. HDFC Bank, Aurangabad – 431001. Rustomji Infotech Services 70, Navipeth, Opp. Old Bus Stand, Jalgaon, Maharashtra – 425001. 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur, Maharashtra – 416001. First Floor, "Shraddha Niketan", Tilak Wadi, Opp Hotel City Pride, Sharanpur Road, Nasik – 422002. Flat No 109, First Floor, A Wing, Kalyani Tower126 Siddheshwar Peth, Near Pangal High School, Solapur, Maharashtra – 413001. 117 / A / 3 / 22, Shukrawar Peth, Sargam Apartment, Satara, Maharashtra – 415002. Opp. RLT Science College Civil Lines, Akola, Maharashtra – 444001. Dev Corpora, A Wing, 3rd floor, Office no.301, Cadbury Junction, Eastern Express way, Thane (West) - 400 601. No. 351, Icon, 501, Fifth Floor, Western Express Highway, Andheri East, Mumbai – 400069. Jiveshwar Krupa Bldg. Shop. No. 2, Ground Floor, Tilak Chowk Harbhat Road, Sangli, Maharashtra – 416416. Shop No. 6, Ground Floor, Anand Plaza Complex, Bharat Nagar, Shivaji Putla Road, Jalna, Maharashtra – 431203. Platinum Mall, Office No. 307, Third Floor, Jawahar Road, Ghatkopar East, Mumbai – 400077. 501 – TIARA, CTS 617, 617 / 1 - 4, Off Chandavarkar Lane, Maharashtra Nagar, Borivali – West, Mumbai – 400092. BSEL Tech Park, B - 505, Plot No. 39 / 5 & 39 / 5 A, Sector 30A, Opp.Vashi Railway Stationm Vashi, Navi Mumbai – 400705. Office No. 413, 414, 415, Fourth Floor, Seasons Business Centre, Opp. KDMC (Kalyan Dombivli Municipal Corporation), Shivaji Chowk, Kalyan (W) – 421301. No. 3. First Floor, Shree Parvati, Plot No. 1 / 175, Opp. Mauli Sabhagruh, Zopadi Canteen, Savedi, Ahmednagar – 414003. 1793/ A , J B Road, Near Tower Garden, Dhule – 424001. Orchid Tower, Ground Floor, Gala No. 06, S. V. No. 301 / Paiki, 1 / 2, Nachane Municiple Aat, Arogya Mandir, Nachane Link Road, At, Post, Tal. Ratnagiri Dist. Ratnagiri – 415612. Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatmal, Maharashtra, 445001. 3, Adelade Apartment, Christain Mohala, Behind Gulshan - E - Iran Hotel, Amardeep Talkies Road, Bhusawal, Maharashtra – 425201. **New Delhi:** 401 to 404, 4th Floor, Kanchan Junga Building, Barakhamba Road, New Delhi 110001. Office Number 112, 1st Floor Mahatta Tower, B Block Community Centre, Janakpuri, New Delhi 110058. Number G-8, Ground Floor, Plot No C-9, Pearls Best Height - II, Netaji Subhash Place, Pitampura, New Delhi – 110034. **Orissa**: Plot No-501/1741/1846, Office No:-203 (2nd Floor), Centre Point, Sriya Talkies Road, Kharvel Nagar, Unit-3, Bhubaneswar-751001, Odisha. Kalika Temple Street., Ground Floor,Beside SBI BAZAR Branch. Berhampur- 760 002,Ganjanm (ODISHA). Near Indian Overseas Bank Cantonment Road Mata Math, Cuttack - 753 001. 2nd Floor, J B S Market Complex, Udit Nagar, Rourkela – 769012. C/o. Raj Tibrewal & Associates, Opp. Town High School, Sansarak Sambalpur, Orissa – 768001. B C Sen Road, Balasore - 756 001. **Pondicherry**: S-8, 100, Jawaharlal Nehru street, (new complex, Opp. Indian Coffee house), Pondicherry - 605 001. **Punjab (Union Territory):** Deepak Tower, SCO 154 - 155, 1st Floor - Sector 17 - Chandigarh, Punjab – 160017. **Punjab**: U/ GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Ludhiana, Punjab – 141002. 3rd Floor, Bearing Unit No. 313, Mukut

House, Amritsar – 143001. 144, Vijay Nagar, Near Capital Small Finance Bank, Football Chowk, Jalandhar City, Punjab -144001. No. 35 New Lal Bagh, Opp. Polo Ground, Patiala – 147001. 2907 GH, GT Road, Near Zila Parishad, Bhatinda, Punjab – 151001. Near Archies Gallery, Shimla Pahari Chowk, Hoshiarpur, Punjab – 146001. Street No 8-9 Center, Aarya Samaj Road, Near Ice Factory. Moga -142 001. **Rajasthan:** R-7, Yudhisthir Marg C - Scheme, Behind Ashok Nagar Police Station, Jaipur, Rajasthan - 302001. AMC No. 423 / 30, Near ChurchOpp T B Hospital, Jaipur Road, Ajmer, Rajasthan – 305001. 256A, Scheme No. 1, Arya Nagar, Alwar, Rajasthan – 301001. C/o. Kodwani Associtates, Shope No. 211 - 213 2nd floor, Indra Prasth Tower syam Ki Sabji Mandi, Near Mukerjee Garden, Bhilwara, Rajasthan – 311001. 1/5, Nirmal Tower, 1st Chopasani Road, Jodhpur, Rajasthan – 342003. B-33, Kalyan Bhawan, Near Triangle Park, Vallabh Nagar, Kota, Rajasthan – 324007. No.32, Ahinsapuri, Fatehpura Circle, Udaipur – 313001. 18 L Block, Sri Ganganagar, Rajasthan – 335001. Behind Rajasthan Patrika In front of vijaya bank, 1404, amar singh pura Bikaner – 334001. 3, Ashok Nagar, Near Heera Vatika, Chittorgarh, Rajasthan – 312001. **Tamilnadu**: New No. 10 (Old No. 178) M.G.R. Salai, Nungambakkam, Chennai – 600 034. No. 1334, Thadagam Road, Thirumurthy Layout, R.S. Puram, Behind Venketeswara Bakery, Coimbatore – 641002. Shop No. 3, 2nd Floor Surya Towers, No. 272/273, Goodshed Street, Madurai – 625001. 197, Seshaiyer Complex, Agraharam Street, Erode, Tamilnadu – 638001. No. 2, First Floor, Vivekananda Street, New Fairlands, Salem, Tamilnadu – 636016. 1 (1), Binny Compound, Second Street, Kumaran Road, Tirupur, Tamilnadu – 641601. No. F4, Magnam Suraksaa Apatments, Tiruvananthapuram Road, Tirunelveli – 627002. No 8, First Floor, 8th Cross West Extn, Thillainagar, Trichy, Tamilnadu – 620018. Door No. 86, BA Complex, 1st Floor Shop No 3, Anna Salai (Officer Line), Tollgate, Vellore - 632 001. No. 28 / 8, First Floor, Balakrishna Colony, Pachaiappa Street, Near VPV Lodge, Kumbakonam – 612001. No. A5 75/1 Vaiyapuri Nagar 2nd Cross, Karur - 639 002. Third Floor, B R Complex, No. 66, Door No. 11 A, Ramakrishna Iyer Street, Opp. National Cinema Theatre, West Tambaram, Chennai – 600045. 16 A / 63 A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri, Tamilnadu – 636701. Survey No. 25 / 204, Attibele Road, HCF Post, Mathigiri, Above Time Kids School, Oppsite To Kuttys Frozen Foods, Hosur – 635110. 156A / 1, First Floor, Lakshmi Vilas Building, Opp. To District Registrar Office, Trichy Road, Namakkal, Tamilnadu – 637001. No. 59 A / 1, Railway Feeder Road, (Near Railway Station), Rajapalayam, Tamilnadu – 626117. 4 B / A 16, Mangal Mall Complex, Ground Floor, Mani Nagar, Tuticorin, Tamilnadu – 628003. No. 158, Rayala Tower - 1, Anna Salai, Chennai – 600002. **Telangana**: 208, II Floor Jade Arcade Paradise Circle, Hyderabad, Telangana 500 003. H. No. 2 - 4 - 641, F - 7, First Floor, A. B. K Mall, Old Bus Depot Road, Ramnagar, Hanamkonda, Warangal, Telangana – 506001. H. No. 7 - 1 - 257, Upstairs S B H mangammathota, Karimnagar, Telangana – 505001. Shop No. 11 - 2 - 31 / 3, First Floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, Khammam, Telangana – 507001. No. 15 - 31 - 2 M - 1 / 4, First Floor, 14 - A, MIG, KPHB Colony, Kukatpally, Hyderabad – 500072. **Tripura**: Nibedita 1st Floor, JB Road, Palace Compound, Agartala, Near Babuana Tea and Snacks, Tripura (west) – 799001. **Uttarakhand**: 204/121 Nari Shilp Mandir Marg Old Connaught Place, Dehradun - 248 001. 22 Civil Lines Ground Floor, Hotel Krish Residency, Roorkee - 247 667. **Uttar Pradesh**: First Floor 106 - 108 City Centre, Phase II, 63/ 2, The Mall, Kanpur, Uttarpradesh – 208001. Office No. 107, First Floor, Vaisali Arcade Building, Plot No 11, 6 Park Road, Lucknow – 226001. No. 8, II Floor Maruti Tower Sanjay Place, Agra, Uttarpradesh – 282002. 30/2, A & B, Civil Lines Station Besides, Vishal Mega Mart Strachey Road, Allahabad, Uttarpradesh – 211001. 1st Floor, C - 10, RDC Rajnagar, Opp Kacheri, Gate No. 2, Ghaziabad – 201002. Shop No. 5 & 6, Third Floor, Cross Road, The mall, A D Tiraha, Bank Road, Gorakhpur -273001. 108, First Floor, Shivam Plaza, Opp. Eves Cinema, Hapur Road, Meerut, Uttarpradesh – 250002. H 21 - 22, First Floor, Ram Ganga Vihar Shopping Complex, Opposite Sale Tax Office, Moradabad – 244001. Office No. 1, Second Floor, Bhawani Market, Building No. D - 58 / 2 - A1, Rathyatra Beside Kuber Complex, Varanasi, Uttarpradesh – 221010. No. 372 / 18D, First Floor, Above IDBI Bank, Beside V - Mart, Near RAKSHAN, Gwalior Road, Jhansi – 284001. City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh, Uttarpradesh – 202001. F - 62 - 63, Second Floor, Butler Plaza, Commercial Complex, Civil Lines, Bareilly, Uttarpradesh – 243001. First Floor, Krishna Complex, Opp. Hathi Gate Court Road, Saharanpur, Uttarpradesh – 247001. Commercial Shop No. GF 10 & GF 38, Ground Floor, Ansal Fortune Arcade, Plot No. K - 82, Sector - 18, Noida – 201301. C/O. Rajesh Mahadev & Co., Shop No. 3, First Floor, Jamia Complex Station Road, Basti - 272002. 9/1/51, Rishi Tola Fatehganj, Ayodhya, Faizabad, Uttar Pradesh–224001. Durga City Centre, Nainital Road, Haldwani, Uttarakhand – 263139. 248, Fort Road Near Amber Hotel, Jaunpur Uttarpradesh – 222001. 159 / 160 Vikas Bazar Mathura Uttarpradesh – 281001. 17, Anand Nagar Complex, Opposite Moti Lal Nehru Stadium, SAI Hostel Jail Road, Rae Bareilly, Uttar pradesh – 229001. Bijlipura, Near Old Distt Hospital, Jail Road ,Shahjahanpur Uttarpradesh – 242001. Arya Nagar, Near Arya Kanya School, Sitapur, Uttarpradesh – 261001. 967, Civil Lines, Near Pant Stadium, Sultanpur, Uttarpradesh – 228001. **West Bengal:** Plot No.3601, Nazrul Sarani, City Centre, Durgapur – 713216. 2/1, Russell Street, 2nd Floor, Kankaria Centre, Kolkata – 700071. Block - G, First Floor, P C Chatterjee Market Complex, Rambandhu Talab PO, Ushagram Asansol, West Bengal – 713303. 399, G T Road, Basement, Building Name - Talk of the Town, Burdwan, West Bengal – 713101. No.78, Haren Mukherjee Road, First Floor, Beside SBI Hakimpara, Siliguri – 734001. A – 1 / 50, Block A, Kalyani - Nadia Dt, PIN – 741235. "Silver Palace" OT Road, Inda - Kharagpur, G - P - Barakola, P.S. Kharagpur Local, Dist West Midnapore – 721305. Mouza - Basudevpur, J. L. No. 126, Haldia Municipality, Ward No. 10, Durgachak, Haldia – 721602. Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda, West bengal – 732101. 3 / 1, R. N. Mukherjee Road, Third Floor, Office space - 3 C, “Shreeram Chambers”, Kolkata – 700001.